

**DISCUSSION UNDER RULE 176 RE
ATTEMPT ON THE LIFE OF THE
CHIEF JUSTICE OF INDIA ON THE
20TH MARCH, 1975**

SHRI BHUPESH GUPTA (West Bengal): Sir, in less than 3 months, 3 nationally-noted incidents involving violence or suspected violence motives have occurred, on January 2, a grenade exploded at Samastipur resulting in the death of Shri L. N. Mishra. The other day, on the 18th March, in Allahabad High Court, one, Govind Mishra, was apprehended with a revolver when the Prime Minister, Shrimati Indira Gandhi, was to appear there for giving evidence in connection with the election petition against her by Shri Rajnarain. On the 20th of this month, only a few days ago, a grenade attack took place and the target of the attack was the Chief Justice of India, Shri A. N. Ray. Incidentally, we were together in England as students and I know him for many years. He is an absolutely harmless man at the personal level. These are not the only incidents in this category. Many others have taken place and are taking place in the country today where guns, bombs and other lethal weapons are used. For example, in Calcutta, some sections of the Congress are using bombs and firearms against the rival sections even within the party, not to speak of others. Some elements in the Congress are trying to recapture trade unions in Asansol and other areas by the use of guns, bombs and weapons. In Asansol, the AITUC union has been subjected to such attacks. In Kerala, some of our comrades have been killed, if I may say so, by our friends of the CPM. In Bihar . . .

SHRI NIREN GHOSH (West Bengal): Hundreds of our comrades have been murdered by you and your allies, if I may say so.

(Interruptions)

SHRI BHUPESH GUPTA: In Bihar and U.P., these political murders and murderous attacks have become the order of the day,

especially in Bihar, thinks to the movement called "the total revolution".

4 P.M.

In Tamil Nadu, we find the ruling party indulging in such attacks on trade unionists, on their rivals. In Andhra Pradesh, our comrades have been killed and in one case, at least, a Member of Parliament belonging to the ruling party was clearly involved and I had an occasion to make the charge in this House. Many incidents could be cited to show that the political murders and political assassinations and attacks of this type are spreading in this country. No matter who does it, it is to be deplored. No matter who is the victim of it, the victims and their friends and their relations are to be sympathized. We want ourselves to be saved from such attacks. I am mentioning these facts only to point out that what has happened in Samastipur or in New Delhi are not isolated occurrences. They must be viewed in the context of a rather alarming situation in which the gun is having a sway. We have to face the situation in its entirety. There must not be any pick and choose or we must not spare anyone, not even ourselves, if we want to keep our political life on a democratic footing, if we want to solve our political disputes and problems by a democratic debate, democratic means, and by leaving it to the masses to judge who is right and who is wrong. To highlight some problems, some incidents and not to take note of others would be a mistake in this situation. However, the three incidents have rightly held the attention of the whole nation because of the targets of the attack and also because of the political context in which the attacks have taken place or the incident has taken place as in the case of Allahabad High Court. After all, the assassination of a Union Cabinet Minister and an attempt on the life of the Chief Justice of India cannot be treated lightly as an ordinary crime, with only a brief reference and showing a little informal concern. The appearance of one Govind Mishra in the Allahabad High Court premises in the particular circumstances is no small matter either. Though no

act of violence was actually involved in it, people have their suspicions, doubts and apprehensions. The culprits behind these crimes in Samastipur and New Delhi are yet to be brought to book. We do not know how the investigation is going on or what is going to be done to resolve them. It does not seem that the investigating authorities are either very efficient or particularly concerned about other aspects of the matter. It is easy to declare or announce rewards of Rs. 10,000, Rs. 12,000, Rs. 50,000. We can do so. But that will not deliver the culprits. If the culprits have behind them political patronage or vested interests, well, they will be given not Rs. 10,000 but Rs. 10 lakhs for hitting the target of the kind some people have in mind. Therefore, what is the use of declaring or announcing this reward? It is not a cross-word puzzle for which you are announcing awards. You should be more serious about how to tackle this problem. Three months have passed since the Samastipur grenade blast took place. But still we are in the dark about the results of the investigation. I think, in some matters, without compromising the investigation, it is necessary for the Government to be a little more expansive than it is because the country wants to know how the investigation is progressing. It does not speak well of our investigating authorities anyhow.

Questions have also been raised about security arrangements. Sir, the other day, I had an occasion to criticize the security arrangement for the Chief Justice of India and other Judges. Now, it is quite clear that you are not provided with any security guard whereas we find that even the tiny Deputy Ministers, who are not known beyond their Party circles or beyond their families, are provided with very powerful security guards. No one will take the trouble of looking at them, not to speak of shooting at them; yet they are provided with security guards. But, here the Chief Justice of our country is not given a security guard when he is moving around in the city or going to the court or coming from the court to his residence, although he had

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received a threatening letter in January this year. And, now we have been given to understand by some top bosses—you can find it out—that the letter in question is of a political nature. And, in that letter, it seems to have been made out that Chief Justice was objectionable because he was an agent of Prime Minister Indira Gandhi. If that was the letter, it should have been taken a little more seriously and the Government should have discussed this letter when it was in their possession and they should have at least come to the conclusion that the Chief Justice of India should be provided with security guards round the clock; that should have been done. That was not done. Therefore, I have something more to say.

Sir, I do not wish to pre-judge the results of the investigation but certain wider aspects of the issues highlighted by these incidents need to be discussed. They call for a dispassionate and objective consideration so that Parliament can give a moral and political lead for the public opinion to put a stop to the cult of the grenade and the gun. I am more concerned with it here today than anything else. It is not my job to find out clues and other things. In this debate it is my task here to deal with such aspects of the matter as any public man should deal with when faced with such challenges as these and such threats as these.

Sir, we must bear in mind the climate and background in which these incidents have occurred and this climate and background cannot and should not be overlooked. There is, of course, discontent, there is frustration, there is anger among the people and there is the shocking devaluation of certain public standards and moral values in our public life. Corruption undoubtedly is rampant not only in one party but in many other parties; not only in one section but in many other sections; but corruption in high places whether in the opposition or in the Government spells danger to our democracy and indeed to our public life.

By themselves, however, these frustrations and discontentment on the part of the

[Shri Bhupesh Gupta]

suffering masses do not necessarily lead to assassination or assassination attempts. such crimes take place, if I may say so, Mr. Deputy Chairman, when certain forces, whether political or otherwise, operate on the situation and try to exploit the situation for their nefarious ends. Therefore, there is juxtaposition between an objective situation and those who are operating and then acts such as these take place, one must go to the root of the problem in its entirety. Sir, this is exactly what is happening in our country today. For this critical situation the Government undoubtedly must bear its major share of responsibility. Because of its failures on the economic front, because of the breach of faith with the people in certain respects and the violation of the electoral mandate resulting in unemployment, rising prices, suffering of the masses, well a condition has been created for the malevolent forces in the society, whether of right reaction or otherwise, to operate on it and to push their design for political ends.

That is what we are finding today in the country.

There is the call for total revolution, They do not believe in half revolution!

SHRI O. P. TYAGI (Uttar Pradesh): Non-violent revolution.

SHRI BHUPESH GUPTA: They believe in total revolution which must be led by the Rajmata of Gwalior on the one hand and Goenka on the other, the father figure of Jayaprakash Narayan standing in between. There is a call for MLAs to resign and that if they do not resign they should face death. Any man normally would like to live rather than die for an MLA's seat. Such things have been done in Gujarat recently to prevent Congress M.Ps to go there. Well, there is the call for a parallel government in Bihar and we know how, the other day it was pointed out, in order to collect money for the parallel government to run—because it has no treasury apart from the one created by banditry—when the money was refused men were

shot at. The brother of a man who was shot, of the Sangharsh Samiti, wrote a letter to Jayaprakash Narayan protesting against this kind of subscription and so on for running the parallel government or for financing the total revolution.

श्री भूपेश गुप्ता : सी० पी० आई० के
ब्रादरों को ।

SHRI BHUPESH GUPTA: Everything. There is a call for revolution; there is a call to the Armed Forces to mutiny and to revolt. And that is justified because the call has come from a great man in the country and this is not even condemned ! Imagine what would have happened to us if we had given such kind of a call' and how we would have gone in the bourgeois monopoly jute press and elsewhere!

Then, Sir there are inflammatory speeches inciting violence and presently I shall refer to such speeches and writings also. There is a selective hate campaign and certain individual targets are selectively made. it is not as if the ruling party as such is the target. Even within the ruling party targets are fixed as to who should be attacked and in what manner.

SHRI O. P. TYAGI: That is your policy, Mr. Gupta.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh) : Guilty conscience!

SHRI BHUPESH GUPTA : *Dont* disturb. I will just read out how there is incitement to violence and even murder. I think in this art the *Motherland* can claim the Durga Ratan Award.

SHRI SUBRAMANIAN SWAMY: May I ask why the *Motherland* is being quoted?

SHRI BHUPESH GUPTA: I hope, Sir, I will not be disturbed. Here I have got the editorial of the *Motherland* of 2nd March. I am reading it. Listen patiently. I have read your paper very carefully.

SHRI SUBRAMANIAN SWAMY: Which paper? What do you mean by "your paper"? *Motherland* is not our paper. *Motherland* is an independent, constructive paper.

SHRI BHUPESH GUPTA: It is an RSS paper. Sir, ask them not to disturb me. I have not disturbed them.

MR. DEPUTY CHAIRMAN: I do not know why he is getting excited.

SHRI SUBRAMANIAN SWAMY: He said "your paper".

SHRI BHUPESH GUPTA: All right. He cannot run any paper; it can be run by others only. How can he run a paper? Sir, I know. The editorial of *Motherland* of 2nd March wrote:—

"Nor need the Red Queen be shocked by anybody's refusal to obey illegal orders. All Government is a compact between the people and the Government, and a Government which fails the people can always be disowned by them. Regicide—the death of a tyrannical king— has, therefore, been recognised right by people throughout history."

What is the suggestion in this?

SOME HON. MEMBERS: Murder! Shame, shame.

SHRI BHUPESH GUPTA: This is incitement to murder of Indira Gandhi and nothing but that.

SOME HON. MEMBERS: Shame, shame.

SHRI BHUPESH GUPTA: Yet our law is very soft to them. Surely *Motherland* was not giving lessons in history to the students in the Delhi University.

They are writing and blaming in a political journal whose precedents are by now well known to the country. Sir, I have quoted only one instance. Then again, last but not the least, apart from such writings, the CIA is in the country and is active. Surely, Sir, if the CIA is here in this country it is not for holiday nor is it for seek-

ing blessings from the Sai Baba just as our friends from both the sides do.

SHRI O. P. TYAGI: What about KGB? What is it doing here?

SHRI BHUPESH GUPTA: The Prime Minister has publicly stated... (*Interruptions*). Why are you disturbing all the time. (*Interruptions*). Why are you joining them. If I am not allowed I will ask my people to do the same thing.

The Prime Minister has publicly stated that foreign hands are behind the violence the North-East India. When a Prime Minister of a country makes such a statement there must be some basis for saying so. It is the Prime Minister of a country, neither Rajnarain nor Bhupesh Gupta, who has said this. One must remember, political murder constitutes a major item in the CIA programme of subversion and destabilisation. Everyday we read in the newspapers how the CIA have been planning to murder political leaders who are not liked by the Americans or who are not suited to the designs of the neo-colonialism. (*Interruptions*). May I proceed? Why are they shouting? I never disturb any one to them.

SHRI O. P. TYAGI: Mr. Bhupesh Gupta why are you out of . . .

(*Interruptions*)

SHRI BHUPESH GUPTA : I know what you want. Wait, I am not going to yield, I am not going to sit without finishing my speech. These factors should engage our attention and we must come to grips with these factors which I have just narrated. I am surprised at the manner in which the Samastipur or the Allahabad incidents are sought to be interpreted by the Jana Sangh and the rightist parties and even by some of the friends on the left. Take the case of Samastipur outrage. Hardly the news had spread when the Jana Sangh and the rightists came out with a suggestion that Mr. Mishra had been killed by the 'establishment', thereby meaning Shrimati Indira Gandhi. Here I would read for your benefit what Mr. Advani

(Shri Bhupesh Gupta) said. Mr. Advani immediately said, as soon as he got the news, that Mr. Mishra must have been murdered by those people who according to him are fanatically hostile to JP-led movement in order to malign it.

SHRI SUBRAMANIAN SWAMY: Where from are you quoting?

(Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Swamy, will you please take your seat? You were not in the House, you have just walked in.

(Interruptions).

SHRI BHUPESH GUPTA: No speaker will be allowed to speak if you do like this. I will ask the House . . . (Interruptions).

MR. DEPUTY CHAIRMAN: I will have to make a remark against Mr. Swamy. Every time you come and disturb the proceedings of the House and in a very immature way.

SHRI SUBRAMANIAN SWAMY: What do you mean by that? When he says that he is quoting Mr. Advani I am asking from where he is quoting.

MR. DEPUTY CHAIRMAN: You should behave in a responsible way.

(Interruptions)

Please, take your seat.

SHRI BHUPESH GUPTA: You can adjourn the House, I am prepared.

MR. DEPUTY CHAIRMAN: The House will not adjourn. You proceed and I will expect the hon. Members to behave..

श्री श्रीम प्रकाश त्यागी : मेरा प्वाइंट ऑफ आर्डर है। अगर स्वामी जी ने श्री भूपेश गुप्त से यह पूछा है कि वह कहाँ से कोट कर रहे हैं तो क्या गलत बात है ?

श्री उपसभापति : लेकिन आप को पता नहीं है कि Mr. Swamy just walked into the House. He does not know what is going on and he just gets up.

SHRI SUBRAMANIAN SWAMY: How do you know?

MR. DEPUTY CHAIRMAN: I have been seeing. I know what you have been doing.

SHRI SUBRAMANIAN SWAMY: I only wanted to know the source.

श्री राजनारायण : (उत्तर प्रदेश) आप कहाँ से कोट कर रहे हैं ?

SHRI BHUPESH GUPTA: Out of my memory.

SHRI SUBRAMANIAN SWAMY: How can he say that?

SHRI BHUPESH GUPTA: I can quote from anywhere I like.

श्री श्रीम प्रकाश त्यागी : जब उन्होंने कोट किया है तो उन की हिम्मत होनी चाहिए कि वह बताये कि वह कहाँ से कोट कर रहे हैं।

SHRI BHUPESH GUPTA: Sir, I say I have quoted it—I repeat it. Let him deny it. Then I shall say what I hate to say.

MR. DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, you are quoting where-from ? You please state it.

SHRI BHUPESH GUPTA: I am quoting from memory.

श्री राजनारायण : श्रीमन्, मैं आपके द्वारा अपने मित्र से रेकॉर्ड करूँगा कि . . .

SHRI O. P. TYAGI: He is WTong.

SHRI T. N. SINGH (Uttar Pradesh): He has not quoted the source.

SHRI BANARSI DAS (Uttar Pradesh): He has not quoted the source.

SHRI BHUPESH GUPTA: I quoted out of memory.

Now, Sir, on March 21, the Motherland read:

"Political observers in the capital are shocked and amazed over the throwing of two grenades in Chief Justice Ray's car. They are shocked that anybody

should have thrown grenade and that too at the Chief Justice. But they are also amazed by the circumstances of the incident . . .

Then it went on to say many other things. The paper is there. You can see it It is of March 21. Not only that. In that paper of March 21 it was said: "Many in the capital see in these mysterious happenings the preparation of a ground to suspend the Constitution and establish naked dictatorship in the country. They see in these incidents Indira's counterpart of Hitler's Reichstag fire." I hope they will not ask me to produce it.

Then, Sir, again they published other things. When Mr. L. N. Mishra was killed, in a matter of days they wrote in their paper in January. Sir, here is the paper and I can read from that . On January 4, the *Motherland* said this on "Who killed Mishra?" :

"Still others are of the opinion that it is a case of 'government by assassination'. Shri Mishra had become an embarrassment to the government . . .

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They went on to say :

" . . . It is, therefore, possible, it is pointed out . . .

SHRI O. P. TYAGI : Sir, point of order again, यह डिस्कशन चीफ जस्टिस पर आक्रमण के संबंध में है तो यह सारी चीजें आप क्यों एलाऊ कर रहे हैं ?

MR. DEPUTY CHAIRMAN : Mr. Tyagi, you know and I know, everybody will talk about other things also.

SHRI BHUPESH GUPTA :

"It is, therefore, possible, it is point-out, that it was decided to liquidate Mishra. His exist at this stage would leave the question of guilt unsettled. He has been silenced for ever. And his death could even be exploited to foist the blame on the opposition parties."

This is the *Motherland*, X can give more quotations of this type from the Jana

Sangh paper. In this connection, in the case of the Chief Justice Ray, on the same day when he was attacked, on 20th of this month, in the morning the *Motherland* carried some news-item in which it appeared:

"For years the police used to stop traffic at Tilak Marg, New Delhi, every time the Chief justice of India goes to enter or leave the Supreme Court. When Shri Subba Rao became the Chief Justice he discontinued the practice. He told Itoc Court Registrar: There are no Maharajas among us, we are all equal. It is learnt that the feudal practice has now been revived."

Why suddenly they felt about the Tilak Marg area? I do not know. You better find out. The next day, after the assassination, the paper carried the assassination news, the *Motherland* of 21st, and the same paper, without waiting for anything, in the morning carried this: Many in the capital see in the mysterious happenings the preparation of a ground to suspend the Constitution and establish naked dictatorship of the Prime Minister. This was the same paper. This is how the *Motherland* went on writing. Then, again, it wrote:

"It would seem that the grenades were thrown to create a climate of violence and scare away the law-abiding citizens from any resistance to the Government."

After this, is it to be believed that the *Motherland* is not interested in presenting the case—I may put it mildly—in a particular way. that it is not interested in shielding the criminal by putting the blame on the Government itself and suggesting that the Government is responsible for the killing? Even my friend, Mr. Iyotirmoy Bosu, speaking in the other House yesterday, said, referring to the incident near the Supreme Court. This is part of the concerted game that the ruling class are playing today and, according to him, the operation against the Chief Justice of India was—I am quoting his words from the proceedings

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of Lok Sabha—"planted operation". Now, you will see . . .

SHRI NIREN GHOSH : It might be so ami I will give you facts.

SHRI BHUPESH GUPTA : I may mention this. I think these are highly irresponsible and extremely dangerous remarks. This kind of statement by a responsible political leaders shows, of course, the desperation of our friends of total revolution and their camp-followers. This kind of statement really shields the real culprits and diverts public attention from those responsible for the crime. Now, it is not as if these are utterances of childish persons. These are calculated and deliberate utterances by very calculating politicians, if I may say so, to shield the criminal and the crime. The happiest people will be the perpetrators of these crimes at Samastipur and New Delhi. Such an approach is politically dangerous, more dangerous' than even grenades that may or may not explode.

Coming to Mr. Justice A. N. Ray all I can say is on the face of it Mr. Ray is not that type of Judge. We do not know what is the motive. I would not like to take upon myself the responsibility for identifying the motive at this stage. It should be found out by the Government by an enquiry, but it is unlikely that he became the target of attack on account of some private grudge against him. I do not know recently he has given any such judgment which would cause or which is of such a nature that some desperate man would come to take revenge upon him, but how can I forget that he became a controversial figure when three Supreme Court Judges were superseded? He was made the Chief Justice and at that time he became the butt of attack in some sections of the press as well as in the two Houses of Parliament. In the Lok Sabha debate in 1973, one Member—I do not wish to name him now—even called him a stooge of Indira Gandhi. In this House this is what Mr. C. D. Pande said on the 3rd May.

1973, when the supersession issue was debated. He said :

"Mr. A. N. Ray, you have opened a new vista for careerist lawyers—not the Communist lawyers? There will be a large number of lawyers who will be seeking the recommendation of Mr. Bhupesh Gupta for appointment in the High Court and in the Supreme Court." I do not know . . .

SHRI O. P. TYAGI : What is wrong in it?

SHRI BHUPESH GUPTA : This is a perverse way of maligning a Judge. We know it very well. He says, what is wrong? Either he is intelligent or he is not. If he is intelligent, it is a devil's intelligence. If he is not, he should cultivate intelligence. Sir, this is how Mr. Ray was subjected to severe and very blistering attacks by certain elements of the rightist forces in the country. In the High Courts and in the Supreme Court, I believe even demonstrations were staged against him. He was boycotted and I believe the same judges perhaps are addressing him now as 'My Lord', 'My Lord', 'My Lord', because to these gentlemen who staged the demonstration at the call of the total revolution, nothing is more precious than the glittering gold—or the black money—not even the total revolution of Mr. Jayaprakash Narayan. This has happened. How can I forget this thing? When political controversies and conflicts are going on in public life between the forces of right reaction and the forces of progress, when the controversy has been taken even to the High Court of Allahabad, for example, is it to be ruled out that the crime at the Tilak Marg is a projection of what is going on elsewhere, including the court of law, in the country? I do not know. It is for the people to find out. But that also should be an object of the inquiry.

Some insinuations have been made against Judges. Supreme Court judges in particular. About that I have said. Here I am saying only one thing towards the end. We should get the letter which

Mr. Ray received; we should see it. And I am told that the letter is of a political nature. We should like to know. That is why I say that we should study it objectively.

Finally, before I sit down, I should like to make some suggestions. I have not blamed anybody as such. I would like the matter to be investigated and pursued administratively and politically and in every way, in public life and in other spheres of life. Now, Sir, let their investigations continue and the culprit be brought to book as also the political force and the motivation behind the attack. The crime must be nailed down, it must be identified and pin-pointed. That is very essential. The Opposition parties certainly must show restraint and conform to democratic standards in such matters. It would be a sad day for the country if we were to take advantage of the attack on the Supreme Court Chief Justice or similar actions in order to have a politically vantage point against our rivals, not to speak of organising such attacks. We must not take advantage of such incidents. On the contrary, we must, in a very sensible and sober manner and dispassionately and objectively try to pin down the culprit and see that such things do not defile and disgrace our public life and ruin our future. The cult of gun and grenade cannot be stopped without ideologically and politically disarming the forces of right reaction and isolating them from the political life. Right reaction always releases forces of violence, indeed it heavily relies on them. Once they are released some times it is not possible even for the right reaction to control the forces unleashed by them, forces of fascism, forces of violence, forces of counter revolution and terror and murder.

Sir, here all of us have a role to play. But the ruling party must take urgent, radical measures to improve the conditions of the masses so that discontent, frustration and anger are stopped. They must take a positive attitude towards democratic movement and struggle instead of using the MTSA and the DIR against them.

Democratic forces must be set in motion to meet the forces of counter-revolution, fascism, terror and murder in the arena of struggle. Ultimately in the final analysis we will have to come to grips with them in our political and social life. We will have to hound them out by our unity, by our struggle

MR. DEPUTY CHAIRMAN : You will have to wind up.

SHRI BHUPESH GUPTA : Unfortunately, that approach is missing. I am finishing. Communal and other irresponsible propaganda should be curbed, propaganda, especially aimed at inciting political murders, violence and communal-ism. I do not know, Sir, what the Press Council of India is doing today. It is supposed to take care of the press. You know very well that Motherland has published a report in the newspaper that the people who had made confession in the Samastipur bomb case were all members of the Communist cell. They did not even care to find out that the C.P.I. does not have cells today. This has been denied by the Home Minister and others. Not even a word of regret and apology has been published in the Motherland. They spread such blatant lie. First Shri L. N. Mishra was killed by the supporters of the J. P. movement, then killed by Mrs. Indira Gandhi and then by Communists. And up till now not a word of regret has been published in the paper.

MR. DEPUTY CHAIRMAN : Finish now.

SHRI BHUPESH GUPTA : Here this kind of thing is going on and nobody is going to look at this thing. The situation should be tackled at government level. Strong arm methods should be used by the State. We have the experience of West Bengal. I am not saying that Congressmen are doing it. I am not blaming the Congress Government. But how can you deny facts? Your President goes to Calcutta and elements within the Congress Party in West Bengal nabbing each other, their partymen attacking their partymen, throwing bombs at their partymen every day. What happened in the

[Shri Bhupesh Gupta] Rabindra Bharati is a matter of shame. Some people claiming to be Congressmen used bombs against Congressmen.

SHRI O. P. TYAGI : How is it? You are also blaming the Congressmen.

SHRI BHUPESH GUPTA : He will not understand. Mr. Tyagi has taken the role of intenuptor the great.

Since you ask me to sit down I will sit down. Towards the end, all of us are deeply concerned by this spate of terror and violence which is taking place in the country by the show of arms, by the use of guns and the blasting of bombs, by intimidation and terror and other methods to force a particular ideology or policy or particular viewpoint in political life. These are to be stopped. If we believe that public life is to be rid of terrorism, intimidation and corruption, surely, Sir, we cannot afford to let any one of us go in for this kind of matters, matters which are not only counter-productive but are subversive of our independence.

We know very well how this C.I.A. and other forces are active. They will like to spend millions and millions of rupees. They are utilising disgruntled and other forces for political subversion and destabilisation in our country. Therefore I think in this debate we should make it a common point that whatever may be our differences in political life—differences are there and they are certainly serious—let them be settled in a democratic manner, through discussion and in the arena of democratic and peaceful mass struggle. We leave it to the people to judge who is right and who is wrong. We should never allow these forces to have upper hand.

I would like to end by saying that Government should think seriously as to how so many guns are being circulated illegally in the hands of these people. In West Bengal I am told that 600 unlicensed arms have been recovered in a matter of few years. Last year 314, according to the statement of the Minister, were recovered. How is it that hand grenades find their way . . .

MR. DEPUTY CHAIRMAN : You will have to conclude.

SHRI BHUPESH GUPTA : . . . into the hands of the criminals from ordnance factories? Surely, our ordnance factories must be better taken care of, must be protected¹, so that smuggling does not take place. If, Sir, today it is hand grenade, tomorrow it will be a rifle and the day after it will be a machine gun. And then it shall be tanks, smuggled tanks, appearing in the streets to settle the dispute in political life. We do not want to go in for such things. *(Time bell rings)* Therefore, I strongly condemn such incidents. I demand united action against these forces. Above all, I think, the rightist forces must bear the political responsibility and moral responsibility for unleashing forces of murder and terror in the country and they have made it known who their targets are.

SHRI R. K. MISHRA (Rajasthan) : Mr. Deputy Chairman, Sir, before I speak on the subject, I would like to inform the hon. Member, Shri Bhupesh Gupta, since I was in Calcutta a couple of days ago, that it has now been established that the fight in the Rabindra Bharati University was not between two factions of students but that it was because of some anti-social elements who had got in there. *(Interruption)* And most of the boys who were injured belong to the Youth Congress and Chhatra Parishad. They were attacked. And leaders of both factions have denounced it. Therefore, the earlier impression that it was a factional fight is not correct.

Mr. Deputy Chairman, Sir, . . .

SHRI SUBRAMANIAN SWAMY
This is All India Radio.

SHRI R. K. MISHRA : This is not Voice of America, Mr. Swamy, which you are.

SHRI SUBRAMANIAN SWAMY : Radio Peace and Progress.

SHRI RANBIR SINGH (Haryana) : They are proud of All India Radio.

SHRI R. K. MISHRA : No, I can deal with Mr. Swamy.

Mr. Deputy Chairman, Sir, I share the indignation of the House at the incident which took place on the 20th of this month and I condemn in the strongest terms the dastardly attack on the Chief Justice of India. But, Sir, I would like the House to consider this incident in its total perspective. We will be making a grievous mistake if we do not look at this incident in its totality.

A couple of days before this incident, there was an attempt by an armed person to sneak into the Allahabad High Court where the head of the Government, head of the executive, was to tender evidence. And it was followed by an attack on the head of the judiciary in our country. We have seen, prior to these, in Gujarat and in Bihar and in other parts of the country attempts to browbeat, to intimidate, to coerce and to assault the elected representatives of the people. We have also seen, Mr. Deputy Chairman, a calculated attempt to undermine the prestige of Parliament. We have seen calculated attempts to denigrate Parliament and Members of Parliament and to make its functioning difficult so that this elected House and the other elected legislatures in the country may not discharge their duties. Thus, we see that in this country there are forces which are deliberately trying to attack and undermine the judiciary, the executive and the legislature both at the State and Central level. Taken in its totality, if this is not Fascism, what else is Fascism?

Mr. Deputy Chairman, Sir, as a newsman who has been a journalist all his life, I hate to criticise or to refer to what newspapers write. But I cannot forget that even in the assassination of Mahatma Gandhi certain newspapers had played a role which has been recorded by the commission of inquiry into the murder of Mahatma Gandhi. Those newspapers like *Agrani* and *Hindu Rashtia* had deliberately tried to create a climate of hatred against the Father of the Nation. And

during the last few days, I have been trying to compare what *Hindu Raslitra* and *Agrani* wrote during that period with what one of the New Delhi dailies, referred to by Shri Bhupesh Gupta, has been writing repeatedly. Mr. Deputy Chairman, Sir, I would only like to point out to you two striking similarities. An attempt is being made to create a climate of hatred in the country and an attempt is being made to browbeat the executive into loosening the security arrangements for the national leaders and for important public men and to demoralise them in the same manner as was done only a little prior to the day when the Father of the Nation was assassinated.

Sir, the "Dainik Hindu Rashtra", a paper which was owned and run by the same force, in spite of the angry and unconvincing protestations of my friend, Shri Subramanian Swamy, which are associated with the "Motherland", wrote on the 24th January 1948 like this:

"We request that the Government of India should provide more armed soldiers for Ciandhiji's protection as long as he makes anti-national and terrible statements."

Now, Mr. Deputy Chairman, Sir, you can compare this attempt to ridicule the security arrangements for Mahatma Gandhi with what "The Motherland" has written and which has been quoted only in parts by the previous speakers. Now, Sir, under the headline "*Bandobastocracy*", this paper has said that whenever a VIP visits a town, it becomes a nuisance for the people there, the traffic there is held up and the entire roads are cleared and barred, except where the real security is involved, and the whole thing is irritating, and indeed, illegal. Then, Sir, the paper has gone on to refer to the security arrangements for the Chief Justice of the Supreme Court and has said that this kind of a *bandohasi* is meant to impress and overawe the people and this is something that is entirely alien to the spirit of democracy. Those who want to denigrate democracy in our country are talking of

[Shri R. K. Mishra]

what is consistent with democracy and what is not consistent with democracy.

Mr. Deputy Chairman, Sir, I would like to point out to you that on January 18, 1948, one of the persons closely connected with the then Hindu Maha Sabha, a person called Kesho Ram, whose evidence has been recorded by the Kapur Commission, said something. He said on the 18th January 1948, at a meeting, that Mahatma Gandhi was a dictator and that he might meet the fate of Hitler soon. And, Sir, you compare this with what "The Motherland" has written about this particular incident. It says that they see in these incidents Indiraji's counterpart of Hitler's Reichstag fire which he used for imposing dictatorship, etc. This terrible remark, Sir, I have quoted is only to place before the House the view that what is happening in this country is neither new nor something which should be treated casually or in a frivolous manner. I am aware that there are people, that there are parties, that there are elements, in this country who are trying to create a climate in which all these incidents, all these attempts at violence and intimidation should be treated lightly so that the gravity of the threat that our democratic system faces today is lost sight of and is pushed into the background and the people may be lulled into complacency. I only hope that the Government and the Home Ministry, Mr. Deputy Chairman, Sir, will not be lulled into complacency because I remember that between the day on which Madan Lai threw a bomb on at Gandhiji's prayer meeting and the day on which he was assassinated, unfortunately, the record of the Delhi police was not at all satisfactory and, in fact, if adequate steps had been taken at that time, the tragedy that overtook the nation could have been averted. I hope that the honourable Minister, Shri Om Mehta when he replies to this discussion, will assure this House that the state of the Delhi police is better than what it was in 1948 and he will also take the House into confidence

about the steps that his Ministry and the Government are taking in order to see that crimes of this nature, crimes of a political nature and other crimes are not allowed to be perpetrated with impunity. This I am saying, Mr. Deputy Chairman, Sir, because there will be no point in being wiser after the event, because these forces are deliberately trying to preach hatred, to create a climate of violence, to select targets and, as was usual with fascists in Italy and fascists in Germany, they are trying to rouse passions and direct those passions against selected targets, against national leaders who, they think, are inconvenient obstacles in the pursuit of their own political designs which, by no means, are in the interests of the people.

Mr. Deputy Chairman, Sir, there is another aspect. I can understand the Opposition political parties criticizing the Government. I can also understand some irresponsible elements, and to quote what Shri Advani said the other day, "The lunatic fringe in our political parties are trying to take political advantage of such incidents". But I have no words to condemn the attempt even to involve the Chief Justice himself who has been the target of attack and the attempt to involve him and the members of his family as if they were also part of this whole thing that has happened. Sir, . . .

SHRI JAGDISH PRASAD MATHUR (Rajasthan) : You are misinterpreting . . . (Interruptions).

SHRI R. K. MISHRA : I am prepared to accept Shri Jagdish Prasad Mathur's verdict, whom I know for the last decade or two decades. I am going to read it out to him and if, in all consciousness he can tell me that it does not mean what I am interpreting, I am prepared to change the interpretation, and . . .

SHRI JAGDISH PRASAD MATHUR : I have also read it.

SHRI R. K. MISHRA : Please listen. Mr. Deputy Chairman, Sir, in the "Motherland" of March 21 . . . (Inter-

On March 21, apart from re-
porting the incident, this paper says:

"Observers are asking a number of
questions ..."

And what are the questions?

"There were four persons in the car—
Shri Ray, his son, an attendant and the
driver. While Shri Ray is too old to run
after a miscreant, how is it that the other
three failed to chase and catch the man,
who had no other visible weapon on his
person? ..."

SHRI SUBRAMANIAN SWAMY :
What is the answer?

SHRI R. K. MISHRA : You will give the
answer. I am asking you what it means? I hope
that in spite of the fact that you are in Jana
Sangh, you have enough education and
enough sense of responsibility to realise what
such an irresponsible writing means. I can
even understand your criticising or blaming
the Government. I can understand your saying
that Mr. Om Mehta had planned everything.
But I cannot understand in a serious situation
like this when the Chief Justice has been
attacked, how you are seeing this thing . . .
(*Interruptions*). I do not know the English
dialect. Some Harvard touch appears to be in
it. . . (*Interruptions*).

It says:

"Why could not the Chief Justice and his
son get down, and the driver and the
attendant chase the man by car? . . ."

Because Mr. Subramanian Swamy was not
there to advise him. . .

(*Interruptions*)

"They had no reason to be afraid of the
grenades exploding . . ."

Because he had been told early in the
morning by the editor of the "Mother
land" that these grenades will not ex-
plode . . .

(*Interruptions*)

"They had no reason to be afraid of the
grenades exploding. Having failed to
explode in the first five seconds, they could
not have exploded later. But assuming they
were afraid of the grenades exploding, why
could they not push out the grenades and
chase the miscreant? ..."

"And if they had lost all their wits, why
could they not ask one of the many other
cars also stopping at the traffic light to give
the chase ? Observers are intrigued by the
whole chain of queer lapses."

Lapses on the part of whom ? Lapses on the
part of the Chief Justice or lapses on the part of
other members ? This is how it is going on. I
would like to ask a question and I do not know
which Ministry in the Government can give a
proper reply. Is there any way of protecting
eminent people ? I had raised this question
earlier when *Motherland* had written about the
wife, sister and daughter of late Shri L. N.
Mishra. Can't you do anything to give
protection to such people who are harassed by
this type of propaganda, calumny and slander ?
If you do not have legal powers, why don't you
come forward before the Parliament and ask for
powers so that the innocent citizens may be
spared? This is not something which is new.
There are conventions and laws in other coun-
tries. As I mentioned earlier, even in Great
Britain, where the Press Council has a lot of
power, when there has been bereavement in a
family and somebody tries to harass the
relatives, even if he is a newspaper man, then
appropriate action is taken. If you cannot give
this protection, I then I am afraid that this
attempt to create this climate of violence,
hated, slander and intimidation in bound to
continue.

Mr. Deputy Chairman, I think that no
condemnation is strong enough for such
reprehensible things and campaigns which
are going on in the name of journalism. (*Time
bell rings*) Sir, I would not like to inject
politics into it. But what do you say when the
leader of an opposition party

[Shri R. K. Mishra]

describes the situation, even after these 3 incidents, as if everything is perfectly normal in the country ? Even after what has happened in Samastipur, even after what has happened at Allahabad, even after what happened at the Tilak Road crossing and even after what is happening in Bihar where more than 100 cases of arson, loot and murder have taken place, if they say that everything is normal in this country and that we should try to think as if normalcy prevails, then I think this is a deliberate attempt to lull the country into complacency so that the gravity of the situation is not fully comprehended. Mr. Deputy Chairman, I would like to know from the Government of India whether it is true that they had received a message from Bengal a few days ago warning that a band is on its way to Delhi to kill people in high places. I am putting this question because a newspaper has published this report and the newspaper correspondent who sent it has claimed that "authoritative sources rule out involvement of any political party. I would like to know who is this authoritative source and whether the Government confirms this statement made by the so-called authoritative source or whether it is a figment of imagination. Sir, if all these deliberate attempts to undermine Parliament, judiciary and executive, to create a climate of terror in this country and to introduce the politics of terror which is the same way as Hitler and Mussolini had done in their countries, continue, then I am unable to understand what else will remain. I am sure that in spite of all these campaigns, the will of the Government to act effectively and sternly to curb these activities will not be undermined. (*Time bell rings*). All this campaign that is going on is merely intended to say: don't make security arrangements, don't arrest people and don't deal firmly with it. If you do it, then you will be called anti-democratic.

5 P.M.

Before I conclude, Mr. Deputy Chairman, Sir, I have a word to those who still claim themselves to be socialists. They

may be in any Party, they may be sitting in any part of the House but I would only like to remind them that they should not forget the murder of Giacomo Malleoti, the PSU leader of Italy, who helped Mussolini in the early part of his campaign. But when Mussolini found it necessary, he assassinated him. Therefore, those who are carrying on the politics of murder may be aiming today at people in authority. But tomorrow, when it suits them, they will not hesitate to train their guns and their bombs at those who are now helping them to sow the seeds of fascism. Those who are sowing them will have to reap their harvest.

Thank you, Sir.

श्री प्रकाशवीर शास्त्री (उत्तर प्रदेश) : उपसभापति जी, सर्वोच्च न्यायालय में यह दूसरी घटना इस प्रकार की है। पहली घटना तब हुई थी जब जस्टिस शीवर के ऊपर एक क्षुब्ध पागल ने इसी प्रकार का आक्रमण किया और दूसरी घटना यह है जब सर्वोच्च न्यायालय के प्रमुख न्यायाधीश, श्री अजीत नाथ रे के ऊपर, उनकी गाड़ी जब चौराहे पर खड़ी थी तब उनकी गाड़ी में दो बम फेंके गये। इतना तो अवश्य है कि दोनों स्थानों में भी अन्तर है और दोनों कारणों में भी अन्तर है। एक का स्थान कोर्ट का कमरा था जहाँ उन्होंने निर्णय सुनाया, वहीं उनके ऊपर आक्रमण हुआ और दूसरा स्थान सड़क के चौराहे पर था। कारण में अन्तर इसलिए कहता हूँ कि जहाँ निर्णय सुनते ही वह व्यक्ति इतना क्षुब्ध हो उठा कि उसने न्यायाधीश पर आक्रमण कर दिया। यहाँ का कारण क्या है वह सरकार जब वास्तविकता का पता लगायेगी तभी अचिंत रूप से कुछ कारण प्रकट किया जा सकेगा।

कुछ भी कहने से पहले मैं गृह राज्य मंत्री श्री श्रीम. मेहता जी से एक बात अवश्य पूछना चाहता हूँ। मेरी जानकारी यह है कि वर्तमान न्यायाधीश जब मुख्य न्यायाधीश बने तो उन्हें सशस्त्र रक्षक प्राप्त था, इनके साथ आर्मर्ड गाई रहता था। लेकिन फिर कुछ दिन बाद सशस्त्र रक्षक हटा दिया गया। क्या कारण हुआ, क्यों हटा दिया गया, उसका कारण मैं नहीं समझ पाया। मेरी जानकारी यह है कि

सुप्रीम कोर्ट में दो रजिस्ट्रार हैं। एक रजिस्ट्रार जुजिगियरी का है और दूसरा रजिस्ट्रार ऐडमिनिस्ट्रेशन / प्रबंध विभाग के रजिस्ट्रार प्रबंध के साथ सुप्रीम कोर्ट में सुरक्षा की व्यवस्था भी करते हैं। उनके पास शायद सरकार से इस प्रकार की सूचना गई या स्वयं उन्होंने यह निर्णय लिया कि अधिक व्यय को बचाने की दृष्टि से सशस्त्र रक्षक जो रखे जाते हैं मुख्य न्यायाधीश के साथ इनको हटा दिया गया। कब हटाये गये, किस कारण हटाये गये, आप इनकी जानकारी देश को तथा सदन को दे सकें तो बहुत अच्छा हो। लेकिन वास्तविकता यह है कि जो इस काम को करने वाले व्यक्ति हैं, मैं सुप्रीम कोर्टों के न्यायाधीशों की ही नहीं बल्कि देश की दूसरी कोर्टों के न्यायाधीशों, हाई कोर्ट के न्यायाधीशों की भी कहता हूँ। मेरा तो अपना कहना यह है कि जो जिला न्यायाधीश हैं उनकी भी इस प्रकार की सुरक्षा की व्यवस्था अवश्य होनी चाहिए। क्योंकि जब वे निर्णय देते हैं तो निर्णय में निश्चित है कि एक पक्ष के विपरीत निर्णय जाता है और उसमें कोई इस प्रकार का पागलपन कर बैठे जैसे जस्टिस ग्रीवर के साथ हुआ या एक दो जिलों में हुआ था। तो इस सरकार को इस सारे प्रश्न पर ही गम्भीरता के साथ सोचना चाहिए और सोचकर निर्णय लेना चाहिए कि न्यायाधीशों की सुरक्षा के लिए हम क्या व्यवस्था कर सकते हैं। अगर इसमें थोड़ा बहुत आर्थिक भार भी बढ़ता हो तो वह भार देश को वहन करना चाहिए ताकि वह निष्पक्षता के साथ लोगों को न्याय दे सकें और न्याय देने में वह भयभीत न हों या उनको बुविधा न हो। यह मैं पहली बात कहना चाहता हूँ।

दूसरी बात मैं यह कहना चाहता हूँ कि हिंसात्मक घटनाओं के बारे में अभी हमारे मित्रों ने समस्तीपुर की चर्चा की। इसी प्रकार की चर्चा इलाहाबाद की हुई। मैं यह नहीं चाहता कि केवल मात्र इन तीनों घटनाओं की भर्त्सना करके छोड़ दिया जाए या निन्दा करके छोड़ दिया जाए, मैं उन व्यक्तियों में हूँ जिनकी अपनी इच्छा है कि इन घटनाओं की तह में पहुँचा जाय और तह में पहुँचकर कुछ इस प्रकार के उपाय किये जायें कि भविष्य में इस प्रकार की घटनाएँ न दोहराई जा सकें। अगर हिंसा की राजनीति बुद्ध

और गांधी के देश में चल पड़ेगी तो हमारे प्रजातंत्र के लिए एक प्रश्नवाचक चिन्ह हो जाएगा और हमारा प्रजातंत्र ठीक ढंग से आगे बढ़ सकेगा इसमें एक सन्देह पैदा हो जाएगा। मैं इस दिशा में दो बातें कहना चाहता हूँ। एक तो यह कि अगर इसमें राजनीतिक तत्व सम्मिलित हैं तो मेरा कहना यह है कि बजाय इसके कि एक दूसरे पर आरोप लगाया जाए वह कहें कि यह सम्मिलित हैं, दूसरे कहें कि यह सम्मिलित हैं—इसकी अपेक्षा अगर किसी के पास प्रमाण हो तो सदन में भी रखने चाहिए और देश को भी वह प्रमाण देने चाहिए। जो भी हिंसा में विश्वास करते हैं और इस प्रकार की हिंसात्मक कार्यवाहियों से हमारे प्रजातंत्र, हमारे जनतंत्र को लाञ्छित करना चाहते हैं उनको नंगा किया जाना चाहिए। देश के सामने सारी बातें आनी चाहिए ताकि हमारा प्रजातंत्र सुरक्षित रह सके और इस प्रकार की पुनरावृत्ति न हो सके। अगर इसमें विदेशी तत्वों का हाथ है तो वह भी स्पष्ट होना चाहिए। प्रधान मंत्री कहती हैं या भूपेश गुप्ता कहते हैं या और कोई कहता है तो इस दृष्टि से नहीं सोचना चाहिए। अगर सी० आई० ए० का हाथ है तो बड़ी चिन्ताजनक स्थिति है और अगर के० जी० बी० का हाथ है तो भी बड़ी चिन्ताजनक स्थिति है। कोई भी हो चाहे वह सी० आई० ए० हो या के० जी० बी० अगर हमारे देश के वातावरण को बिगाड़ता है तो हम को मिल कर सोचना चाहिए। मेरी अपनी जानकारी इस प्रकार है कि इस समय, जैसा मेरे मित्र ऋषि कुमार मिश्र ने संकेत दिया कि दिल्ली के अंदर एक बंगाल का गैंग आया हुआ है। इसके संबंध में अधिकांश लोगों का कहना यह है कि यह के० जी० बी० से संबंधित है। यह जो के० जी० बी० से संबंधित गैंग है वह राजधानी दिल्ली के अंदर एक आतंक पैदा करना चाहता है। हो सकता है मेरी जानकारी में किसी प्रकार की भूल हो। मैं यह चाहूँगा कि गृह मंत्रालय इसकी तह में जाए कि बंगाल का कोई गैंग इस प्रकार का आया हुआ है, क्या जो दिल्ली के अंदर इस प्रकार का वातावरण पैदा करना चाहता है और आतंक पैदा करना चाहता है। बड़े लोगों पर इस प्रकार से पहलें

[श्री प्रकाशवीर शास्त्री]

हाथ उठाना चाहता है ताकि और राज्यों में भी इस प्रकार की स्थिति पैदा हो सके।

दूसरी चीज यह कि अगर कोई राजनीतिक दल इसकी जड़ में है चाहे मेरा दल हो, आपका हो या किसी दूसरे का हो तो मैं सभी साथियों से कहना चाहता हूँ कि इस प्रकार के दलों की अच्छी तरह से खोज की जानी चाहिए। ऐसा न हो कि यहाँ तो हिंसा की भत्सना की जाए, हिंसा की निन्दा की जाए और अंदर से हिंसा को प्रोत्साहन दिया जाए—जैसे बंदर सारा दही खाकर आखिरी हाथ गाय के मुँह पर लगा देता था और दही खा कर यह कहता था कि सारा दही गाय खा गई। सरकार को इस तरह में जाना चाहिए और जाकर देखना चाहिए कि वास्तविकता क्या है और कौन है इन घटनाओं के पीछे जिसने दिल्ली में आकर इस प्रकार से हिंसा का वातावरण पैदा कर दिया है।

मैं यह अवश्य कहना चाहता हूँ इस पक्ष के साथियों से भी और उस पक्ष के साथियों से भी कि इस प्रकार की घटनाएँ जब इस देश में हों, चाहे वह समस्तीपुर की घटना हो चाहे वह इलाहाबाद की घटना हो और चाहे वह सर्वोच्च न्यायालय के मुख्य न्यायाधीश के ऊपर बम फेंकने की घटना हो उस समय एक दूसरे पर लांछन लगाने के बजाय सब का यह प्रयास होना चाहिए कि इस घटना की तह में, बैठकर पता लगाना चाहिये कि वास्तविकता क्या है। कौन तत्व है इसके पीछे जो इस काम को कर रहे हैं। अजित नाथ रे की कार पर बम फेंकने की कोई कोशिश करे और जयप्रकाश जी को चार गाली सुना दी जाए या इलाहाबाद में कोर्ट में पिस्तोल ले जाते हुए कोई आदमी पकड़ा जाए तो जयप्रकाश जी को चार गाली सुना दी जाये या समस्तीपुर कांड हुआ उसको लेकर जयप्रकाश जी के आन्दोलन को चार गाली सुना दी जाए मेरा कहना है कि यह कोई समझदार व्यक्ति का काम नहीं है। जब भी कोई घटना इस प्रकार की हो तो उस घटना की तह में जाया जाए और वास्तविकता की जानकारी ली जाए।

अपने सत्तासङ्ग दल के मित्रों से एक बात अवश्य कहना चाहूँगा कि जब कभी भी इस प्रकार से किसी

के ऊपर अंगुली उठाई जाए तो एक बात यह अवश्य ध्यान कर लेनी चाहिए, . . . एक उर्दू के शायर ने कहा है:

जब तू गैरों की तरफ करता है अंगुशत नुमाई।
तुझे ध्यान रहे अंगुलियां चार झुकी हैं तेरी तरफ ॥

दूसरों की ओर कीचड़ उछालने से पहले अपनी की भी देख लेना चाहिए। जिन मित्रों से आपने संबंध बनाया है वे आपकी प्रतिष्ठा बनाने में कहां तक सहयोगी हो सकते हैं यह आने वाला इतिहास बताएगा। मैं इसका निर्णय नहीं करना चाहता और न ही अधि-कारपूर्ण कोई बात कहना चाहता हूँ। इतना अवश्य कहना चाहता हूँ कि हम को मिल कर सोचना चाहिए। क्योंकि इस देश को बचाने की जिम्मेदारी हम सब पर है और उन पर भी है जो प्रजातंत्र में विश्वास रखते हैं, जनतंत्र में विश्वास रखते हैं और हिंसा की प्रवृत्ति से सर्वदा दूर रहना चाहते हैं।

जहाँ तक श्री जयप्रकाश नारायण जी का संबंध है मिश्रा जी का शायद यह कहना हो कि इन्होंने इस प्रकार की हवा पैदा कर दी है। मैं अधिकार पूर्वक इस बात को कहना चाहता हूँ कि जयप्रकाश जी का नेतृत्व इस प्रकार का है अगर उनको कुछ कहना है चाहे वह हिंसा के लिये हो क्यों न हो, छुप कर कहने की आवश्यकता नहीं वह समझते। जयप्रकाश नारायण उस चरित्र के व्यक्ति नहीं हैं जो किसी बात को स्पष्ट न कहना चाहें, दब कर किसी बात को कहना चाहें। हम लोगों को थोड़ा-सा इस बात को सोचना चाहिये। अभी कुछ दिन पहले आचार्य विनोबा भावे की सर्व सेवा संघ की कार्यकारिणी की बैठक हुई क्योंकि श्री जयप्रकाश जी के, बिहार आन्दोलन को लेकर विनोबा जी के साथ मतभेद थे। जयप्रकाश जी की स्पष्टवादिता को साधुवाद देना चाहता हूँ कि उन्होंने वहाँ से त्याग पत्र दे दिया और त्याग पत्र देते हुए यह कहा कि ज्यों ही बिहार आन्दोलन का मेरा काम पूरा हो जाएगा मैं फिर से इसमें आ जाऊँगा। जो व्यक्ति इस प्रकार का हो और स्पष्टवादिता के साथ कोई निर्णय ले सकता है उस व्यक्ति के सम्बन्ध में यह कहना कि वे छुप कर कोई बात कहते हैं, उचित नहीं है। हाँ, हमारे गुप्ता जी ने यह कहा

कि उन्होंने सेना को और पुलिस को भड़काने वाली बातें कही। आज भी मैं इस बात को कहता हूँ कि श्री जयप्रकाश नारायण जी ने जो बात कही है उसको उसी अर्थ में लिया जाना चाहिये। श्री जयप्रकाश जी की बात की गलत व्याख्या नहीं करनी चाहिये। जब पुलिस का नागरिकों के ऊपर लाठियाँ और गोलियाँ चलाने के लिये उपयोग किया जाएगा, जनता को दबाने के लिये मिलिटरी का गोलियाँ चलाने में उपयोग किया जाएगा तो जयप्रकाश जी ही नहीं मेरे जैसे सामान्य व्यक्ति का कहना भी वही हो सकता है—आपको जो जिम्मेदारी राष्ट्र ने सौंपी हुई है, देश की रक्षा करने की जो जिम्मेदारी आपको दी गई है उसमें देश की निरीह जनता पर गोलियाँ चलाने की जिम्मेदारी आपको नहीं सौंपी गई है। मेरे मित्रों को इस प्रकार की इन सारी बातों के ऊपर गम्भीरता के साथ सोचना चाहिये। हमारे मित्र इस बात को भी सोचें की श्री जयप्रकाश नारायण कल तक आपके साथी रहे हैं। लेकिन आज उन्होंने भ्रष्टाचार और बेईमानी को मिटाने के लिये जो आवाज उठाई है उससे वे इस प्रकार की कल्पना न करें कि उनके साथ उनका किसी प्रकार का कोई सम्बन्ध नहीं रहा है। हमें इस बात पर विचार करना चाहिये कि इस तरह की बातों के पीछे हम उनके व्यक्तित्व को चर्चा या आलोचना का विषय न बनाएं और इस समस्या की तह में जाने का प्रयास करें। मैं अपने विरोधी दल के उन मित्रों से भी सहमत नहीं हूँ, जैसा कल लोक सभा के अन्दर चर्चा की गई कि आज सारे देश के अन्दर जो स्थिति पैदा की जा रही है वह इसलिये पैदा की जा रही है कि देश में आपतकालीन, इमरजेन्सी की हालत पैदा हो जाये और बंगलादेश की घटना की पुनरावृत्ति हो। मैं अपने उन मित्रों से कहना चाहता हूँ कि अगर इस प्रकार की स्थिति सरकार पैदा करना चाहेंगी तो आज भी सरकार के पास इतने अधिकार हैं। अगर यह चाहे तो इनसे ही तानाशाही हो सकती है और जैसे कदम चाहे, उठा सकती है। तो इसके लिये देश में इस प्रकार का नया वातावरण पैदा करने की आवश्यकता नहीं है। लेकिन सबसे बड़ी चीज जिसको मैं कहना चाहता हूँ यह यह है कि हमारे देश में अगर उस तरह की स्थिति पैदा

करने की किसी ने कोशिश की, इस तरह का पागलपन किया और बंगला देश जैसा वातावरण इस देश के अन्दर पैदा करना चाहा तो मैं उनको राजेन्द्र बाबू का स्मरण कराना चाहता हूँ। इस सम्बन्ध में राजेन्द्र बाबू ने श्री कृष्ण मैनन के बारे में जब वे सन् 1960 में रक्षा मंत्री थे तो एक पत्र लिखा है। श्री धिमैया उस वक्त कमान्डर इन चीफ थे। उस समय के रक्षा मंत्री ने हिन्दुस्तान के अन्दर सैनिक शासन स्थापित करने का निर्णय किया था। यह पुस्तक सस्ता साहित्य मण्डल ने छपी है। जो मित्र इसको पढ़ना चाहते हैं वे इसको सस्ता साहित्य मण्डल से प्राप्त कर सकते हैं। इस पुस्तक में राजेन्द्र बाबू का एक पत्र छपा है। राजेन्द्र बाबू ने लिखा है कि तत्कालीन रक्षा मंत्री श्री कृष्ण मैनन इस देश में मिलिटरी शासन स्थापित करना चाहते थे, लेकिन राजेन्द्र बाबू ने लिखा है कि उस समय के तीनों सेनाओं के चीफ इस प्रश्न पर एक मत नहीं हो सके। इसलिए उस समय के सुरक्षा मंत्री की जो योजना थी वह सफल नहीं हो सकी। इसलिये मैं कहना चाहता हूँ कि जब उस समय यह बात सफल नहीं हो सकी तो आज देश में कोई बंगला देश की पुनरावृत्ति करना चाहे और संविधान को ताक पर रख दे तो आज हिन्दुस्तान की जनता राजनैतिक दृष्टि से इतनी जागरूक हो चुकी है कि कोई भी क्यों न हो उसको उठा कर एक तरफ रख देगी और संविधान की ग्यारदाओं की रक्षा करेगी। यह तो सम्भव हो सकता है कि आपातकालीन स्थिति का लाभ उठा कर लोक सभा के चुनाव टाल दिये जायें, विधान सभाओं के चुनाव टाल दिये जाएं। लेकिन यह बात बुद्धि में नहीं आ पाती है कि कोई यह कहे कि देश के अन्दर आपातकालीन स्थिति पैदा करके शेष मुजीबुर्रहमान की स्थिति लाई जा सकती है। कोई भी इससे सहमत नहीं हो सकता है।

जहाँ तक श्री अजितनाथ रे के पत्र की चर्चा का सवाल है, अभी एक मित्र इसका सम्बन्ध इस बम काण्ड से जोड़ रहे थे। इस पत्र का सम्बन्ध किस बात से हो सकता है, यह तो जांच के बाद ही पता चलेगा, लेकिन यह पत्र उस समय लिखा गया था जब तीन न्यायाधीशों को लांच कर चौथे न्यायाधीश को मुख्य न्यायाधीश बनाया गया था

[श्री प्रकाशवीर शास्त्री]

उस समय किसी ने श्रोत्र में आकर यह पत्र लिखा था। मैं चाहता हूँ कि गृह मंत्रालय इन दोनों बातों का तालमेल देखे और वास्तविक स्थिति क्या है, इसका पता लगाए। मैं चीफ जस्टिस से की इस बात से सहमत नहीं हूँ कि जब उनके पास यह पत्र आया तो उन्होंने इसको सामान्य पत्र समझ कर रख लिया। उनको यह पत्र गृह मंत्रालय को भेजना चाहिये था। मुख्य न्यायाधीश को इस प्रकार का पत्र आए, और वे उसको सामान्य पत्र समझ लें, यह उचित नहीं है। मैं इसको उनका सीधापन तो कह सकता हूँ, लेकिन यह दूरदर्शिता की बात नहीं हो सकती। ऐसी स्थिति में इन दोनों घटनाओं का तालमेल देखा जाना चाहिये और अगर यह तालमेल बैठता है तो ठीक है और अगर तालमेल नहीं बैठता है तो इस पत्र और इस काण्ड की अलग-अलग जांच की जाये। लेकिन देश के सर्वोच्च न्यायालय के मुख्य न्यायाधीश पर आक्रमण हो और उसको हम राजनैतिक जांचन लगा कर, एक दूसरे पर आक्रमण करें और एक सामान्य घटना समझकर छोड़ दें, मैं समझता हूँ यह प्रजातंत्र के लिये उचित नहीं होगा।

मुझे खुशी हुई एक बात को सुनकर। हमारे मित्र भूपेश गुप्त ने मदरलैंड की चर्चा की। तीन-चार बार उन्होंने चर्चा की और उसके बाद मिश्र जी ने चर्चा की। इस दृष्टि से मैं खुश हुआ कि 5-6 बार मदरलैंड का नाम, "मातृभूमि" का नाम तो उनके मुँह से निकला। और दूसरी सबसे बड़ी बात यह है कि (Interruption) चौधरी साहब, आपको याद दिलाता हूँ जब ये हिंसा का विरोध कर रहे थे, हिंसा को आपत्तिजनक बता रहे थे यह कह कर कि देश में हिंसा का वातावरण बन रहा है तो मुझे याद आया—जिन्होंने 1946 से 1950 तक तेलंगाना में हिंसा का वातावरण बना रखा था, हिंसा का आधार अपना लिया था जिसके लिये पण्डित जवाहरलाल नेहरू को कई बार पार्लियामेंट के अन्दर वक्तव्य देना पड़ा। परन्तु मुझे लगता है उनका कुछ हृदय परिवर्तन हुआ है, यदि इस प्रकार का हृदय-परिवर्तन हो जाए कि हर बार वे इस हिंसा को बुरा कहने लगें तो यह लोकतंत्र के लिये और भारतीय संविधान के लिये शुभ माना जाएगा।

तो उस मदरलैंड का नाम लेकर इस तथ्य को न छिपाया जाए। अभी तो मैथ्यू कमीशन की रिपोर्ट प्रकाशित नहीं हुई। मैं यहीं पर एक बात कहूँ कि किसी कांग्रेसी पर लांचन लगा दें, दूसरा किसी जनसंघी पर लांचन लगा दें और तीसरा किसी कम्युनिस्ट पर लांचन लगा दें, जब वह घटना जांच की स्थिति पर है, तब किसी को उसका प्रमाणपत्र कैसे दिया जा सकता है। मैं समझता हूँ, ललित नारायण मिश्र की हत्या जिन परिस्थितियों में हुई उसकी तह में जाना चाहिये, क्यों 2 घंटे तक ललित नारायण मिश्र जिस गाड़ी में बैठे थे उसको रोके रखा; ललित नारायण मिश्र की गाड़ी को दानापुर नहीं जाने दिया गया? कौन-कौन कारण थे कि बम विस्फोट होने के बाद ललित नारायण जी की गाड़ी समस्तीपुर में ही 2 घंटे तक रुकी रही? तो सारे कारणों पर जाने की जरूरत है। मैं चाहता हूँ, वास्तविकता सामने आनी चाहिये।

जहां तक श्री जयप्रकाश नारायण के आन्दोलन का सम्बन्ध है उसके सम्बन्ध में उपसभापति जी, केवल इतना ही कहना चाहता हूँ कि हमारे मित्रों को चाहिये कि श्री जयप्रकाश जी को बुरा कहने की बजाए और अब तक के आन्दोलनों को हथियार बना कर जयप्रकाश जी पर आक्रमण करने की बजाए, अगर उन बुराइयों पर आक्रमण करा जिसके लिये जयप्रकाश नारायण जी आन्दोलन कर रहे हैं तो ठीक हो। मंहगाई पर आक्रमण, ऋणद्वार पर आक्रमण, बेरोजगारी पर आक्रमण, कुनबापरस्ती पर आक्रमण हो तो जयप्रकाश जी की जगह आपकी तरफ लोग देखने लगेंगे। चाहे जे०पी० उनसे मुक्ति दिला दें, चाहे पी०पी० उसे मुक्ति दिला दें, चाहे चौधरी रणवीर सिंह मुक्ति दिला दें, देश की तमाम बुराइयों से अगर मुक्ति दिला दें, तो देशवासी आपके साथ होंगे। जे०पी० उन बुराइयों को मिटा कर उन बुराइयों से देश को बचाना चाहते हैं उसी आदेश को लेकर आज देश जे०पी० के पीछे लग गया है।

अन्त में मैं प्रार्थना करता हूँ कि इस घटना को सामान्य समझकर नहीं छोड़ दिया जाए, इस घटना की तह में जाया जाए और बजाए इसके कि सरकार

एकाध अपराधी को दण्डित करे, इस घटना से देश को भी परिचित कराया जाए ताकि उनका कच्चा चिट्ठा, उनकी असली तस्वीर देश के सामने आ जाए।

श्री हर्षदेव मालवीय (उत्तर प्रदेश) : मान्यवर, बड़ा साधु और सज्जन वाला भाषण अभी हमने सुना...

श्री प्रकाशवीर शास्त्री : अब कुछ दुर्जन वाला कह दीजिये।

श्री हर्षदेव मालवीय : आप भले आदमी हैं, सज्जन आदमी हैं, गम्भीर आदमी हैं। मगर हो क्या रहा है, उसको भुला देंगे क्या आप? आप अंतर्गतता उन लोगों की मदद कर रहे हैं जिनको मैं चार्ज करता हूँ देश में खुले आम एक प्रकार का वायुमण्डल पैदा कर रहे हैं जिसका प्रधान उद्देश्य है प्रधान मंत्री इन्दिरा गांधी को हत्या हो। मैं दुख के साथ कह रहा हूँ—गम्भीर बात है, कड़वी बात है—लेकिन दुख के साथ कहना पड़ता है और मैं इसे साबित करूँगा कि उनका इरादा आज यह है और वे एक वायुमण्डल बना रहे हैं, एक एट्मास्फियर बना रहे हैं। पहले तो यह “आर्गेनाइजर” अखबार है, यह अखबार—अभी शायद कोई सज्जन वहाँ से चिल्ला रहे थे जनसंघ का अखबार नहीं है—जब मिश्रा जी मरे “मिश्रा वाज सलाउंड”, इस शीर्षक के लेख में एक कार्टून बना है; नागरवाला को मारा, मिश्रा को मारा और देखो किसको और मरना है—इन्दिरा गांधी खड़ी हैं। “Mishra was slaughtered”. It is your paper.

SOME HON'BLE MEMBERS: Shame, shame.

श्री हर्षदेव मालवीय : इसके बाद मैं यह निवेदन करना चाहता हूँ कि इन्होंने इलेक्शन कमिशन के बारे में कहा है Election Commissioner is Indira's fan...

(Interruptions)

इन्होंने यह बतलाया है कि इलेक्शन कमिशनर जी हैं, श्री स्वामीनाथन, वह इन्दिरा के गुण हैं और
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इन्दिरा जी की जेब में बैठे हुए हैं और जो भी इन्दिरा गांधी इन से काम कराना चाहती हैं करा लेती है। एक कार्टून है, फैशनबल लेडी इन्दिरा गांधी खड़ी हैं और उनका पिल्ला साब है, वह है एलेक्शन कमिशनर। शेम, शेम। इस तरह से उन्होंने इलेक्शन कमिशनर को एक कुत्ता बतलाया है। इस अखबार के हर अंक में, हर लिखावट में नफरत, घृणा फैलाने की बात रहती है और इन्दिरा गांधी के खिलाफ हर तरफ की बात रहती है। इनके लेखों का तात्पर्य यही होता है। एक लेख का शीर्षक है। “PM is making money like hell”.

SHRI SUBRAMANIAN SWAMY: You must have some sense of honour.

SHRI HARSH DEO MALAVIYA: Shut I up.

यह अखबार लिखता है कि पी०एम० पैसा पैदा कर रही है क्योंकि यह समझती है कि हिन्दुस्तान में राज्य चलेगा नहीं और एक दिन इनको हटना है, इसलिये वह खूब पैसा पैदा कर रही है और विदेशी बैंकों में जमा कर रही है। इस तरह से ‘पी०एम० इज मैकिंग मनी लाइक हेल’। इस तरह इन्दिरा गांधी के खिलाफ जहर उगला जा रहा है उसको मुझे दुःख के साथ कहना पड़ता है। श्री प्रकाशवीर शास्त्री जी आप इस अखबार को निकालकर इस तरह की खबरों को फिर से पढ़ लीजिये। एक लेख है, शीर्षक “How the PM tried to pressurise the Allahabad High Court.”

इस तरह का पूरा लेख निकला है 22 मार्च के आर्गनाइजर में कि पी०एम० ने इलाहाबाद हाईकोर्ट के जजों के ऊपर दबाव डाला है जजों को बदलने के लिये। इस तरह से खुला लांछन लगाया है। मुझे तो आश्चर्य इस बात में होता है कि प्रेस कौंसिल ने और हमारे होम मिनिस्ट्री ने भी इस बात को क्यों नहीं नोट किया कि इस किसम के आरोप पी०एम० के खिलाफ लगाए जा रहे हैं?

मान्यवर, मैं आपको बतलाना चाहता हूँ कि अभी हमारे श्री भूपेश गुप्त जी ने कुछ सम्पादकीय

[Shri Harsh Deo Malaviya]

पढ़े। "मदरलैंड" अखबार के और मैं संक्षेप में, हिन्दी में कह देना चाहता हूँ। उन्होंने इन्दिरा गांधी को 'रैंड वकील' कहा है। उन्होंने कहा है कि दुनिया में रेजीमाइड होती रहती है, राजा-रानी मारे जाते हैं और जनता को यह अधिकार है राजा और रानी को मारने का। जेम, शेम। (Interruption) आप इस तरह से देश चलाना चाहते हैं और आपको जरा जर्म आनी चाहिये।

मान्यवर, मैं आपको बतलाना चाहता हूँ कि जब 1961 में चुनाव हुए थे तो क्या किया गया? आर० एम० एम० और जनसंघ वालों ने पंडित नेहरू के खिलाफ यह प्रचार किया था कि जवाहर लाल नेहरू ने तो अपने खाने के लिये अशोक होटल बनाया है क्योंकि उन्हें गांध के बछड़े का गोشت पसन्द है। वहाँ पर गार्मिन गाय को ले जाया जाता है और फिर उसके ऊपर कूदते हैं और इस तरह से बछड़ा निकल आता है और उस बछड़े का गोشت जवाहर लाल नेहरू खाते हैं और इसीलिये अशोक होटल बनाया गया है। इस तरह का प्रचार इन लोगों ने उम मनय किया था। (शेम, जेम)। ये माहब कहते हैं कि यह अखबार जनसंघ वालों का नहीं है, तो मैं यह कहना चाहता हूँ कि वे इस तरह की झूठ क्यों बोलते हैं। इस अखबार के जो सम्पादक एम० आर० मलकानी हैं, उनसे इनकी दोस्ती है। It is your paper. Why do you deny it? You should have the courage...

श्री रणबीर सिंह: इन्होंने तो हिम्मत कमो सीखी नहीं है।

श्री हर्षदेव मालवीय: मैं यह कहना चाहता हूँ कि आज देश के अन्दर घृणा का वातावरण फैलाया जा रहा है, नफरत का वातावरण फैलाया जा रहा है। हम सब स्वीकार करते हैं कि आज देश की स्थिति खराब है और हमारे देश में आर्थिक संकट है। इन सब बातों के होते हुए, देश की हाजत खराब होते हुए जनता के अन्दर घृणा और नफरत का वातावरण फैलाया जा रहा है और इस तरह के वातावरण के सम्बन्ध में अभी हमारे माननीय

श्रीधर कुमार मिश्र जी ने उदाहरण दिये हैं। जिस तरह से गान्धी जी की हत्या के पहले देश में वातावरण तैयार किया गया था, घृणा का वातावरण तैयार किया गया था, खून का और अशान्ति का वातावरण तैयार किया गया था, उसी तरह का वातावरण आज पैदा किया जा रहा है और इसकी जिम्मेदारी मैं आर० एम० एम० और जनसंघ पर डालना चाहता हूँ।

मैं फिर चांजे करता हूँ कि इनका कुछ सम्बन्ध विदेश की कुछ शक्तियों से है, आप के० जी० बो० का नाम लिया करें।

(Interruption)

Yes, I believe it. Your paper believes it. मदरलैंड से 24 मार्च के इशू में

श्री प्रकाशवीर शास्त्री : हम के० जी० बो० के खिलाफ हैं तो सी० आई० ए० के भी खिलाफ हैं।

श्री हर्षदेव मालवीय : यह 24 तारीख का "मदरलैंड" अखबार है। इसमें पूरा लेख है कि मालदीव द्वीप के प्रधान मंत्री मुहम्मद अहमद जकी को जो निकाला गया उसमें सी० आई० ए० का हाथ था। तीन कालम भरे हुए हैं। इसी रिपोर्ट में कहा गया है कि मालदीव आईलैंड से इनको क्यों हटाया गया। इसलिए हटाया गया कि जो गान ब्रिटिश गेम है उसे ब्रिटिश छोड़ने वाले हैं, अमरीका उसको लेना चाहता है, जकी इसके विरुद्ध था क्योंकि वह इन्दिरा गांधी की नीतियों को थर्ड वर्ल्ड की नीतियों को मानते थे। जकी ने कहा कि तुमको बेस नहीं देंगे। इसीलिए उसे हटा दिया गया। फिर इथियोपिया में गडबड, मडागास्कर में गडबड, पैट्रिम लुमुम्बा की हत्या में हाथ यह सब आपके इस पत्र में लिखा हुआ है, पढ़ लीजिए अब मवाल यह कि वे यहाँ पर एक्टिव हैं या नहीं। हमारे पास तीन किताबें हैं, मैं उद्धरण देना नहीं देना चाहता, एक है, सी० आई० ए० की "इनसाइड स्टोरी" एंड्रयु टुनो नामक अमेरिकन की लिखी हुई है, कम्युनिस्ट की लिखी हुई नहीं है; दूसरी पुस्तक है "दि एस्पिओनाज एन्टेबिज्ममेंट" इसको डेविड वाइज और टामस बो० रास ने लिखा है, जो कि

अमरीकन हैं। इन्होंने की दूसरी किताब है "इन्विजिबिल गवर्नमेंट"। इसी तरह अलेन डलेस की, जो सी० आई० ए० का हेड था, किताब है "फाफ्ट आफ इन्टेलीजेंस"। उनकी क्या हरकत है, ये क्या करते हैं, मैं ज्यादा कोट नहीं करूंगा क्योंकि आप घन्टी बजा देंगे। एक बात मैं बताना हूँ। इसी दिल्ली नगर में करीब 7-8 साल पूर्व सप्रू हाउस में एक मीटिंग हुई। उसमें स्व० कृष्ण मेनन मौजूद थे, स्व० चारी साहब, जो एक बड़े वकील थे, मौजूद थे। मीटिंग शायद वियतनाम की हमदर्दी में थी, मुझे याद नहीं है। हम भी वहां मौजूद थे उस हाल के अन्दर। कोने में कुछ कुर्तियां खाली थीं। कोने में दो आदमी आकर बैठे और थोड़ी देर बाद उठ कर चले गये। वे एक स्टिन्क बम फेंक गए। इतनी बुरी बदबू फैली कि सब नाक दबा कर भाग गए। कृष्ण मेनन बहादुर आदमी थे, चारी साहब थे, वे बैठे रहें। मैं कहना चाहता हूँ कि इनका "केबर्ट एक्शन डिपार्टमेंट" होता है, सी० आई० ए० का पूरा संगठन होता है। आपकी आज्ञा से मैं थोड़ा उद्धरण दूंगा।

DR. RAMKRIPAL SINHA (Bihar): He has masterminded the CIA techniques.

श्री हर्षदेव मालवीय : इसमें लिखा है कि सी० आई० ए० का एक डिब्रीजिंग था। "It was responsible for the successful overthrow of the left-wing government of Iran in 1953".

इस समय मैंने अमरीकी "न्यूजवीक" अखबार पढ़ा था इसके "पेरिस्कोप" स्तम्भ में छपा था। "Look out next week trouble for Mossadiq".

और दूसरे सप्ताह मुसद्दिक सरकार समाप्त हो गई "पेरिस्कोप" में वे आने वाली बातों की सूचना देते हैं। सी० आई० ए० की किताब में लिखा है :

Mossadiq in 1953. Guatemala in 1954. It obtained and published the historic speech in which Nikita Khrushchev spoke about Stalin, etc. It directed and prepared the Bay of Pigs operation.

इनके पास कितना पैसा है, ये पैसा कैसे खर्च करते हैं ?

ऐसा हुआ है कि यह संस्था बनी 18 सितम्बर, 1947 को। जब यह संस्था बनी प्रेसीडेंट ट्रूमैन के शासन काल में तो उस के लिये उन्होंने 5 हिदायतें दीं और मैं उन सब को तो नहीं पढ़ना लेकिन पांचवीं हिदायत को पढ़ता हूँ और वह यह है कि :

"To perform such other functions and duties related to intelligence affecting the national security as the National Security Council may, from time to time, direct."

अब नेशनल सिक्क्योरिटी कौंसिल किस काम को ठीक समझ ले और किस को ठीक न समझे इस पर किसी का वजन नहीं है। देश में, विदेश में जहां चाहें वह दखल दे सकती है।

पैसों के मामले में यह कहा है :

"Congress formally ratified the use of unvouchered funds in the Central Intelligence Act of 1949."

श्री ओडम् प्रकाश त्यागी : जस्टिस रे के बारे में भी कुछ बोलिये।

श्री हर्षदेव मालवीय : मैं वहीं आ रहा हूँ। तो यह हरकतें उन में भरी पड़ी हैं। मैं कितना मुनाऊं तो मैं यह कहना चाहता हूँ कि समस्तीपुर कांड में सी० आई० ए० का कितना हाथ है यह आप नहीं जानते। मैं गृह मंत्री जी से रिक्वेस्ट करूंगा कि गांधी पीस फाउंडेशन जो राउज एवेन्यू में है, वहां काफी चीजें हो रही हैं और वह पर्यटकों का अड्डा है। आप जरा उस पर निगाह रखिए और ज्यादा बातें तो मैं नहीं कहना चाहता लेकिन आप उस पर निगाह रखिये। समस्तीपुर में जो कांड हुआ उस के दूसरे दिन ही खबर फैल गयी कि मिश्रा जी को इन्दिरा जी ने मरवाया। जिस दिन इलाहाबाद हाई कोर्ट में रिवाल्वर के साथ वह आदमी पकड़ा गया उसी दिन शाम को एक ब्रिस्पिंग कंपनी दिल्ली में चल गयी कि इन्दिरा जी ने ही यह करवाया। जैसे ही वह पिस्तौल वाला आदमी वहां

[श्री हर्षदेव मालवीय]

पकड़ा गया उसी दिन बाजारों में जनता में यह बात फैल गयी कि ऐसा प्रधान मंत्री ने ही करवाया अभी जो कुछ रे साहब पर हुआ उस के बारे में हमारे भूपेश जी ने और ऋषि कुमार जी ने मदरलैंड से पढ़ कर सुनाया कि किस प्रकार का घातक और गंदा और झूठा प्रचार यह कर रहे हैं। तो मैं कहना चाहता हूँ कि इस तमाम चीज को आप ठीक संदर्भ में देखें। केवल मात्र कुछ लोगों का पागलपन यह नहीं है। इस के पीछे मेथड इन मैडनेस है। इसके पीछे कुछ शक्तियाँ हैं और देश की और विदेश की शक्तियाँ उस के साथ लगी हुई हैं जो चाहते हैं कि भारत के वर्तमान शासन को पलट दिया जायें : भारत की वर्तमान नीतियाँ बदली जायें। भारत अपनी एक आर्थिक नीति देश में और अपनी एक विशेष नीति विदेश में चला रहा है। उस नीति को वह बदलना चाहते हैं क्योंकि यह नीति यू०एन० ए० की वर्ल्ड स्ट्रेटेजी है यह सूर्य नहीं करती है। इसलिये वह यहाँ के शासन को बदलना चाहते हैं और अपनी कोई पिटू सरकार को स्थापित करना चाहते हैं। रे साहब के कांड को इसी बैकग्राउंड में देखा जाना चाहिए और मैं यह कहना चाहता हूँ कि आप को बहुत सतर्क रहने की जरूरत है। और हत्याएँ होने वाली हैं। और इस किस्म के हमले होने वाले हैं। शान्ति से हमको नहीं बैठना है। यह बिल्कुल साफ कहा गया है। कोलंबी जो सी० आई० ए० का चीफ है उसने कहा है कि हमारी तो यह घोषित नीति है कि हम गवर्नमेंट्स को डिस्टैबलिंग करें। उन्होंने कहा है कि कुछ देशों में कुछ हमारे चन्द दोस्त हैं उन को हम थोड़ी सी मदद देंगे तो उस से वह हमारे थोड़े से दोस्त उस देश की नीति को इस प्रकार बदलवा देंगे कि जिस से वह अमरीका के हित में चली जायेंगी। तो यह बड़ा भारी पडर्यंत्र है और निवेदन करूंगा कि हमारे जनसंघ के भाई, हमारे राजनारायण जी और हमारे दूसरे नेतागण किसी मास्टर माइन्ड के हाथ की कठपुतली हैं। मास्टर माइन्ड एक जगह बैठा हुआ है और आर०एस०एस० का एक फ़ासिस्ट टाप है और वह उन को चला रहा है उस आर०

एस० एस० को आप कंट्रोल करें, जनसंघ को कंट्रोल करें आप तो उस के मोहरे हैं और उसी तौर पर आप इस्तेमाल होते हैं।

(Interruptions)

तो मैं कहना चाहता हूँ कि हम को सतर्क रहने की जरूरत है। हम को आप लोगों से अपील करनी है कि अभी जैसा शास्त्री जी ने कहा, मैं उस का समर्थन करता हूँ, दलगत तौर से इस बात को मत देखिए, आज रास्ट्र पर बड़ा भारी खतरा आ रहा है। हम सब मिलकर काम करें। भारत माता के प्रति हमारा प्रेम, भारत माता के प्रति हमारी देशभक्ति, भारत की और भारतीय जनता की उन्नति यही हमारा लक्ष्य होना चाहिए। धन्यवाद।

SHRI M. KADERSHAH (Tamil Nadu): Sir, I condemn with utmost sincerity the deadly attack on the Chief Justice of India. There is no place for violence in democracy and no political party can survive without democracy. We have seen in the past that those who took violence as weapon in their hands were ruined by their own weapon.

Sir, parliamentary democracy is not only the best but the most suited to our conditions. It is to be nourished as our illustrious predecessors who had dedicated their time and life for it. But the account of the last fifteen years has shown that there is a sense of frustration and it is added with the non-responsive attitude of the Government leaders.

The present state of uncertainty and the political vacuum in decisions given by Parliament, the indirect disobedience of the machinery to the higher policy-making bodies, lack on the part of political leaders to stress, exert and to shape the final execution is all responsible for this confusion and chaos. But I am sorry to state that the Home Minister in the other House has remarked yesterday:—

"You are aware of the persistent efforts made by Opposition friends on the floor of Parliament and a section of the press at character assassination and the increasing attempts that are being made here and outside to shatter confidence and

the credibility of the people in the efficacy of parliamentary system of democracy and our ability improve the lot of our people."

This is the statement of the Home Minister in the other House. I never expected such an irresponsible statement will come from Mr. Brahmananda Reddy. Instead of analysing the root cause for this violence and inspiring peoples' confidence in parliamentary democracy he has made wild allegations on the opposition. The persons should be sent to a refresher course in the constitutional law and should be given a thorough training in the functioning of parliamentary democracy before they are appointed as Ministers and called upon to further in the cause of parliamentary democracy so dear to the people. Ignorance is a bliss for them to occupy a position is a privilege. Sir, if this was the pattern of the speech made by the Home Minister, I am not much surprised about the other speakers of his party. The statement speaks about his insincerity to the cause to get away by merely a hallow slogan like this and keeping the file shut for all time and it is not expected of the country's Home Minister. He should not shirk his responsibility as he has done in the previous cases. He should ponder over the situation sincerely. The blame, the responsibility, the prosecution, onslaught, I do not know why Government does not take upon itself the favourite line of argument that J.P., his movement, foreign hand, C.r.A., smugglers etc. are all responsible for this. Mr. Bhu-pesh Gupta has forgotten the good old days when J.P. considered to be godfather of their party. Sir, one thing is clear that J.P.'s movement has become a nightmare for some of my friends sitting on the right and opposite.

Fortunately, Kennedy was born in America, otherwise his assassination would also have been attributed to the J. P. movement. I would like to point out at this moment that the Jana Sangh leader Shri Din Dayal Upadhyaya, was murdered and the mystery is not yet solved.

Similarly, the Marxist leader of West Bengal, Mr. Hcmanta Bose, was murdered

in cold blood. But no action has been taken by the Government so far. Thirty-two Marxist workers were murdered in Kerala alone in the last 1.1)2 years. No symptom of sympathy was shown by the Goveniment all these days. I would like to point out at this moment that the opposition was not so vivulent in attributing these charges to Mrs. Gandhi or to Mr. Borooah as they are doing now.

Sir, I now come to the second aspect of the problem, that is, the circumstances and precautionary measures taken for the safety of judicial personalities. If you kindly recall the statement of Mr. Om Mehta the following day, he said the security arrangements were there for Ministers because they had to do a lot of touring and meet people, while the Supreme Court Judges were not required to do anything of this sort. This is a most funny argument and is baseless and misleading. The judges belong to an important wing of the State and perform delicate duties in respect of controversial issues. Their lives and security should be the highest responsibility of the State as their duty involves interpretation and protection of the laws of the State. It is regrettable that the Government takes action only after an incident occurs. But in this case, even after four days had passed, no clue was unearthed. Sir, it is said that the Chief Justice was going in his car along with three others. The assassin came all alone and put the grenades in the car. I do not know that they were doing all this time. How did it happen? How did they fail to catch the culprit red-handed? All this gives me doubt. But as far as this case is concerned, I can quote some other cases in which the Government failed to bring the culprits to book. For example, in the Nagarwala case, the Government has failed to investigate and find out the culprits. Similarly, the Daman Collector, Mr. Chopra, was murdered in a mysterious manner. There was no arrest of anybody in that case. Recently, three high police officials were murdered in Mizoram, but the Government has not arrested anybody so far. But as far as this case is concerned, the Government, though it has not been able to catch

[Shri M. Kadershuh]

the culprit, has caught the chappals of the culprit. It is very humorous.

Sir, it may be recalled that previous attempts on former Chief Justices Mahajan and Hidayatullah and Justice Grover indicated well to the Government that they are too open to the misguided public -inner against the misdeeds and non-responsive attitude of the Government and deserve adequate protection. It is shocking and ill-conceived on the part of the people who are responsible for the maintenance of security that a third rate Deputy Minister, whom the people will not like to see or hear, is provided with all types of security personnel, while the Judges of the Supreme Court, to whom the people go for justice—not only people, even political parties have to go to court sometimes—are not provided with a single security personnel. Does any Minister or Deputy Minister have the capacity or the guts to address any public gathering without the help of 1,000 security personnel? They are the representatives of the people. They must enjoy the confidence of the people. The judges are not the representatives of the people. They are the representatives of the State. This distinction must have been borne in mind by the Government in making proper arrangements for the safety of the judges.

Sir, lastly I would like to remind the Government as well as my CPT friends that to derive a parallel and call the Samastipur. Allahabad and Delhi incidents as part of a larger conspiracy and to blame and denigrate the members of the Opposition parties and JP for creating an atmosphere of personnel hatred and character assassination is nothing but a futile, abortive, mischievous and politically motivated attempt which has not succeeded so far and which will never succeed. The Home Minister will be wholly responsible for this. The people are fed up and they will not and they have not been misguided by this propaganda carried on by this machinery. It is really unfortunate that, when the Mathew Commission is looking into the Samastipur case, when the U.P. Government is considering the incident at Allahabad

bad and when the top Delhi police and the CB1 people are busy with the case of attack on the Chief Justice, the Communist and the Congress members are making wild and baseless allegations which are naturally followed by counter-allegations. They must have some patience at least till the inquiries are over. Therefore, Sir, I would appeal to the Government that the root cause of the people's anger, their problems, their sense of frustration, their agony, their miserable plight of living, corruption, electoral reforms, etc. must be gone into sincerely with a sense of dedication and purpose and the machinery of Government must be response-oriented to check this madness on the part of the misguided and ill-conceived actions of a few disgruntled individuals and it is of no use blaming the Opposition members. Thank you. Sir.

श्री जगदीश जोशी (मध्य प्रदेश) : माननीय

उप-सभापति जी, प्रश्न श्री अजितनाथ रे की गाड़ी के ऊपर बम फेंकने का नहीं है। प्रश्न हिंसा की मनोवृत्ति के व्यापक रूप से बढ़ जाने का है और इस हिंसा की मनोवृत्ति में एक सिलसिला किस प्रकार से बढ़ रहा है और दोनों पक्षों के लोगों ने हिंसा की इस बढ़ती हुई प्रवृत्ति की वादित जो कहा है उस पर सरकार को गम्भीरता से सोचना पड़ेगा। यह मामला हम यह कह कर नहीं टाल सकते कि इसमें सी०बी० आई० का या के० बी० जी० का हाथ है या किसी अन्य तत्व का हाथ है। इसकी बुनियाद में जाना जरूरी है। मेरा धन्यवाद यह है कि पुराने इतिहास से लेकर आज तक जितनी भी राजनैतिक हत्याएं हुई हैं उनके पीछे एक निश्चित प्रयोजन रहा है। चाहे मित्र के सम्राट हो, चाहे बेबिलोनिया रहा हो, यूनान रहा हो या फारस के बादशाह रहें हों, दुनिया के भिन्न हिस्सों में हिंसा होती रही है। इन हिंसाओं का कोई न कोई सीधा लक्ष्य रहा है। राजनैतिक हत्याओं के पीछे मुख्य लक्ष्य यह रहा कि किसी प्रकार से शक्ति ग्रहण कर ली जाय। आप जानते हैं कि यूनान के शहर के घनदर अरस्तू और प्लेटो को जहर पिला दिया गया और वह भी जनता ने पिलाया। इस प्रकार की घटनाएँ इतिहास में हुई हैं। ये घटनाएँ अनन्त-

काल से चली आ रही है। हमारे देश में भी जब जब इस प्रकार की घटनाएँ बड़ी हैं तो जनता में विष्वाम पैदा करने के लिये बीड़ और जैन धर्म का प्रादुर्भाव हुआ। यह बात भी इतिहास में है कि किस प्रकार से गलत प्रचार करके राज्या बेगम को गद्दी से उतार दिया गया। इस प्रकार का वातावरण पैदा कर दिया जाता है, इस प्रकार से झूठा प्रचार किया जाता है कि एक हिस्सा का वातावरण देश में पैदा हो जाता है। मैं निवेदन करना चाहता हूँ कि हमारे देश का गृह विभाग इतिहास के पन्नों से भी सबक ले और इतिहास की इन नज़ीरों को वर्तमान के परिप्रेक्ष्य पर देखने की कोशिश करें—क्या घटनाएँ तीन चार-पाँच साल में हुई हैं? उनका जरा अन्दाज किया जाए। एक घटना हुई बैंकों का राष्ट्रीयकरण; संपत्ति का एक मूलाधार जो बैंकों के ज़रिए स्पष्ट रूप से संपत्ति पर एक संकुचित वर्ग का एकाधिकार था, वह राज्य ने छीन लिया, अपने हाथ में ले लिया। कुछ लोगों को वंश परम्परा के आधार पर वृत्ति मिला करती थी, राज्य ने किसी भी कारण से—एक परिवर्तन वाली कारण हम उसको कहते हैं, दूसरे कहते हैं हमने स्वार्थ के लिए किया लेकिन संपत्ति के मूलाधार को, एक वंश परम्परागत मिलने वाली व्यवस्था को तोड़ दिया गया और उसके साथ साथ यह जो चीज संपत्ति के परम्परागत मूल खोलों में कुठाराघात करके दिया गया है, पूरा नहीं हुआ है, और पूरा होने को बहुत बाकी है। उसके साथ ही साथ क्या किया गया? परमाणु बम का विस्फोट करके हिन्दुस्तान दुनिया में छठवीं आणविक शक्ति बन गया। और क्या चीज हुई? मिक्किम के भारत में आ जाने से इस देश का गौरव बढ़ा, सीमा बड़ी, एक हिस्सा जो पिछड़ा था जड़ गया। चारों ओर घटनाएँ हो रही हैं राष्ट्रीयता भी बढ़ रही है और आर्थिक नियन्त्रण भी ढीला करने की पूरी कोशिश हो रही है और इसके साथ साथ भ्रष्टाचार का जो बहुत उपदेश सुनने को मिलता है और जो हिन्दुस्तान के बड़े भ्रष्टाचार का खोन था तस्करों का, लम्बा चौड़ा गिरोह उन पर सरकार ने ज़बर्दस्त कुठाराघात किया। ये बातें सत्य हैं कि नहीं?

ये चार-पाँच घटनाएँ तीन-चार साल के अन्दर हुई कि नहीं, और अगर इन घटनाओं की प्रक्रिया चलती जाती है तो उसकी हानि किमकी होगी? वंश परम्परा वाले नरेशों को होगी, पुराने बैंक मालिकों को होगी और जो मिक्किम की आजादी पर हमला करने थे उनको होगी और जो दुनिया की ताकतें नहीं चाहती थीं कि हिन्दुस्तान आणविक शक्ति बने उनको तकलीफ हुई। हिन्दुस्तान के खेत और खलिहान में काम करने वालों को उससे तकलीफ नहीं है। तब वह किस प्रकार आचरण करेगा? और उनके आचरण की एक प्रक्रिया बन जाती है और वह प्रक्रिया किसी न किसी तरह प्रदर्शित की जाती है। इसकी शकल जो कुछ बना दी जाये, इसका स्वरूप जो कुछ बना दिया जाय, उस एक बड़ी छाया के नीचे छुटपुट हिस्साओं को प्रोत्साहन दिया जाता है ताकि राष्ट्र के लिये, देश के लिये, विकास के लिये बनने वाली आस्था की जड़ को काट दिया जाये। मैं इसके पीछे किसी दल के ऊपर आरोप नहीं करेगा, मैं किसी व्यक्ति के ऊपर आरोप नहीं करेगा। लेकिन उस मनोवृत्ति के ऊपर आरोप करेगा जो देश के अन्दर भी है देश के बाहर भी है और जो चाहता है इस देश के स्थायित्व को संकटपूर्ण स्थिति में डालें। तो मेरा निवेदन था कि हम इस बात का अरुण रोदन क्यों करें कि साहब, सी० आई० ए० का हाथ है या के० जी० बी० का हाथ है। मैं साफ तौर पर उप-सभापति जी, आपकी आज्ञा से गृह मंत्री जी से निवेदन करना चाहता हूँ: वे वज्र की तरह कटार बनें।

अगर आज दुनिया में लोग सी० आई० ए० को जानते हैं, के० जी० बी० को जानते हैं तो हम भी 60 करोड़ का देश हैं, कोई छोटा-मोटा देश नहीं हैं, कोई हम फ्रांस जर्मनी नहीं हैं, कोई हम हालैंड डेनमार्क नहीं हैं कि कोई सी० आई० ए० या के० जी० बी० हमारे तबने को हिला देगा। हमारा गुप्तचर विभाग मुद्द होना चाहिए। मैं मंत्री जी से इस बात का आश्वासन चाहूंगा कि आपको जो कुछ भी खर्च लेना है संसद् से लीजिए हिन्दुस्तान के गुप्तचर विभाग को कठोर और कारगर बनाइए ताकि देशी और विदेशी ताकतों का मुकाबला

[श्री जगदीश जीणी]

हम फौलादी हाथों से कर सकें। दया और करुणा के बल पर हत्या और हिंसा की धारा को रोका नहीं जा सकता है और मैं आपसे कहूँगा, अगर धर्म-शास्त्र के पन्ने में हत्यारों के लिए दया का शब्द लिखा हो तो उसको फाड़ कर फेंक दीजिए। एक नया अध्याय जोड़ कर दण्ड की व्यवस्था की जाए।

जो न देह तोहे दड कठोरा।

यह जरूरी बात है कि राष्ट्रीय आन्दोलन की हमारी एक परम्परा रही है। मैं यह निवेदन करना चाहता हूँ कि कुछ शक्तियाँ हैं जो राष्ट्रीय आन्दोलन के गर्भ से निकली हैं और जिन्होंने कुछ पीड़ा सही है, कुछ तकलीफें सही हैं। वे चाहे भटक भलें जायें कहीं न कहीं, लेकिन उनकी आत्मा में, अचेतना में, राष्ट्रीयता में और राष्ट्रीयता के मूल्यों के प्रति पीड़ा रहती है। लेकिन कुछ शक्तियाँ देश में आजादी के बाद बनी हैं, जो पैदा हुई हैं :—

जाके पैरा न फटे विवाई, सो क्या जाने पीर पराई।

तो उनको इस बान का अन्दाजा नहीं है, उनको देश की राष्ट्रीयता का अन्दाजा नहीं है देश की पीड़ा का अन्दाजा नहीं है, देश के दर्द का अन्दाजा नहीं है। और कुछ शक्तियाँ ऐसी भी हैं जिनका नियंत्रण देश के बाहर से होता है। तो मैं यह कहना चाहता हूँ कि इन शक्तियों को इस आधार पर विभाजित करिये। हम इन शक्तियों को देखते हैं और महसूस करते हैं, हम उनको वर्दाश करने हैं और वर्दाश करना भी चाहिये। मैं यह बात कहना चाहता हूँ कि इनमें से जो अधिकचरे दल हैं, भले ही वह शक्ति में बड़ जायें, साहसी दिखलाई पड़ें, लेकिन मैं आपको बतलाना चाहता हूँ कि उनके मन में करुणा नहीं होगी। लेकिन जो दल राष्ट्रीय आन्दोलन से निकले हैं, वे चाहे पहिले सरकारी पक्ष में रहें हों, एक बार उनके मन में कोई बड़ी हिंसा करने से पहिले, दया समता और करुणा का भाव जरूर आ जायेगा क्योंकि वे इसी तरह के संस्कार में पले हुए हैं। सरकारी पक्ष के पथिक रहे हैं और उनमें कभी कभी पुराने संस्कार आ हो जायेंगे। उनके विचारों में जो मतभेद है, वह मैं समझ सकता हूँ। क्योंकि आज की परिस्थिति भिन्न है।

विचारों में जो मतभेद है वे समझ में आ सकते हैं, नीतियों में जो मतभेद हैं वह समझ में आ सकते हैं। नीतियों के आधार पर आप्ररण और नीतियों के आधार पर कर्म वह बात समझ में आ सकती है। लेकिन जब सारी नीतियों को छोड़कर सारी शक्ति किसी एक व्यक्ति के ऊपर केन्द्रीत हो, किसी एक व्यक्ति के खिलाफ मुहम पैदा कर दी जाय, अपनी नीतियों को दरकिनार किया जाय, तब इस तरह की बात समझ में नहीं आ सकती है। यह कह दिया जाय कि अमुक 'क' अच्छा है और 'ख' खराब है। एक दल में सब की समर्थक नीति होती है, अगर उस नीति के अन्दर श्री ग्राम मेहता जी चच्छे हैं, तो मैं खराब नहीं हो सकता हूँ। अगर मैं खराब हूँ तो श्री ग्राम मेहता खराब नहीं होने चाहिये। इस तरह से एक दूसरे में फर्क की प्रक्रिया बांधी जा रही है है इस देश के अन्दर एक दो आदर्शों के प्रति और उनके प्रति हिंसा का महोल तैयार किया जा रहा है।

जो हमारे माननीय सदस्य ने कहा था कि गान्धी जी की हत्या के पहिले हिंसा का वातावरण तैयार किया गया था। मुझे यह बात मालूम है कि छोटे छोटे कस्बों में कहा जाता था कि गान्धी जी इस देश को पाकिस्तान के हाथ बेच रहे हैं और वे इस देश का 60 करोड़ रुपया देना चाहते हैं तथा ये सब कुछ मुगलमानों को दे देंगे। इस तरह की तमाम चीजें उस समय कही जाती थी गान्धी जी के बारे में और इस तरह से गान्धी जी के खिलाफ जहर फैलाया गया था। आज हम उसी तरह की बात और उसी तरह का वातावरण देख रहे हैं और इस तरह का प्रचार हमारे देश में कुछ भाई कर रहे हैं। लेकिन उस समय भी देश की सरकार उतनी ही कमजोर थी जितनी भी आज है। मुझे दर्द के साथ कहना पड़ता है कि अगर समय रहते सरकार नहीं चेनेगी तो जिस तरह से गान्धी जी चले गये, उसी तरह की बात और उससे भी बड़ी घटना कभी भी हो सकती है। इसलिए मैं निवेदन करना चाहता हूँ कि इससे पहिले कि कोई भयंकर घटना हो जाय, सरकार को सारी माकूल तैयारी कर लेनी चाहिये।

एक सवाल मैं और कहना चाहता हूँ और वह यह है कि हमारे माननीय सदस्य श्री भूषेण गुप्त ने बड़े

जोर शोर से यह कहा यहाँ पर कुछ लोग बम और हत्या का प्रयोग करते हैं। मैं यह कहना चाहता हूँ कि इस देश में, गान्धी जी और गौतम के देश में, जहाँ हमने अहिंसा द्वारा आजादी ली वहाँ हमारे बीच में इस तरह की कोशिश हो कि अहिंसा और हत्या का इस्तेमाल किया जाय, तो इसके लिए कानून कटोर बना हुआ है और कानून के अन्दर उस व्यक्ति को लाया जाना चाहिये, यह मेरी मान्यता है। मैं और भी कहना चाहता हूँ। या तो यह दुनिया रहेगी या हथियार रहेंगे, वह स्थिति आने वाली है। इतनी बात में जरूर कहना चाहता हूँ कि हथियारों के मामले में जो नरमी बरती गई है, जो सख्ती नहीं बरती गई है उस पर भी गौर करना जरूरी है। हथियारों ने जानवरों को खत्म किया, लोगों को खत्म किया, डकैतियाँ पड़ीं। इसलिये मेरा कहना है कि हथियारों के कानून का भी संशोधन होना जरूरी है ताकि उनका इस्तेमाल नियंत्रित हो सके और ढंग से हो सके।

जहाँ तक माननीय मुख्य न्यायाधीश पर प्रहार का मामला है वह निन्दनीय है। विशेष रूप से इसलिए भी निन्दनीय है कि हिन्दुस्तान के बड़े न्यायाधिपति के ऊपर प्रहार इस देश के साथ, इस देश के न्याय के साथ, संविधान के साथ और लोकशाही के साथ एक बड़ा मखौल है। मैं निवेदन कर रहा हूँ कि सरकार इस सब चीजों की जांच कराए।

मैं एक बात और बताना चाहता हूँ। कुछ ऐसे तत्व हैं जो छोटे छोटे बच्चों के मदरसे चलाते हैं। इन मदरसों में जहर की ट्रेनिंग दी जा रही है। यह ट्रेनिंग सारे हिन्दुस्तान में हो रही है, देहातों में हो रही है। मैंने कई बार इस बात को कहा है कि आप सारे प्राइमरी स्कूलों को राष्ट्रीय बनाइए, सरकारी कर दीजिए, भले ही पेड़ के नीचे बैठ कर स्कूल चलाना पड़े, लेकिन व्यक्तिगत हाथों में, निजी संस्थाओं के हाथों में देश की लिखाई-पढ़ाई को मत रखिए। आज हो क्या रहा है? बंगाल में रेल में 500 आदमी घुस जाते हैं, इलाहाबाद में एक डिब्बे में 100 आदमी घुस जाते हैं, कोई नियंत्रण नहीं रह गया है। आप शिक्षा की पद्धति में आमूल परिवर्तन की बात सोचिए, नहीं तो ऐसी पीढ़ी बनेगी जो हिंसा पर विश्वास रखेगी, देश के

मूल्यों को गिराएगी और देश जो प्रगति के रास्ते पर है और 200 साल पीछे चला जाएगा।

श्री राजनारायण : श्रीमन्, मुझे बड़ा अफसोस है कि बहुत बड़ा और बात कहीं को चल रही है।

श्री ओउम् प्रकाश त्यागी : ददं कहां, दबा कहां।

श्री राजनारायण : हमारे यहाँ कहावत है कि "खुर्पा का व्याह हंगुआ से।" प्रस्ताव यह है '20 मार्च 1975 को भारत के मुख्य न्यायाधीश की हत्या के प्रयास के संबंध में चर्चा'। इस पर चर्चा हुई?

श्री उपसभापति : आप कहिए, और किसी बात पर मत जाइए।

श्री राजनारायण : पहले मैं यह चाहूंगा कि इसका संशोधन कर दूँ—'20 मार्च 1975 को भारत के मुख्य न्यायाधीश के साथ किए गए अभद्र व्यवहार के संबंध में चर्चा'।

श्रीमन्, हमें जितने परिचित, एक्स-मिलिटरीमैन मिले उनसे हमने बात की। अगर आप मौका दें, ब्लैक बोर्ड हों, चाक हों तो मैं सदन के माननीय सदस्यों को समझा दूँ कि आखिर यह घेनेड है क्या। घेनेड की यह शकल होती है। उसके ऊपर एक पिन होता है, फिर एक स्प्रिंग होता है, लीवर होता है। अगर यह पिन हट जाय तो बड़ी मजबूती के साथ स्प्रिंग को दबाया जाता है, वरना चार सेकेंड के अन्दर वह फट जायेगा। जब पिन हट गई तो वह प्राइमड हो जाता है, दैट मीन्स दैट इज रेडी फार एक्शन (अर्थात् वह काम में लाया जायेगा)। यह तमाम अखबारों में आया है कि जो दोनों घेनेड थे उनमें पिन नहीं था। हाथ स्प्रिंग पर हो तो कमाल में कैसे बांध दिया, कमाल में कैसे बांध गया, फिर कागज में कैसे लपेटा गया, फिर कागज में लपेट कर चोफ जज साहब को थोटर के खुले शीशे से कैसे गिरा, यह मेरी समझ में नहीं आया। कोई साबित कर दे कि इस तरह से घेनेड चलाया जा सकता है। यह बात विलुल झूठी और विलुल गलत है। जिस ढंग से आज इस सदन में इसकी चर्चा कराई गई है उस चर्चा का कराना ही हिंसा को बढ़ावा देना है, मैं इस नतीजे पर पहुँच रहा हूँ। देखिए, इस की

[श्री राजनारायण]

मार हाथ से होता है करीब 25,30 गज की दूरी तक यह जा सकता है, और अगर राइफल से छोड़ा जाय तो 150 गज की दूरी तक यह जा सकता है। और यह फटता है 45 डिग्री पर। यह 90 डिग्री पर नहीं फटता। मैं इसीलिए कल शाम को सदन ने उठ कर गया था कि यहाँ आज इस पर चर्चा होने वाली थी। मैं सुप्रीम कोर्ट गया था। वहाँ बहुत से एडवोकेट्स से मिला। मैंने उस जगह को देखा और जिस फाटक से चीफ जस्टिस निकले थे उस फाटक के चपरासी का बयान लिया। मेरे साथ दो और आदमी थे। उस चपरासी ने कहा कि हाँ, वह इस फाटक से गये और लाल बत्ती की जगह गाड़ी खड़ी हो गयी और इधर से आदमी आया और गाड़ी का जो शीशा खुला हुआ था उससे उस में बम रख दिया। वहाँ पर एक सिपाही भी था। वहाँ पर तिलकनगर का पुलिस थाना भी है और वहाँ तमाम सिपाही खड़े हुए थे। कितनी ही बहाने हैं। वहाँ पर टैक्सी स्टैंड है लेकिन फिर भी वह आदमी भाग कर चला गया। कैसे चला गया? किन्तो ने उस को पकड़ा नहीं? क्यों नहीं वह गिरफ्तार किया गया और आज तक उस का कोई पता नहीं चला। मेरी समझ में नहीं आता कि आखिर यह सरकार चाहती क्या है। भाई भूपेश गुप्त, अगर चीफ जस्टिस से कोई मुहब्बत तुम को बाकी हो तो हमारी बात सुनो।

श्री मुखमण्य स्वामी : भाई नहीं, कामरेड कहिये।

श्री राजनारायण : यह देखो, यह एक पोस्टर है और इसे हम ने अभी मंगाया है। चुनाव के बाद गरीब जनता के हाथों पिटें। यह देश के दुश्मन अब उताऊ है, हिंसा पर, लूट मार पर। समाजवाद को रोकने के लिये, आजादी को बचने के लिये वे चाहते हैं कि पैदावार घटे, महुंगाई बढ़े, बेचैनी बढ़े। जनता सावधान। इस का किम ने निकाला है। इस को निकाला है उत्तर प्रदेश कांग्रेस कमेटी, 19 कैमर बाग, लखनऊ ने। वहाँ से यह प्रकाशित हुआ है। यह तमाम शहरों में और बाजारों में, तमाम दीवारों पर यह पोस्टर टंगा हुआ है। मैं पूछना चाहता हूँ कि आज हिंसा को बढ़ावा कौन दे रहा है? इस पोस्टर को भूपेश जी ले कर पढ़ लें। एक पोस्टर और मुझे नहीं मिला क्योंकि

के० कुमार जी अभी घर में नहीं थे। उस में लिखा है कि यह राष्ट्र के दुश्मन हैं—रावण, कुम्भकर्ण और उस में इन तमाम लोगों की शक्ल दिखायी गयी है। उस में अटलबिहारी बाजपेयी हैं, चौधरी चरण सिंह हैं और राजनारायण, चन्द्रभानु गुप्त हैं। इन तमाम लोगों को उस में दिखाया गया है। (Inter-ruption) अब बेहयायी अखितयार मत करो। श्री भूपेश जी यह पोस्टर देखिये। यह जयप्रकाश नारायण जी का चित्र है और यह तमाम दिल्ली की गलियों में और सड़कों पर यह छपा हुआ पोस्टर आप देख सकते हैं। यह आज सब जगह बाँटा जा रहा है। तो मैं पूछना चाहता हूँ कि आखिर यह घृणा कौन फैला रहा है। सांप्रदायिकता विरोधी प्रकाश प्रेस, फोन नं० 588367, आल इंडिया सांप्रदायिकता विरोधी समिति दिल्ली की है। बाद में नाम है श्रीमती सुभद्रा जोशी। भूपेश गुप्त जी यह पोस्टर कौन छाप रहा है। अखबारों पर मत जाओ। यह देखो कि यह हिंसा कौन फैला रहा है। यह जेप कौन फैला रहा है। यह घृणा कौन फैला रहा है। तो जब हर्षदेव मालवीय और भूपेश गुप्त जी तो अखबारों को पढ़ने लगे तो मैंने भी उठ कर इन पोस्टरों को मंगवाया और कल मैं वह भी ला दूंगा। श्रीमन्, इस को आप सदन के पटल पर रखवा लें। अब मैं उस घटना पर आना चाहता हूँ जो इलाहाबाद में घटी। इलाहाबाद में लोगों को काई मिलता था। वहाँ बहुत से लोग हैं जो दिल्ली के प्रेस के लोग थे। इलाहाबाद के हाई कोर्ट का जो फाटक है उससे कोई घुस ही नहीं सकता था। हमारी गाड़ी गई, हमें रोक दिया गया। इसके बाद मान लीजिए जहाँ चेयरमैन साहब की कुर्सी है वहाँ पर रस्सी लगी हुई है, वहाँ तक हम पहुँच सकते हैं इवाइट कार्ड से और हमको यहीं काई दिखाना पड़ता है, जिसमें राजनारायण लिखा हुआ है। बिना काई दिखाये कोई मेटल डिटेक्टर तक पहुँच ही नहीं सकता है वह यहाँ पर लगा हुआ है। जब तक यह काई न हो, तब तक पुलिस अफसरान को न दिखाये तब तक वहाँ कोई आ ही नहीं सकता था। वकीलों के लिए तो बार एसोसियेशन ने व्यवस्था की थी चीफ जस्टिस से मिलकर।

(*Interruption*) अब मैं आदरणीय सदन से यह पूछना चाहता हूँ कि वहाँ गोविन्द मिश्रा कैसे गये ? उनके पास कार्ड नहीं था। कोई वकील, कोई काला कोट पहने हुए जो कि इलाहाबाद बार एसोसिएशन में रजिस्टर्ड नहीं है वह नहीं जा सकता था। उसके लिए भी बार एसोसिएशन पास देता था। वह कैसे गया ? तीन लोग गये एक साथ। एक डाइरेक्टर आफ इंफार्मेशन उत्तर प्रदेश, मिमोज साहनी, दूसरा डिप्टी डाइरेक्टर आफ उत्तर प्रदेश, ध्रुव मालवीय, इन दोनों के साथ वह तीसरा आदमी मिश्रा गया जो एक अखबार निकालता है। उसका अखबार कांग्रेस का प्रचार करता है।... (*Interruption*)...। मुझे यह कहना है कि उस समय भी हमने कहा कि यह आदमी आया कैसे ? हम लोगों को मालूम नहीं था। जब हम लोग उठे हैं तब हमको यह बताया गया कि आज तो पालियामेंट में बड़ा हंगामा हुआ। काहे भाई ? इंदिरा जी की जिन्दगी पर खतरा। इंदिरा जी की जिन्दगी पर खतरा राजनारायण से नहीं है। हमने तो प्रतिज्ञा की है मारेंगे नहीं, मारेंगे नहीं। 6 मार्च का यहां प्रदर्शन था, उसमें क्या नारे लगते थे ? 'हाथ हमारा नहीं उठेगा चाहे जो भी जुल्म करो।' मगर ये बोलते हैं। मूढ़ बोले तो बोले, छलनियां भी बोले जिसमें 72 छेद।' सारा प्रदर्शन शान्ति-अहिंसा का प्रतीक था। इनका कम्युनिस्टों का बम लेकर चलता है, भाला लाठी लेकर चलता है। जब जब इनका प्रदर्शन हुआ सबने देखा। मैं पूछना चाहूंगा कि मिश्रा जब वहां गया तो वह राजनारायण को मारने के लिए क्यों नहीं गया ? क्योंकि इस समय सारे देश में कहा जा रहा है कि इंदिरा जी का दुश्मन नम्बर 1 राजनारायण है। सारे देश में यह प्रचार किया जा रहा है।

श्रीमन्, मैं पहले कभी नहीं कहता था, आज कहता हूँ कि हमारे वकील शान्ति भूषण जी को कांग्रेस की ओर से कितनी बार धमकियां दी गईं। यह क्यों नहीं कहा गया कि शान्ति भूषण को मारने के लिए गया ताकि राजनारायण की पैरवी न करे ? यह क्यों नहीं कहा गया कि वह जज को मारने के लिए गया क्योंकि वह जज ईमानदारी से फैसला करेगा और डर था कि वह

ईमानदारी से फैसला करेगा तो प्रधान मंत्री चारों खाने चित्त। अगर वह किसी को मारने के लिए गया तो राजनारायण को मारने के लिए गया, शान्ति भूषण को मारने के लिए गया। अगर वह गया किसी को मारने तो वह जज को मारने के लिए गया।

(*Interruption*)

एक माननीय सदस्य : आपको कैसे मालूम हुआ ?

श्री श्यामलाल यादव (उत्तर प्रदेश) : ये जज और शान्तिभूषण तो उस न्यायालय में रोज ही रहते थे। क्या उनके लिए इतनी व्यवस्था की गई थी ?

श्री राजनारायण : आप जानते हैं कि मैं शुरू से कोर्ट में गवाह के रूप में नहीं गया। कोर्ट में मैं कभी गया ही नहीं और प्रधान मंत्री जब गवाह के रूप में गयीं तब मैं गया। वह भी इसलिए गया ताकि पता हो कि प्रधान मंत्री में कितने गट्स हैं। प्रधान मंत्री कितना झूठ बोल सकती हैं, किस दर्जे का झूठ बोल सकती हैं।

श्री सुलतान सिंह (हरियाणा) : गलत बात है।

श्री राजनारायण : डी० एस० राठी जो कि कल पकड़े गए कुरुक्षेत्र में पुलिस के जरिए वह कौन है ? हमने चीफ जस्टिस सुप्रीम कोर्ट के अपाण्टमेंट के विरुद्ध हाई कोर्ट में मुकदमा दाखिल किया था इसलिये इस राठी के साथ पुलिस ने अश्रद्धा व्यवहार किया जब कि चंडीगढ़ में चीफ जस्टिस सुप्रीम कोर्ट और चीफ जस्टिस पंजाब हाई कोर्ट उपस्थित थे। श्रीमन्, भागने वाला आदमी पहले कहा गया ? जो गढ़वाल भवन है उसको जाकर मैंने देखा है वह गढ़वाल भवन कम ऊंचा है और वहां से भाग कर हरियाणा भवन में ठहरा। हरियाणा भवन में क्यों ठहरा ? क्योंकि हरियाणा भवन बंसी लाल के नियंत्रण में है। आपको बताना चाहता हूँ कि सुप्रीम कोर्ट में 700 एडवोकेट हैं। मैं यह पूछना चाहता हूँ कि सर्वोच्च न्यायालय के सर्वोच्च जज को मारने की हत्या करने की साजिश हो और सर्वोच्च न्यायालय के वकील सहानुभूति में मिलने न जायें।...

श्री सुलतान सिंह : उपसभापति महोदय, आनरेबल मੈम्बर जी इस हाउस में कह रहे हैं क्या वे इस हाउस से बाहर भी कहने की तैयार हैं ?

श्री राजनारायण : बिल्कुल।

श्री सुल्तान सिंह : यह बिल्कुल झूठी और बेबुनियादी बात कह रहे हैं।

श्री राजनारायण : हाउस में नहीं कुरुक्षेत्र में भी कहने के लिए तैयार हूँ।

श्री सुल्तान सिंह : क्या आनरेबल मैम्बर ने, जब पुलिस इन्कवायरी कर रही थी उस वक़्त यह बात बताई थी ?

श्री राजनारायण : आप पुलिस में जाकर पूछिए।

श्री सुल्तान सिंह : गलत और झूठ बात हाउस के सामने कहते हैं।

श्री राजनारायण : सर्वोच्च न्यायालय के मुख्य न्यायाधीश पर हुई इस घटना पर एडवोकेट्स माहनु-भूति के लिए भी नहीं गए, क्यों ? सब लोग यह कहते हैं कि मामला झूठा है। मामला कपोलकल्पित है। सरकारी तौर पर बड़े प्लान के तहत यह सारी घटनाएँ हो रही हैं।

श्री रणबीर सिंह : यह राजनारायण जी की योजना थी।

श्री राजनारायण : इमरजेंसी पर बहस हो रही थी। वह इमरजेंसी पर बहस पूरी न हो सके इसके लिए भी माजिश की जा सकती है। आज जुडिशियरी को अपने हाथ में कौन कौन करना चाहता है ? राजनारायण ? मैं 50 बार कांग्रेसी राज में जेल गया हूँ . . .

श्री रणबीर सिंह : इन्होंने कोशिश की सुप्रीम कोर्ट के चीफ जस्टिस पर बम गिराया जाए ताकि इनका काम चल सके।

श्री राजनारायण : मैं चाहता हूँ कि इस ढंग से हिंसात्मक वानावरण पैदा न किया जाए। यह बड़ा गलत काम किया गया है जो इस सदन में इस ढंग से हिंसात्मक वानावरण पैदा करने के लिए इस को चर्चा का विषय बनाया गया। यह यहाँ पर रखना ही नहीं चाहिए था। इसकी कंडोल करना चाहिए था और निन्दा होनी चाहिए थी सरकार की। भूपेश गुप्ता जी कह रहे हैं एल० एन० मिश्र का भी कांड है वह इन्हीं के कारण है। मैं जिम्मेदारों से कहना चाहता हूँ कि

एल० एन० मिश्र वहाँ जा नहीं रहे थे उनकी जबर्दस्ती भेजा गया। क्योंकि एक ज्योनिषी ने उनकी बतलाया था कि तुम्हारी ज़िन्दगी पर खतरा है। भूपेश गुप्ता जी को सारी बातों की जानकारी है। जब एल० एन० मिश्र के मरने की खबर आई और जब उनके घर पर प्रधान मंत्री कंडोलेंस करने गईं तो उनकी पत्नी ने कहा कि तुम उनसे इस्तीफा तो नहीं ले सकी, किन्तु जान जरूर ले ली।

माननीय सदस्य : बिल्कुल झूठ बात है।

श्री राजनारायण : मैं आपसे कहना चाहता हूँ कि एल० एन० मिश्र की हत्या (Interruption) इलाहाबाद का काण्ड (Interruption), चीफ जस्टिस की कार पर बम फेंकना यह सब इनका प्लान है (Interruption) यह क्लाइण्ड बम भी हो सकता है; जो बेकार रहता है। इस तरह से देश के अन्दर हिंसा का वानावरण तैयार मत करो। यह देग बच्चा नहीं है। मैं अहिंसा का पुजारी हूँ। हमारे डिप्टी चेयरमैन साहब जानते हैं कि हमें डा० लोहिया ने कहा था और सन् 1948 में हमने यह प्रतिज्ञा ले ली थी कि अंग्रेजों के विरुद्ध तुमने तलवार उठाई, पिस्तौलबाजी की, बमबाजी की, लेकिन यह सरकार देशी है, लेकिन पाजी है फिर भी इसके विरोध में हिंसा मत करना। मैं यह साफ कहना चाहता हूँ कि हमें मारने के तीन प्रयास किये गये, लेकिन जिसको राखे साइयाँ, मारि सके न कोई। मैं इसकी चर्चा करना नहीं चाहता हूँ . . . (Interruption) मैं यह कहना चाहता हूँ कि जब इस प्रकार का प्रयास किया गया तो मारने वाले की एम्बेसिडर गाड़ी सड़क में फंस गई। जब मैं बनारस पहुँचा तो लोगों ने बताया कि इस प्रकार का प्रयास किया गया है। मुझसे कहा जाता है कि तुम इन्दिरा गांधी के पीछे क्यों पड़े हो . . . (Interruption) मैं यह कहना चाहता हूँ कि मेरा इन्दिरा जी के प्रति कोई व्यक्तिगत द्वेष नहीं है, कोई राग-द्वेष नहीं है। लेकिन हम श्री भूपेश गुप्ता से यह जरूर कहना चाहते हैं और कांग्रेसी मित्रों से भी कहना चाहते हैं कि अगर आप इस देश के अन्दर शान्ति चाहते हो, व्यवस्था चाहते हो तो कम्युनिस्टों का साथ छोड़ो। 5 जून को पटना में क्या हुआ ? कांग्रेसी एम० एल० ए० जयप्रकाश जी को मारने वाले थे फुलेना राम एम० एल० ए०

के कमरे में इन्दिरा त्रिगेड का दफ्तर था...
(Interruption) अगर आप देश की जनता की रक्षा करना चाहते हैं, देश में शांति और व्यवस्था कायम करना चाहते हैं तो आप देश के अन्दर हिंसा का वातावरण मत बनाइये।

SHRI HIMMAT SINH (Gujarat) : Mr. Deputy Chairman, Sir, I would have been inclined to ignore Mr. Rajnarain altogether for his comic performance. But he has a tendency to treat certain matters in his own way—to treat gravity with levity and make light of ponderous matter. I know what exactly is running in his mind. He wants to run with the hare and hunt with the hound. I do not know what exactly he himself is. But, let me remind him of the attempt he made on a previous occasion when he spoke in this House and made certain references about what appeared in *Hindustan*, a Hindi daily of Delhi. He then said that one Gauri Shankar Sahai had gone to Sri Lanka in order to ascertain the facts about the death of Lai Bahadur Shastri.

Do you remember what you said at that time? I will tell you...

SHRI RAJNARAIN: I have said it and I will say it again...

(Interruption)

SHRI HIMMAT SINH: And I am today going to expose you. You are part of the same strategy which is being played in this country...

(Interruption)

SHRI RAJNARAIN : Point of order, Sir.

[The Vice-Chairman (Shri V. B. Raju) in the Chair]

(Interruption)

SHRI HIMMAT SINH: I know what you are up to...

SHRI RAJNARAIN: Point of order.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): What is your point of order V

श्री राजनारायण : पहले वह बैठें, नहीं तो हाउस गड़बान कर दीजिए । दे थुड़ लने द लेसन । मेरा प्वाइन्ट आफ आर्डर यह है कि गौरी शंकर साहय से मैं और श्रीमती ललिता शास्त्री मिले थे और लालबहादुर की आत्मा ने जो बात कही है यही बात कही है...

(Interruption) उस पर पूरी बहस हो।

THE VICE-CHAIRMAN (SHRI V. B. RAJU): No, there is no point of order.

SHRI HIMMAT SINH : You are part of the game which is being played in this country and I know what your purpose is. You then became the advocate of Gauri Shankar Sahai on that day: today you have become the advocate of somebody else. What you said about Gauri Shankar Sahai was...
(Interruption) You said on that day that Gauri Shankar Sahai an ordinary man had spent Rs. 10,000 on his trip. What sort of propaganda you are going to make ...

श्री राजनारायण : तो आप जांच करा लो कि लालबहादुर शास्त्री की हत्या कैसे हुई ? जांच हो जानी चाहिए । सदन की कमेटी बैठे दो ।

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Order please.

SHRI HIMMAT SINH: It was simply in order to get a story by ostensibly talking to Shri Shastri ji's Soul through the medium of a mysterious girl there in Ceylon, so as to seek confirmation from Shri Shastriji's Soul that he had been murdered in Tashkent. You came out with this story...

SHRI RAJNARAIN: Yes. I did...

(Interruption)

SHRI HIMMAT SINH:... with the purpose of ...

(Interruption)

श्री राजनारायण : श्रीमान्, लालबहादुर जी की आत्मा ने कहा कि इस बात की वर्यफर्म करोगे । अगर

[श्री राज नारायण]
ललिता कन्फर्म कर दे तो समझना मैं लालबहादुर शास्त्री
हूँ। और ललिता जी ने उसको कन्फर्म किया।

SHRI HIMMAT SINH: What I am saying is that that particular incident...

THE VICE-CHAIRMAN (SHRI V. B. RAJU): You address the Chair, not him.

SHRI HIMMAT SINH: That particular story had no relevance; that was fabricated according to Mr. Rajnarain's ugly mind. The real point was that Marshal Grechko was coming to this country. This story was therefore concocted and was published in a section of the press in order to vitiate the whole atmosphere, in order to create differences amongst ourselves and our friends and in order to give an impression as if something mysterious had happened and some people were responsible for what had happened to Shri Lai Bahadur Shastri in January 1966. You are inclined to say all these things...

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Do not address him.

श्री राजनारायण : घरे, घमं मेजा की स्त्री की चिट्ठी है। हमको वह चिट्ठी मिल गई है, ओरिजिनल। उसको फूल पढ़ दूंगा कल ही। किस तरह से लाखों रुपया नेशनल ट्रैरलड के लिए मांगा है।

SHRI SHYAMLAL CIUPTA (Bihar): What is the relevance of that story?

THE VICE-CHAIRMAN (SHRI V. B. RAJU): You had your say. You please sit down.

श्री राजनारायण : यहां पर प्रधान मंत्री की चाटु-कारिता नहीं चलने देगे। यह राज्य सभा है, इन्दिरा सभा नहीं है।

THE VICE-CHAIRMAN (SHRI V. B. RAJU): No, you cannot interfere like that. You cannot interfere when others are speaking.

SHRI HIMMAT SINH: By giving a fabricated story, Mr. Rajnarain then wanted a propaganda to be made outside...
(Interruptions)

SHRI RAJNARAIN: I would say in the House also. I have requested so many times in this House that an Inquiry Commission should be set up.

SHRI HIMMAT SINH: Again tomorrow whatever Mr. Rajnarain says here will be given wide publicity in the press and a wrong impression can well be created about the entire debate that might take place in this House this evening.

What I want to say now is that we have therefore to think seriously about the incident which happened with the Chief Justice. Mr. Vice-Chairman, there are three aspects of the whole question: political, the role of the press, and the activities of foreign agencies. Here is what was published in the "Sunday Standard" of March 23rd. It says: "... the attempt on the life of Mr. A. N. Ray, Chief Justice of India, as the beginning of an armed revolution in the country." It goes on to say: "The Chief Justice had been chosen as the first target because he was a supporter of the establishment and the present immoral Government." Then, it goes on to say "We hope that in future he will pronounce his judgments not protecting the political interests of the Indira Government, but based on lawful opinion. We want him to safeguard the judiciary against the slavery of political power."

SHRI HARSH DEO MALAVIYA: From where are you quoting?

SHRI HIMMAT SINH: This is from the Sunday Standard. They are quoting some sort of a note which they might have received or their sister-paper has received, because it says: "A two-page hand-written communication received today at the office of Praja Nili, a sister-weekly publication of the Indian Express, described the attempt on the life of Mr. A. N. Ray as the precursor to a revolution." What I mean to

say is this. Here are elements in this country who lose no opportunity to create an atmosphere of hatred, indulge in vilification and character assassination, and we were witness to the manner and method which they employed against the late lamented Lalit Narayan Mishra. Day in and day out the Minister was needled. Day in and day out, outside in the press an atmosphere of hatred and poison was created. From character assassination to physical assassination is a small step. This is what happened at that time. They succeeded in doing away with a man who was loyal to his principles. He was a stalwart in the party and he was a source of great strength to the Prime Minister. The target at the moment is the Prime Minister. All sorts of mechanisms are being employed in order to see that the Prime Minister becomes more pliable. A philosophy of dialogue also is being propagated, so that through that dialogue the Prime Minister's independence, the Prime Minister's own authority may be undermined and she might become more pliable, but, the Prime Minister is made of different stuff. The Prime Minister is not going to yield to anyone, to any force in the world. The Prime Minister is interested in looking after the interests of this country, in advancing the country in the set direction of progress, socialism and amity with friendly countries, the socialist countries of the world. This is what our friends opposite do not like. So, when they fail in their attempt to make the Prime Minister more pliable, a toy in the hands of some interests or some people, the other method which they try is to eliminate those whom they consider to be unwanted in this country. The very name, which has been given to their leader, Loknayak, reminds me of what we used to hear in our student days, viz., the Volk-Fuhrer. Loknayak is its literal translation—Volk means people and Fuhrer means leader. The same sort of strategy was employed by the storm troopers of Germany under Hitler, as is now being sought to be employed against the elected representatives of our people. For, it was only a little while ago Mr.

Rajnarain mentioned that MPs from Gujarat will not be allowed to enter the State of Gujarat. (*Interruptions*). We are the elected representatives of Gujarat and we should have no right to enter the State and, who is to determine that? It is Mr. Rajnarain and his kind. The language, the approach and the attitude are exactly in line with what we used to hear in Europe in the mid-thirties with advance of Fascism there, and we know what happened in Europe and what it led to. We are not going to allow this to happen in this country under any circumstances. Rajnarains may come and Rajnarains may go, but this country's march to its cherished goal will never be deterred.

Now, Mr. Vice-Chairman, something has been said about foreign agencies.

I know. I do not want to mention names. If the big powers think that their strategy has failed, that their foreign policy has misfired, that they have to withdraw from Vietnam and Cambodia as it now seems evident, if they have to shed tears about their failure in Israel and the Arab World, what do they concentrate upon? They concentrate upon their declared doctrine of destabilisation, and which is the country where they consider this to be very important? Whether they like it or not, India is by far the most important country in the world today and in their reckoning they have found this country intractable; in their reckoning they have found this as a big impediment in the fulfilment of their strategy and their own interests as they have conceived them. And therefore what we see today is dangerous not only from the point of view of India but also from the point of view of the whole world and from the larger interests of humanity at large.

Therefore it is necessary to understand these elements in their true colours; it is necessary to dissect them, analyse them and expose them:...

(*Interruptions*)

SHRI G. LAKSHMANAN (Tamil Nadu): Sir, I rise on a point of order. He is showing his hand this side and says, some elements. I take very strong objection. I want your protection. He should not use those words.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): There is no point of order.

SHRI HIMMAT SINH : Mr. Jaiprakash Narayan, their leader, is supposed to fight corruption. (*Interruption*). He is bogus, and his whole campaign to fight corruption is meaningless. It is not based on truth. We have experience of what happened in Gujarat. Mr. Rajnarain, you too were saying about fighting corruption. You wanted to dissolve the Assembly. The Assembly was dissolved. But where are those fighters of corruption? Because they have not been able to fight corruption and keep the promises which they made to the people during their campaign, they are coming out now with another onslaught against democracy. They have recently declared that in Baroda they are going to stage a march, organise a morcha. Why? Because the Tenth Convention of the Indo-Soviet Cultural Society is going to take place there towards the end of the month. That is why they have chosen Baroda as the locale for their activities. And Mr. Rajnarain does not realise his responsibility: he echoes this very dirty sentiment which is being expressed in Gujarat through the press. And he says that Members from Gujarat should not be allowed to enter the State. We shall look after ourselves. Don't worry. Mr. Rajnarain need not bother about us. I throw a challenge. Let him come to Ahmedabad and see where the public opinion lies, whether the people are behind our party or whether there is any sympathy for people like Mr. Rajnarain.

श्री राजनारायण : श्रीमन्, गुजरात भारत का है, हम भारत के नागरिक हैं, गुजरात के बारे में बोलेंगे । ये राजनीति के खेल के दुष्प्रभु हैं वच्चे गुजरात के बारे में बोलने से मुझे नहीं रोक सकते

SHRI HIMMAT SINH: I, therefore sound a warning even to the Government. These events can lead to very serious consequences. Government should therefore take serious notice of what has happened and like all possible measures to see that the dirty game fails.

SHRI VEERENDRA PATIL (Karna-aka): Sir, I rise to condemn with all the vehemence at my command the dastardly attack on the Chief Justice of the Supreme Court on the 20th of this month. Sir, I have been hearing the speeches of the hon'ble Members but I am very sorry to say that the discussion is not going on right lines. Most of the Members—I do not say all the Members—who have participated in the discussion, it seems, came prepared to the House to hurl charges against each other. Sir, whether it is the Samastipur incident, whether it is the Allahabad incident, whether it is the incident of Tilak Road, today nobody either in this House or outside is in a position to say whether an individual is behind these incidents or whether any organised party is behind these incidents. I think nobody is in a position to say that. But what is that we are hearing here. Members are hurling charges. It seems they have already come to the conclusion as to who is responsible for these incidents. If the hon'ble Members of this House have come to any conclusion, then there is no point in our discussing it. Then why not advise the Government of India to do away with the Mathew Commission, to do away with the investigation that is going on by the C.B.I, and to do away with all the investigation that is *fining* on if you have already come to a conclusion, if you are quite confident about what you have said just now ?

Sir, with a little experience of administration I can humbly submit to this House whenever an incident occurs they are very serious incidents, according to me, because I belong to a party which has implicit

faith in non-violence. I have implicit faith in non-violence. Sir, whenever any such incident occurs where a very important personality is involved and whenever an enquiry is going on, whether it is judicial inquiry or an inquiry on behalf of the C.B.I., I must submit to this House that it is the duty of every Member of this House, in all fairness to the inquiry, that we should not utter anything that is going to prejudice the inquiry. We should not titter anything that is going to come in the way of impartial inquiry that is going to be held.

Some Members said that the C.I.A. is responsible. Some of us said that the K.G.B. is responsible. Sir, I would like it to make it very clear whether it is the C.I.A. or it is the K.G.B., I do not want to use the word detest, but I hate both these organisations and I feel that both these organisations should not have any place in our country.

It is said that the C.I.A. is carrying on its activities. Mr. Malaviya had brought so many books. It appears he is in possession of lot of literature so far as C.I.A. activities are concerned. I earnestly appeal to him why not you pass on that information to the hon'ble Home Minister. Why not you persuade the hon'ble Minister of Home Affairs to take action against the C.I.A. ? We are one with you if you want this House to pass a resolution against the activities of the C.I.A. We want to say that the C.I.A. should be wiped out from our land. But why is this not being done? You are repeating again and again that the C.I.A. and the K.G.B. hand is there. That only shows that this Government is incompetent to find out as to who is responsible. If the C.I.A. activities are growing in this country, you are demonstrating your incompetence. If you are competent you curb the activities of the C.I.A. and the K.G.B. We do not have any sympathy. I am sorry to say that whenever on that side and on the

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corner of this side somebody speaks they never conclude any speech without uttering the words "right reactionary" and "left adventurist". I think we are all right reactionaries and Mr. Niren Ghosh is a left adventurist, and the only socialists, the only progressives, if there are any, are sitting on that side and on the corner of this side! We are all reactionaries. Thank God, we have not been condemned as antinationals! We have been condemned so far only as reactionaries and procapi-talists. This is going on. Sir, so far as this incident is concerned, I must say that discontentment and frustration is growing in this country. I do not want to go into that controversy as to who is responsible for that, because we are not going to serve any cause by going into the details. But the fact remains that discontentment is growing and frustration is growing. So, when discontentment and frustration is growing, we cannot shut our eyes to it. We are the representatives of the people. This is the supreme body, the supreme House of this land. We have to see the writing on the wall. We have to see why this frustration is growing, why this discontentment is growing. We have to go into the root of this problem. Merely by passing resolutions, merely by condemning these activities or incidents, merely by hurling charges against each other, I think we are not going to solve the problem. I can quote one instance because I was in charge of the Public Works Department. If the dam is full, it is the duty of the engineer to open the floodgates. If he does not open the floodgates, what happens ? The dam would be breached, and the whole area under the dam will be flooded with water. What is happening today ? The reservoir of anger is full; the reservoir of discontentment is full; the reservoir of frustration is full. It is the duty of everybody here, whether he is sitting on this side or on that side, to channelise this discontentment, not by violence but by non-violence. We have to give a way out. Otherwise, it will breach, it will explode. Sir, as I said, we believe in non-violence. I am

[Shri Veerendra Patil]

very happy today; I have heard our hon. friend, Mr. Bhupesh Gupta, condemning violence. Sir, you were also in Hyderabad. I was also in Hyderabad. From 1946 to 1949 what is that we have witnessed and experienced? I want to remind Mr. Bhupesh Gupta about the violent Telengana movement which was launched by his party. If they have felt that this violence is not going to serve any cause and if they have got faith in nonviolence, we will be grateful to their party. But when he condemns violence and all that, he must also know that at one time, they had implicit faith in violence. I do not know whether they have got that faith even now in violence. If they have no faith in violence, the country is grateful and I will be grateful to them.

SHRI BHUPESH GUPTA : Since you have raised that point, kindly listen. We never had this 'implicit' business; we never had this 'implicit' approach.

SHRI SUBRAMANIAN SWAMY : You are explicit.

SHRI VEERENDRA PATIL: You disown the Telengana movement; it is all right.

SHRI BHUPESH GUPTA : Suppose a Fascist comes and attacks me, surely I can hit back. Therefore, I am not a Gandhiite like you. I do not know what kind of a Gandhiite you are.

SHRI BANARSI D.*S : So you were a Fascist at that time?

SHRI BHUPESH GUPTA: Don't mislead. Morarji Desai is a violent person. He killed 105 people in Bombay and 20 in Ahmedabad when people peacefully demanded a linguistic State. Let us not go into that.

(Interruption)

SHRI VEERENDRA PATIL: Sir, I reminded you because you also come from that area to which I belong and both of us had the privilege of being members of

the Hyderabad Assembly at that time. Nothing beyond that. Sir, I want to caution all those elements who are indulging.

(Interruption)

SHRI BHUPESH GUPTA: I say, we are proud because we fought the Raza-kars and we fought the Nizam. We are proud of it and we do not disown it.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Mr. Patil, you please finish now. Don't address him.

SHRI VEERENDRA PATIL: Sir, I am only addressing you.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): You pass on to the next point.

SHRI VEERENDRA PATIL: I have come to the concluding part of my speech. Sir.

Sir, I am taking this opportunity to caution all those elements which are indulging in violence that by indulging in violence they are only giving a handle to the Government to justify the continuance of the emergency against which we are all fighting and agitating.

Lastly, Sir, I would say that we have to find out the root cause of all these things. My only suggestion to you, to this House and through you to the Government of India is this: We are appointing so many committees. But, why not appoint a committee consisting of members of both the Houses of Parliament to go into this question? Let them tour the entire country; let them mix with the people; let them have interviews with the cross-section of the people; let them find out why violence is growing, who are responsible for it, whether it is because of some individuals or because of frustration, or because of the economic crisis and so on; and then let them submit a report to this House. If such a Committee is constituted, Sir, I think the purpose would be served and this committee would be doing the greatest service to this country and to the democratic institutions.

With these words, Sir, I conclude. Thank you.

श्री कल्प नाथ (उत्तर प्रदेश) : आदरणीय उप-सभाध्यक्ष महोदय, मैं जस्टिस रे के ऊपर जो हत्या करने का कुचक्र किया गया है उसकी घोर शब्दों में निन्दा करता हूँ। आदरणीय अध्यक्ष महोदय, सन् 48 के पहले हिन्दुस्तान में हिंसा, धृणा और मुल्क में हत्या का घटसोमफियर फामिस्ट ताकतों ने पैदा किया जिसके कारण महात्मा गांधी को हिन्दुस्तान की आजादी के 6 महीने बाद हत्या कर दी गई थी। आज सन् 71 में बंगला देश की लड़ाई के बाद इसी तरह का वातावरण हिन्दुस्तान के विरोधी दल फामिस्ट ताकतों, दुनिया की साम्राज्यवादी ताकतों सब मिलकर प्रधान मंत्री के खिलाफ हिंसा और धृणा का वातावरण फैलाए हुए हैं। मैं आपसे कहना चाहता हूँ कि विरोधी दल हिन्दुस्तान में एक अन्धकार की पिक्चर खींच रहे हैं। बेकारी है, भ्रष्टाचार है, भुखमरी है और चारों तरफ अन्धकार है। देश में प्रकाश नाम की कोई चीज नहीं है।

आदरणीय उपसभाध्यक्ष महोदय, जब हिन्दुस्तान के हिन्दू महासागर में, दियोगो-गाशिया में अमरीका नेबल-बेस बना रहा है उस वक्त में जब पाकिस्तान को दुनिया की साम्राज्यवादी ताकतें हथियार दे रही हैं तब देश की जनता को एक होना चाहिए और देश के विरोधी दलों को एक होना चाहिए ऐसे वक्त में आज हिन्दुस्तान की प्रतिक्रियावादी और दक्षिणपंथी ताकतें मुल्क में हिंसा और धृणा और मार-पीट का वातावरण पैदा कर रही हैं। क्यों ? मैं चैलेंज के साथ कहना चाहता हूँ कि हिन्दुस्तान की 27 वर्ष की हुकूमत में जितने बड़े-बड़े काम इन्दिरा गांधी ने नेतृत्व में हुए उतने हिन्दुस्तान के पूरे इतिहास में कभी नहीं हुए। क्या बंगला देश का युद्ध जीतना दुनिया के इतिहास और हिन्दुस्तान के इतिहास की सबसे बड़ी घटना नहीं है ? क्या राजाओं का प्रिंसी पर्स समाप्त करना एक महान गमाजवादी कदम नहीं है ? क्या बैंकों का राष्ट्रीय-करण करना मोनोपली हाउसेज पर एक जबरदस्त धमाका नहीं है ? क्या आई०सी०एस० के प्रिविलेज खत्म करना एक महान कान्तिकारी कदम नहीं है ? क्या सिविकस की समस्या को हल करना दुनिया की राजधानियों में

हलचल मचाना नहीं है ? क्या शेख अब्दुल्ला से समझौता करना हिन्दुस्तान के लिए सबसे बड़ा काम नहीं है ? यह सारे काम हुए हैं जिन पर देश की जनता को गर्व करना चाहिए। मैं चुनौती देता हूँ राजनारायण जी हिन्दुस्तान के इतिहास का एक पन्ना भी हम को दिखा दें जिसमें इतने बड़े काम हुए हों जितने इन्दिरा गांधी के नेतृत्व में हुए हैं। आज इन्दिरा गांधी के खिलाफ कौन है ? वे खिलाफ हैं जो देश की जमींदारी की समाप्ति के खिलाफ थे, जो देश के समगलर्स की गिरफ्तारी के खिलाफ थे, जो देश की वामपंथी ताकतों के खिलाफ हैं, जो मोनोपली हाउसेज के साथी हैं। आज विश्व की साम्राज्यवादी ताकतें उस धड़ी का इन्तजार कर रही हैं कि हिन्दुस्तान में आग लगे और हम उस आग को बुझाने के लिए अपना दमकल लेकर दौड़ें। मगर हम देश के विरोधी दलों को साफ कह देना चाहते हैं कि आग बुझाने वाली विदेशी ताकतों के दमकलों में पानी नहीं होगा बल्कि पेट्रोल होगा जो आग बुझाने की जगह हमारी 27 वर्षों की आजाद देश की सम्पूर्ण उपलब्धियों को जलाकर नष्ट कर देंगे और पुनः देश गुलामी की जंजीरों में जकड़ जायेगा। हिन्दुस्तान का परमाण्विक राष्ट्र बन जाना दुनिया के किसी शक्तिशाली देश को बर्बाद नहीं है। हिन्दुस्तान की प्रतिक्रियावादी ताकतें और दुनिया की साम्राज्यवादी ताकतें दोनों मिलकर हिन्दुस्तान की प्रधान मंत्री को एक डायनेमिक लीडर-शिप को खत्म करना चाहती हैं। आदरणीय उपसभाध्यक्ष महोदय, मैं आपसे कहना चाहता हूँ और देश की संसद के माध्यम से हिन्दुस्तान की जनता को बतलाना चाहता हूँ कि आज कान्ति की तलवार श्री रे की गर्दन पर उठाई जा रही है, यही कान्ति की तलवार इस देश की प्रधान मंत्री की गर्दन पर भी उठने वाली है। मैं इस देश के गृह मंत्रालय से कहना चाहता हूँ कि हिन्दुस्तान में मेहनतकश जनता, हिन्दुस्तान की बकिस क्लाम, हिन्दुस्तान के आदिवासी गिरिजन और हिन्दुस्तान के मजदूरों की अगर हुकूमत हिन्दुस्तान में कायम रखनी है तो आपको ला एण्ड आर्डर की ताकत को मजबूत करना होगा। हमारे श्री राजनारायण जी यहां पर बातें करते रहते हैं। इन्होंने भाषण दिया कि श्री लालबहादुर शास्त्री को जहर इन्दिरा गांधी जी ने दिलवाया, इन्होंने भाषण दिया कि इन्दिरा गांधी ने, संजीव गांधी ने श्री एन० एन० मिश्र की हत्या करवाई।

[श्री कल्प नाथ]

मैं उनसे कहना चाहता हूँ कि आप किसी जमाने में समाजवादी आन्दोलन के प्रहरी माने जाते थे, लेकिन आज आप पूँजीवादी शराबखाने के प्रहरी बन बैठे हैं। मैं उनसे पूछना चाहता हूँ कि हिन्दुस्तान की प्रधान मंत्री की नियत पर इतना शक क्यों? हर बात में इन्हें इन्दिरा गांधी दिखाई देती हैं। कहीं बम फूटा तो कहते हैं कि इन्दिरा गांधी ने बम फोड़ दिया। मैं इन लोगों से कहना चाहता हूँ कि सरकार की नाकत बहुत मजबूत होती है। बिरोधी दल अगर तिल के बराबर हैं तो सरकारी पार्टी पहाड़ के बराबर है। हमने पिछले 27 सालों से इस देश में जनतन्त्र को कायम रखा है, बोट देने के अधिकार को कायम रखा है। हिन्दुस्तान की जनता को इस बात का गर्व है कि उसने इस देश में प्रजातन्त्र को कायम रखा है। अगर इस देश में पार्लियामेन्टरी डेमोक्रेसी कायम नहीं रहती, ऐम्बलियाँ नहीं होती तो श्री राजनारायण जी को और उन जैसे लोगों को भारत की संसद में अनाप-सनाप बोलने का अधिकार भी नहीं होता। कांग्रेस ने देश को समाजवाद का रास्ता दिया है। हिन्दुस्तान में पिछले 27 साल से संसदीय प्रथा चल रही है। हिन्दुस्तान की जनता समाजवाद के रास्ते पर आगे बढ़ रही है। इसलिए मैं यह कहना चाहता हूँ और बिलम्ब निवेदन करना चाहता हूँ कि देश के अन्दर इस तरह की बातें नहीं होनी चाहिए। पहले श्री एल० एन० मिश्र की हत्या हुई। उसके बाद इलाहाबाद में श्रीमती इन्दिरा गांधी के ऊपर श्री गोविन्द मिश्र का हमला हुआ। मैं हिन्दुस्तान की संसद में ईश्वर की शपथ लेकर कहना चाहता हूँ कि भारतीय लोक दल के नेता चौधरी चरण सिंह ने अपने बंगले में कहा कि प्रधान मंत्री की हत्या की बात कही थी। . . . (Interruption) श्री प्रियम लाल यादव इसके गवाह हैं जो चरण सिंह की पार्टी बी० के० डी के शाल इण्डिया जनरल सेक्रेटरी थे। . . .

(Interruption)

श्री श्रीम प्रकाश त्यागी: श्रीमन्, मेरा पाइन्ट आफ आर्डर है . . .

(Interruption)

श्री राजनारायण: श्रीमन्, देखिये, इस तरह की बातें कही जा रही हैं . . .

(Interruption)

श्री श्रीम प्रकाश त्यागी: मेरा पाइन्ट आफ आर्डर यह है कि जो व्यक्ति इस सदन में अपने आपको डिफेंड नहीं कर सकता है उसका नाम नहीं लिया जाना चाहिए। श्री चरण सिंह के बारे में बात कही जा रही है। वे यहाँ पर हैं नहीं, इसलिए मेरी प्रार्थना आपसे यह है कि जो व्यक्ति अपने को यहाँ डिफेंड नहीं कर सकता है, संसदीय परम्परा का नियम है कि उसका नाम न लिया जाय।

7 P.M.

श्री राजनारायण: देखिए श्रीमन्, प्रधान मंत्री उम्र में हमसे छोटी हैं, चौधरी चरण सिंह उम्र में उनसे दस-गुना बड़े हैं, उनके बारे में उसने असत्य बयान कराया। असत्य बयान करना तुम्हारे मंह में शोभा नहीं देता। इन्दिरा गांधी की राजनीति में क्या हैसियत है? कहीं से, निक्कड़ से, प्रधान मंत्री बन गईं . . .

श्री कल्प नाथ: आदरणीय उपमहाध्याक्ष महोदय, राजनारायण जी को मैं जानता हूँ। मैं जानता हूँ, आप में कुछ बैल्यूज हैं। मैं ईश्वर की शपथ लेकर इस पार्लियामेन्ट में कहता हूँ कि चौधरी चरण सिंह ने अपने क्वार्टर पर प्रधान मंत्री की हत्या की बात कही थी।

(Interruption)

श्री राजनारायण: मैं फिर कहता हूँ यह झूठ है। अनावश्यक ढंग से . . .

श्री कल्प नाथ: जो सही बात है बुरी लगती है . . .

(Interruption)

श्री श्रीम प्रकाश त्यागी: ईश्वर की सौगन्ध खाकर, जो आदमी यहाँ अपने को डिफेंड नहीं कर सकता, उसके बारे में कहना शोभा नहीं देता है . . .

THE VICE-CHAIRMAN (SHRI V. B. RAJU): He must be having information with him. He is responsible for what he is stating.

श्री श्रीम प्रकाश त्यागी: मैं यहीं कह रहा हूँ कि जो आदमी यहाँ पर डिफेंड नहीं कर सकता उसके बारे में यहाँ नहीं कहा जा सकता।

श्री राजनारायण: पहला सवाल यह है कि ईश्वर में वह विश्वास करते हैं कि नहीं? कल्पनाथ राय ईश्वर में विश्वास करते हैं—ईश्वर क्या है?

SHRI BHUPESH GUPTA: There is no ruling needed. I am not saying what should or should not be said about it. If

he wants a ruling to be given, then 90 per cent of my friend Rajnarain's speech will not be there. Why go in for this kind of thing? He can say against my party or your party.

श्री राजनारायण : हम तो यह कहना चाहते हैं जो चरण सिंह के बारे में कहा वह पूर्णतया असत्य है ।

SHRI S. P. GOSWAMI (Assam) : Charan Singh is not here. Therefore, Rajnarain will have to defend him.

श्री कल्प नाथ : आदरणीय उपमहाध्वज महोदय, मैं जिन बातों को आपके सामने कहे हूँ, मैं ईश्वर में विश्वास करता हूँ, मैंने पार्लियामेंट में आकर शपथ ग्रहण किया है, और राजनारायण जी ने ईश्वर की शपथ नहीं ली है । मैंने ईश्वर की शपथ ली है । जब एन० एन० मिश्र की हत्या हुई ...

(*Interruption*)

श्री राजनारायण : शपथ लेने वाले सब झूठे हैं ।

श्री कल्प नाथ : जब एन० एन० मिश्र की हत्या हुई और यह समाचार पूरे हिन्दुस्तान के लोगों के बीच में आया, तब चौधरी चरण सिंह के निवास में बहुत से एम०एल०ए० मौजूद थे, तो उनकी प्रतिक्रिया थी कि बम से एन० एन० मिश्र को नहीं मारना चाहिए था और इन्दिरा गांधी को मारना चाहिए था और कोई नौजवान ऐसा आना चाहिए... (*Interruption*) ... यह कहा है ।

श्री राजनारायण : सब झूठ है ।

श्री कल्प नाथ : आदरणीय उपमहाध्वज जी, यह वही राजनारायण जी हैं जिन्होंने चरण सिंह को कहा है कि मुझ पर मस्तिष्क है; उन्होंने कहा है वे दलबदलू हैं; उन्होंने कहा है कि विभीषण हैं; उन्होंने कहा है कि हिन्दुस्तान के सबसे बड़े कुतर्मी हैं चरण सिंह चेंबर सिंह हैं ।

श्री राजनारायण : हाँ, हमने विभीषण कहा है । रावण का नाश करने के लिए विभीषण बनो । और कल्प नाथ से भी कहना हूँ तू भी विभीषण बन जा ।

(*Interruption*)

श्री कल्प नाथ : उपमहाध्वज महोदय, राजनारायण जी ने कहा कि चौधरी चरण सिंह बाप को उम्र के ...

श्री राजनारायण : श्रीमन्, मैं यह कहना चाहता हूँ कि हमने एक सही मुकदमा पेश किया है और इन्होंने जो यह कहा कि हमने एक गलत और झूठा मुकदमा पेश किया है, यह कैसे कह दिया । (*Interruption*) आज सारी दुनियाँ जानती है कि प्रधान मंत्री क्या है ?

श्री गुणानन्द ठाकुर : श्रीमन्, मैं यह निवेदन करना चाहता हूँ कि श्री राजनारायण तो हमेशा ही गलत बात करते हैं, हमारे राजनारायण या नारायण का समानता की बात करते हैं, लेकिन जिस दिन भारत में प्रधान मंत्री इन्दिरा गांधी बनीं, इसके लिए उन्हें माधुबाद देना चाहिये था, बधाई देनी चाहिये थी ...

(*Interruption*)

श्री राजनारायण : जिस दिन प्रधान मंत्री इन्दिरा गांधी बनीं, उस दिन घखबारों में यह बात निकली थी कि हम लोगों को एक खूबसूरत तस्वीर रोज देखने को मिलेगी । (*Interruption*) डा० लोहिया ने अपने बयान में कहा था कि इन्दिरा गांधी के प्रधान मंत्री बनने पर कम से कम एक खूबसूरत चेहरा तो रोज घखबार में देखने का मिल जायेगा

(*Interruption*)

श्री गुणानन्द ठाकुर (बिहार) : इन्होंने इलाहाबाद में गलत मुकदमा पेश करके इन्दिरा गांधी के खिलाफ प्रचार किया है ...

(*Interruption*)

श्री राजनारायण : श्रीमन्, मैं यह कहना चाहता हूँ ...

(*Interruption*)

THE VICE-CHAIRMAN (SHRI V. B. RAJU): I have not called you to speak.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Please sit down. I have not called you, Mr. Gunanand Thakur. And I have not called you, Mr. Rajnarain.

श्री राजनारायण : श्रीमन्, यह जो बात कह रहे हैं बिल्कुल झूठ कह रहे हैं ।

उपसभाध्यक्ष (श्री बी०बी० राजू) : आप बीच में क्यों बोल रहे हैं और इस तरह से महोदय को क्यों खराब कर रहे हैं ? अगर इसी तरह से सब बोलने रहेंगे तो किस तरह से सदन की कार्यवाही चलेगी ?

श्री कल्प नाथ : श्रीमन्, मैं दूसरी बात यह कहना चाहता हूँ कि हाजी मस्ताना से जेल में मिलने के लिए श्री बीजू पटनायक गये थे, जो उड़ीसा के भूतपूर्व मुख्य मंत्री थे ।

श्री राजनारायण : बिल्कुल झूठी बात है । हाजी मस्ताना से तो श्री यशपाल कपूर मिलने गये थे जिन्हें इन्दिरा गांधी ने भेजा था । (Interruption) श्रीमन्, यह इन्दिरा गांधी की चिट्ठी है जो बीजू पटनायक के नाम भेजी गई है और मैं इसको . . .

(Interruptions)

THE VICE-CHAIRMAN (SHRI V. B. RAJU): I do not allow you.

SHRI RAJNARAIN : Why are you not going to allow me ?

THE VICE-CHAIRMAN (SHRI V. B. RAJU): I cannot allow you to interfere at every moment.

SHRI RAJNARAIN : He may talk nonsense at every moment. You ask him to sit down.

श्री कल्प नाथ : श्रीमन्, मैं यह कह रहा था कि बीजू पटनायक हाजी मस्ताना से जेल में मिले थे और कहा था कि तुमको इन्दिरा गांधी ने जेल में डाल दिया है । तुम हमको दस करोड़ रुपया दो और हम इन्दिरा गांधी को दिल्ली की हकूमत से बाहर निकाल देंगे । यह बात श्री बीजू पटनायक से हाजी मस्ताना ने कही थी ।

(Interruption)

श्री राजनारायण : अमत्य है ।

(Interruptions)

श्री कल्प नाथ : श्रीमन्, इनके पार्टी के नेता श्री पीलू मोदी हैं जो हमारे देश में जो मोनोपोली हाउसेज हैं उनके और अमेरिका के एजेंट के रूप में हैं ।

(Interruption) :

श्री राजनारायण : मैं इस बात को चैलेंज करता हूँ । (Interruptions)

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Order, please.

श्री कल्प नाथ : श्रीमन्, इसी तरह से इनके पार्टी के एक नेता श्री बलराज मधोक हैं । जिन्होंने कहा था जो मुसलमान हमारी माता रूपी गांव को काट कर खाते हैं उनसे दोस्ती की बात करनी तो दूर रही उनकी परछाई पड़ना हम पाप समझते हैं ।

(Interruption)

श्री राजनारायण : श्रीमन्, यहां पर पोलिटिकल डिमकशन हो रहा है या 20 तारीख को जो सुप्रीम कोर्ट के मुख्य न्यायाधीश की हत्या करने का प्रयास जो किया गया था उस पर बहस कर रहे हैं ? मैं आपसे निवेदन करना चाहता हूँ कि इस विषय पर बहस सदन में नहीं हो रही है ।

श्री कल्प नाथ : मैं विषय पर आ रहा हूँ (Interruption) हिन्दुस्तान के अमरीकी एजेंट, हिन्दुस्तान में मोनोपोली हाउसेज के एजेंट, दोनों मिलकर हिन्दुस्तान की सरकार को हटाना चाहते हैं और इन्दिरा गांधी को गद्दी से निकाल बाहर करना चाहते हैं । क्या दुनिया के लोग इतिहास को भूल गए हैं ? जब हिटलर को पावर में आना हुआ तो हिटलर ने कहा कि जर्मन जनता तुम भूखी हो, परेशान हो, इसलिए आओ, मेरे झण्डे के नीचे आओ और इस तरह हिटलर सत्ता में आया था और उसने जर्मनी का सर्वनाश कर दिया ।

श्री राजनारायण : हट गई गरीबी ?

श्री कल्प नाथ : मैं जानता हूँ, राजनारायण जी, आप, पूंजीपतियों के हाथ में हैं । दस वर्ष से हमारे साथ रहे हैं, मैं इनको खच्छी तरह जानता हूँ । मैं अटल बिहारी वाजपेयी का नाम नहीं लेता । उन्होंने कई बातें कही हैं । बलराज मधोक ने कहा है कि

हिन्दुस्तान के मुसलमान गाय के खून में, जिसको हम मां कहते हैं, रोटी खाते हैं. . .

(Interruptions)

श्री राजनारायण : इस तरह की बातें कह कर इन्दिरा गांधी ने बोट मांगे हैं।

श्री गुणा नन्क ठाकुर : आज आप सुनिए, आप बहुत सुनाते हैं।

श्री कल्प नाथ : उपसभाध्यक्ष महोदय, सी०आई०ए० हमारे देश की सरकार को उलटना चाहता है, घमरीकी सी०आई०ए० हिन्दुस्तान की सरकार को डिस्टेन्साइज करना चाहता है। रही बात के०जी०बी० की, तो हम ने 21 बार काश्मीर के मामले पर हमारा साव दिया, बंगला देश के मामले में साव दिया। हम ने हमारी इकोनोमी की, स्टील की इकोनोमी की, आयात की इकोनोमी की, सीमेन्ट की इकोनोमी की, कोर सेक्टर की इकोनोमी को बिल्ड-अप करने में साव दिया। हम उनकी दोस्ती की कद्र करते हैं और उनसे दोस्ती करेंगे। (Interruption) आदरणीय उपसभाध्यक्ष महोदय, पहले राजनारायण जी समाजवाद के मन्दिर के पुजारी थे लेकिन आज पूंजीपतियों की इयांकी के पहरेदार बन कर हिन्दुस्तान की पार्लियामेंट में भाषण दे रहे हैं। रही न्यायालय की बात, क्या हिन्दुस्तान के न्यायालय ने प्रिवी पर्स का विरोध नहीं किया? बैंकों के राष्ट्रीयकरण के मवाल पर न्यायपालिका ने विरोध में फैमला दिया। समाजवाद को लाने के लिए हमें गाइडेड डेमोक्रेसी, गाइडेड जूडीशियरी, कमिटेड जूडीशियरी लानी होगी। तब हमारे सपने साकार होंगे।

श्री राजनारायण : इस प्रकार की अध्यक्षता पार्लियामेंट के गौरव को गिराएगी। मैं आपको चेतावनी देता हूँ कि एक दिन जनता आएगी, पार्लियामेंट के अन्दर घुसेगी, कहेगी हटो अगर कायदे से आप लोग पार्लियामेंट नहीं चलायेंगे।

उपसभाध्यक्ष (श्री बी०बी० राजू) : आप समाप्त करिए।

श्री कल्प नाथ : अगर राजनारायण जी को देश की जनता में विश्वास है, बोट में, जनतंत्र में विश्वास है तो चुनाव का एक साल बाकी है इन्तजार कर लें फैमला जनता कर देगी।

श्री राजनारायण : वह तो मैं लड़ूंगा ही।

(Interruption)

श्री कल्प नाथ : मैं देश की प्रधान मंत्री से अपील करता हूँ कि वे इस मुल्क के अन्दर दस हजार स्मगलर्स को जेलों में बन्द करें, मॉनोपोली हाउसेज को नेशनलाइज करें। राजनारायण जी, आपकी चुनीती स्वीकार है। इस चुनाव में कांग्रेस पार्टी आपके चौपाल का मुकाबला कर लेगी।

श्री राजनारायण : तुम चुनीती क्या स्वीकार करोगे?

श्री कल्प नाथ : आदरणीय उपसभाध्यक्ष महोदय, श्री राजनारायण जी. . . .

(Interruption)

उपसभाध्यक्ष (श्री बी०बी० राजू) : अब आप बैठिए।

श्री राजनारायण : अब यह नहीं चलेगा। ऐसे लोगों को आप निकलवाइए।

श्री श्रीम प्रकाश स्वामी : क्या सन्जैक्ट है और क्या बोल रहे हैं।

श्री कल्प नाथ : सरकार को समस्तीपुर बम विस्फोट, इलाहाबाद में प्रधान मंत्री की हत्या के पडर्यंत्र तथा जस्टिस रे की हत्या के पडर्यंत्र का पर्दाफास करना चाहिये।

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Mr. Niren Ghosh.

SHRI NIREN GHOSH : He has spoken for twenty-five minutes.

श्री कल्प नाथ : मैं एक लाइन बोलूंगा।

उपसभाध्यक्ष (श्री बी०बी० राजू) : अब नहीं, आप बैठिये।

श्री राजनारायण : यह क्या है?

श्री कल्प नाथ : अगर आप को जनतंत्र में विश्वास है तो. . .

(Interruptions)

श्री राजनारायण : यह इन्दिरा जी का नमा पी कर आया है। जाकर इन्दिरा जी के जूते साफ करो मुक्ति हो जायेगी।

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Please sit down. I have called him. Mr. Niren Ghosh.

SHRI NIREN GHOSH: Sir, my friend, Bhupesh Gupta, has said that Jyotirmoy has said in the other House that it might be a planted affair. Honestly I should tell the House that I am not surprised if it is really so. I want to give you some facts. These things are not new.

In 1928, K. C. Banerjee, a secret service agent in those days, was sent to Lahore to build a revolutionary group and he was given a service reward. He went on a dacoity mission in order to rope in some people but he was caught in the train. The Lahore police did not know that he was sent there as a planted agent. So he was sentenced and sent to prison. It was discussed in the Assembly also. Then he blurted out, "I am a Government man ; if you do not release me then I will blurt out everything." The police quietly released him. This is the story.

Then I will give you another story about Hemanta Basu. I was told by one knowledgeable quarter that about a month before the 1971 elections, before the murder of Hemanta Basu, a conspiracy had been hatched at the highest level to kill or murder one of the noted political leaders so that they could not get a majority in the election. Hemanta Basu was murdered. It proved true and everybody knows that the Congress committed the murder through hired goondas. Everybody knows it! The names are there. Out of the seven people that were charge-sheeted, three were killed by the police because they knew about the conspiracy and they could blurt out something. The Siddhartha Shankar Ray Government withdrew the case from the court, in order to hush it up, saying that there was no evidence. So, I say, New Delhi was a party to it.

I will give you another case. When Charu Mnzumdar raised the slogan that our party cadres must be killed in order to open the floodgates of revolution, we

were dummies here. Delhi made a liaison with Chain Mazumdar. They knew where he lived in every State and he was in the eyes of the Research and Analysis Wing under the direct supervision of the Prime Minister. Agents were introduced into the Naxalites and they began to attack and thus the politics of murder was introduced in the opposition by the Prime Minister herself and, I say, Bhupesh Gupta knows it. Bhupesh Gupta knows it! It was pursued in the 1971 elections and that is why I say I won't be surprised if it is so.

Why is it so mysterious? After Mr. L. N. Mishra was killed the Prime Minister says that the movement has generated an atmosphere in which Lalit Babu was murdered. These are ominous signs, for a Prime Minister to utter such things, knowing things fully well. Whatever grievance you may have against Mr. Jayaprakash Narayan, he has not given an encouragement to violence or murder. That is recognised by everybody. The Prime Minister said it and the day before the news came in that the DM had informed the higher boss a month ago that something might happen to Lalit Babu. No security arrangements were made. Doctors gave a strange note. No clue is found. For Nagarwala there is no clue, for Ramanathan no clue, for Mr. Lalit Narain Mishra no clue and here also in the case of Mr. A. N. Ray no clue. I agree with Mr. Rajnarain. He has given a correct description of the Ray incident. These grenades were false. When a police Sub-Inspector was there how could he escape? He has left behind his chappals also. It is strange. Nobody can explain it. The Chief Justice got a threatening letter a month ago. Mr. Bhupesh Gupta has demanded that the letter be placed on the Table. The police is sleeping. Since the grenades did not burst, obviously these things are continuing from the British days. This politics of murder, these tactics of unfair election have been used against Sheikh Abdullah. Who does not know that for the last 20 years there was

no election, there was a farce of election and we will see after 20 years when the election takes place what hold the Sheikh has there ? Not a single follower of the Sheikh would come to the Assembly. What was being perpetrated in the country ? Democracy was butchered and Mr. Bhupesh Gupta remained silent. I was in the same party. We were forbidden to speak. I say it here openly. Something happened in West Bengal and his Party was a party to it. Unfortunately, regrettably I am compelled to say so. These things are there. So, nowadays the Government's words are not taken for granted. So many mysterious things are taking place with an ulterior motive. I do not know whether it is one party dictatorship or not but it is the personal rule of Shrimati Gandhi; everybody is talking about this. Nobody is disputing that fact that one person has become arbiter. Even her father never stooped so low. He used violence, straight violence. Police used to shoot on the agitators or the movements but not like this, as it is being done today. I know the research analysing men in plain cloths are responsible for murders and murdering policemen also. These things have taken place under the direct supervision of the Prime Minister and the country won't believe her any more. If there is any talk of right reaction I should say during seven years of Shrimati Gandhi's rule the right reactionary classes and upper strata have thrived as never before. Why ? Why? This question has to be answered. It is they who have thrived. Right reaction-aries do not fall from the heavens. It is the monopolists, multinationalists and the Indian monopolists linked up with each other, it is the operators of the black money who do big business, it is the hoarders, profiteers and landlords who have amassed thousands of crores of rupees. These are the classes who give birth to reaction and all are concentrated under the umbrella of the Congress. It is a fact that they have thrived and the people have been made destitute These are the facts of history, who can deny them ? Mr. Bhupesh Gupta may say that there is a right reactionary force but

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the right reactionary force is that which is instituted in power. This ruling Congress Party is the light reactionary force. I hope he has read Lenin. He must have read his 'class' point of view. I challenge, these are the facts. Let anybody disprove them So a right reactionary Government can stoop so low. 1100 of our comrades have been butchered. Up to 1972-73 comrades had been butchered and nowhere they have put up any resistance. Yet in an area of 50 lakhs we cannot even enter. They talk of democracy. Democracy has been butchered in the State, an important State like West Bengal. It can happen anywhere. We said this and the ruling party and the Opposition was silent. Then Shri Rajnarain helped at one time when the UDF Government was there. He ought to be repenting. In those days, he made a false accusation on the floor of this House, and there was headline in the press. Those things occurred. So elections are being rigged, these things are being managed, black money is being collected. I have heard it from business executives that they went personally to the Prime Minister and gave her so many lakhs. How can you deal with them?.... (Interruptions). We know the case of Bharat Singh SSngania. MISA cases have been withdrawn on the understanding that they give 20-30 lakhs to the Congress. It is a specific charge. He is Chairman of the Indian Jute Mills' Association. A strange thing!

AN HON'BLE MEMBER: One crore.

SHRI NIREN GHOSH : I do not know. That is what I heard. Some deal has taken place . Another friend, who is a Member of this House, has told . . .

श्री गुणानन्द ठाकुर : मेरा पोजिन्ट आफ आर्डर है। नीरेन घोष जी ने अभी कहा है कि मैंने सुना है तो मेरा कहना है कि क्या सुनी हुई बातों का इस तरह से रखना धूना का वातावरण पैदा करना नहीं है ?

श्री राजनारायण : वह जान भूल गए जब चरण सिंह के घर पर नौकरी करते थे ; चरण सिंह के घर पर झाड़ू देते थे ।

उपसभाध्यक्ष (श्री बी० बी० राजू) : त्यागी जी अब आपने एतराज नहीं किया। त्यागी जी तब तो बोल रहे थे अब आपने एतराज क्यों नहीं किया। आपको एतराज करना चाहिये।

SHRI NIREN GHOSH: So I dare say the Communists are not violent. These are Lenin's words. We do not take to violence as matter of policy. Violence was forced on the peasantry when they took lands, they were shot down and they tried to defend. That is Lenin's movement. It is not they who took to violence, but they were crushed by the Army. Their fault was that they wanted land. That was their crime. So let us not go into that. But I do say that many statesmen knowing what has taken place in my State, with these specific Instances that I have given, knowing that mysteriously nothing clicks about L. N. Mishra, A. N. Ray, no clue; about Mr. Govind Mishra what he says is correct; he might be a secret agent even—want to throw the blame on the Opposition for the movement so that they can get away with it. It is true that Shrimati Indira Gandhi has become shaky after this movement. Good or bad, our party does not agree with all types of movements; we made our position clear. But those demands are democratic demands and crores and crores of people have been around and she is feeling shaky and resorting to all sorts of cliques. These things are there in the history. We have experienced ourselves. Sheikh Abdullah has experienced there. And other States also. His Party has said, when Ghafoor was elected, that if a person can get elected in this manner, then any person can get elected anywhere. That Ghafoor is the Chief Minister of Bihar. It is their honesty. It is their democracy. It is strategy. It is their tactics. See how they have no morals. From what I heard I can say that Shri P. N. Haksar, the then Principal Secretary to the Prime Minister told—I have heard it from

horse's mouth—before 1972 elections that under no circumstances would the Left be allowed to come to power, what do you need for proof? So, I endorse the suggestion of Shri Veerendra Pafil that ! Parliamentary Committee should go into these affairs and try to probe into all those things and if anybody on "this side, who is bitter about it, is found to be guilty, we will accept the fact. Let us do that. Let us go before the country and face it. No, you would not do that. All these statements you will make but you will never agree to some sort of a Parliamentary probe. You are evading the question. You will never face the truth. So, a man in the street no longer believes in the Government. Shrimati Gandhi's tactics have fallen low; people do not believe in what she says. They think quite contrary and dimetrically opposite to what she says because of her actions and doings. This is the reality. Unless you adopt to trickery, you cannot prove it. You are a minority in the country. You were a minority even from the days of Nehru. You have never got 50 per cent of the votes cast, in your life in any Lok Sabha election. This is the position. Your stock has gone low. You are resorting to a desperate strategy and this is the bourgeois politics what Nixon did. Nixon is a bourgeois. This is a Government of the big bourgeois and the landlords. So under their advice they resort to any tactics. But if it is proved to be contrary, I will be happy. Whatever instances have been cited, if they are proved to be correct, one should be ready to face the truth. Let the charges that I have made today be probed into by any tribunal or any committee. Let a Parliamentary Commission go to my State as regards those things that I have stated here. It will be proved to the hilt.

That being the position, time has come for the Government to be cautious. The way they are trying to drive rough shod, they are themselves bringing their own doom and downfall.

श्री श्याम लाल यादव : माननीय उपसभाध्यक्ष जी, सर्वोच्च न्यायालय के मुख्य न्यायाधीश पर जो

हमला हुआ वह हमला कायरपन ही माना जाएगा और जिस प्रकार का वातावरण देश के अन्दर बनाया जा रहा है उसके सम्बन्ध में काफी चर्चा सदन में हो चुकी है। इस बारे में मैं निवेदन यह करना चाहता हूँ कि कुछ सदस्यों ने इस बात पर चिन्ता प्रकट की, लेकिन सबसे ज्यादा आश्चर्य इस बात पर हुआ कि हमारे विरोधी दल के एक दो सदस्यों ने यह कहा कि यह घटना बनावटी है और इस प्रकार का वातावरण देश के अन्दर सत्ताहड़ दल बना रहा है। मैं समझता हूँ कि इस प्रकार की बातों से इस समस्या का निराकरण नहीं हो सकता है और न ही इस तरह से हमारे देश के अन्दर जो स्थिति पैदा हो गई है उसका सही इलाज किया जा सकता है। मैं बहुत संक्षेप में एक दो बातें निवेदन करना चाहता हूँ। आज हमारे देश में जिस तरह का चरित्र चित्रण किया जाता है, जिस तरह की तस्वीर देशवासियों के सामने उभारी जाती है उसका परिणाम यह है कि देश के कई हिस्सों में इस प्रकार की हत्याएं हुई हैं और इस प्रकार के प्रयास भी हुए कि जो देश की जनता के नेता हैं उनके ऊपर हमला किया जाये। चाहे समस्तीपुर की घटना हो या गोविन्द मिश्र का हमला हो, इनको दोहराने की आवश्यकता नहीं है। जिस प्रकार की तस्वीर देशवासियों के सामने पेश की जाती है उसके परिणामस्वरूप ही इस प्रकार के कृत्य किये जाते हैं।

आज उसी तरह से देश में श्रीमती इन्दिरा गांधी की तस्वीर को बनाने की कोशिश की जा रही है, इस प्रकार की घृणा पैदा की जाए, और राजनारायण जी कहते हैं हम हिंसा नहीं करते। लेकिन मैं समझता हूँ उनकी वाणी आज देश में आग उगलती है जिससे आग लग सकती है और मैं कहावत कहना चाहूंगा "जातें हाथी पाईये बातें हाथी पांव" यह स्थिति पैदा होती है वाणी से। आप आग उगल रहे हैं—आप सतर्क होइये—जो आग उगलते हैं, जो हिंसा पैदा करते हैं कभी वे भी उसमें दफनाए जा सकते हैं, उसमें झुलस सकते हैं, जल सकते हैं, हमें सन्देह है जिस प्रकार से

वे लोग जनतंत्र की कसम खाते हैं। मैं पूछना चाहता हूँ उत्तर प्रदेश में मान्यवर, जब बी० के० डी० का विघटन हुआ, उसके दो अंग हुए, और राजनारायण जी ने चौधरी चरण सिंह को नेता माना जिनके विरुद्ध ये क्या कहते थे—यह सारी रिकार्डें चीज हैं, कल्याण जी उनके साथी रहे थे, वे सारी बातों को जानते हैं, लेकिन जब दल का विघटन हुआ तब मान्यवर, फैजाबाद में सीताराम निवादा जो बी० के० डी० में हमारे साथी थे, जिन्होंने फँसवा किया बी० के० डी० में रहेंगे बी० एल० डी० में नहीं जाएंगे उनके ऊपर कितना दुर्व्यवहार राजनारायण जी के मित्रों और उनके एस० एस० पी० के साथियों ने किया। इस प्रकार से चुने हुये प्रतिनिधियों के ऊपर आक्रमण हुआ तो मैं यह कहूंगा कि हिंसा को इस देश में प्रोत्साहन है। इस देश में अगर कोई हिंसा को प्रोत्साहन दे रहा है तो राजनारायण जी सबसे अधिक प्रोत्साहन दे रहे हैं। मान्यवर, उत्तर प्रदेश की विधान सभा की लाबी में, जब विघटन हुआ था बी० के० डी० का, तब श्री रघुवीर राम, हरिजन नेता, तथा दो अन्य विधायकों पर बी० एल० डी० के लोगों ने जो दुर्व्यवहार किया उनकी जितनी निंदा की जाए कम है। मगर उस समय एक शब्द न राजनारायण ने कहा, न चरण सिंह ने कहा। अगर कहीं दुनिया के सबसे बड़े जनतंत्र की नकेल ऐसे लोगों के हाथ में आ गई, सत्ता उनके हाथ में आ गई, तो हिटलर का नमूना बन कर साबित कर देंगे। मैं तो चाहता था यहाँ राजनारायण जी मौजूद रहते तो मैं बहुत सी बातें उनसे कहना चाहता था, अगर वे आ जाएं तो फिर कहूंगा, ताकि वे हमारी बात को सुनें।

अभी कल्याण जी ने एक रहस्य का उदघाटन किया। मैं बड़ी नम्रता से कहना चाहता हूँ आपके माध्यम से, मैं सदन से और राजनारायण जी से निवेदन करूंगा : इस बात की आज जरूरत है कि देश में इसकी इजाजती हो, पार्लियामेण्टरी इजाजती में मैं विश्वास नहीं करता क्योंकि उसमें लोक कमिटी होंगे पार्टी से; वे निष्पक्ष राय देने

श्री श्यामलाल दादव

में अंतर्ग्रहण होंगे, अपनी पार्टी के अपने विचारों से, अपने दल की नीतियों से बंधे हुए होंगे; लेकिन यह जांच होनी चाहिये कि क्या यह सही नहीं है कि चौधरी चरण सिंह की इच्छा है कि प्रधान मंत्री की हत्या हो? उन्होंने एक बार नहीं कई बार कहा और गवाह के रूप में मैं नाम लेना चाहता हूँ भूतपूर्व संसद सदस्य श्री पूरबी नाथ सेठ और दूसरे श्री जयराम वर्मा हैं, जो पुराने गांधीवादी विचारक हैं उत्तर प्रदेश में। वे सारे लोग जानते हैं क्या चरण सिंह की इच्छा नहीं थी और क्या उन्होंने बार-बार इस बात को प्रगट नहीं किया कि कोई अगर इन्दिरा गांधी को मार देता तो देश का शासन बदल जाता। क्यों उत्तर प्रदेश में घटना होती, हाईकोर्ट में पिस्तौल लेकर वह व्यक्ति जाता? मैं एक बात और पूछना चाहता हूँ। क्या यह बात कही जा सकती है कि जब जनेश्वर मिश्र का चुनाव हुआ तब गोविन्द मिश्र और उनका अखबार उनका समर्थन नहीं कर रहा था, उनकी मदद नहीं कर रहा था। अगर कर रहा था तो उनकी पार्टी का ही सहयोगी और समर्थक है, चरण सिंह की भावना है कि इन्दिरा गांधी को मार दिया जाए, उन्होंने यह बात कही कि दुनिया के इतिहास में इस तरह से सत्ता पलटी गई हत्या करके। मगर मैंने ऐतराज किया; मैंने कहा यह काम हम नहीं कर सकते, शायद मेरे पास कोई जवान कर सकता है। तब भी उनकी भावना नहीं रुकी। श्री कल्प नाथ ने जो कहा, हो सकता है यह भावना जो उन्होंने प्रगट की उसके बारे में उनको मालूम हो। तो मैं कहना चाहता हूँ उत्तर प्रदेश में हाईकोर्ट के अंदर जो इस प्रकार का प्रयास प्रधान मंत्री की हत्या के लिए हुआ उसकी हम निंदा करते हैं। आज राजनारायण जी जो बात कह रहे हैं क्या वे सही कह रहे हैं, यह बात मैं भान कैसे लूँ? क्या मैं यह बात मान लूँ कि वह आदमी जो इलाहाबाद हाईकोर्ट में पिस्तौल लेकर गया था, वह इनको मारना चाहता था? वह इस तरह की जहमत क्यों करता जबकि वह उनको कहीं भी आसानी के साथ मार सकता है

जबकि उनकी सुरक्षा का बाहर कोई प्रबंध नहीं रहता है। कोर्ट में तो सुरक्षा का प्रबंध था, तो वह उनको वहाँ पर क्यों मारता। प्रधान मंत्री की हत्या करने में उसको वहाँ पर कायमयाबी मिल सकती थी और इसी लक्ष्य को लेकर वह पिस्तौल लेकर गया था (Interruption) इसलिए श्रीमन्, मैं यह निवेदन करना चाहता हूँ कि उत्तर प्रदेश में इनके दल ने जो वातावरण तैयार किया है, उसकी जांच होनी चाहिये, जिनके मन में इस तरह की भावना है, अगर उनके बारे में जनता को नहीं बतलाया गया, उनका पर्दाफाश नहीं किया गया, कोई पोलिटिकल इन्क्वायरी नहीं की गई तो मैं नहीं कह सकता कि देश में अनंतल रहेगा या समाप्त हो जायेगा।

श्रीमन्, मैं एक बात और निवेदन कर देना चाहता हूँ अपने भाई नीरेन घोष से कि उन्होंने यहाँ पर हिंसा की दुहाई दी है। मैं उनसे यह निवेदन करना चाहता हूँ कि जब उनकी सरकार बंगाल में थी तो उस समय वहाँ पर जो हिंसा का वातावरण बनाया गया था, जो बंगाल की दुर्दशा की गई थी, उसको लोग कभी भी नहीं भूल सकते हैं। वहाँ की जनता ने इस बात को तय कर लिया है कि भविष्य में उनकी सरकार को वहाँ पर नहीं आने दिया जायेगा। इसलिए मैं सरकार से यह निवेदन करना चाहता हूँ कि इस समय हमारे देश में जो हिंसा की घटनाएँ हो रही हैं, उनके पीछे कौन तत्व हैं, कौन पोलिटिकल पार्टीज और नेता हैं, इस बात की पूरी तरह से जांच होनी चाहिये ताकि यह मालूम हो जाय कि कौन लोग आज इस देश में हिंसा पर विश्वास करते हैं तथा देश पर और प्रधान मंत्री की गद्दी पर उनकी हत्या करके कब्जा करना चाहते हैं।

मान्यवर, अंत में, मैं यही निवेदन करना चाहता हूँ कि इस तरह की बातों की पूरी जांच होनी चाहिये तब ही यहाँ पर हिंसा का वातावरण समाप्त होगा वरना यह वातावरण बना रहेगा।

SHRI B. V. ABDULLA KOYA (Kerala):
Mr. Vice-Chairman, Sir, I join in the sentiments expressed by my respectable and esteemed colleagues in this House

in condemning the murderous attempt made on the Chief Justice of India. It is really a shock and a horror to the whole country. The recent unfortunate happening in various parts of the country really show that the cult of violence, especially political violence, is spreading. After the samastipur bomb outrage on the lives of Shri L. N. Mishra and two others, a bomb was found planted in the Bhopal Guest House where the Communications Minister, Dr. S. D. Sharma, was camping. A few days ago, a young man carrying a loaded revolver was found in the Allahabad High Court wherein our Prime Minister was to appear for giving evidence. I also recall at this stage that an attempt was made on the life of our former Kerala Home Minister, Mr. C. H. Mohammad Koya, a few years ago. Generally, the country takes note of such things only when great personalities are involved. The drift towards political violence in our country which has won independence through non-violent methods is really disturbing, which fact our political parties and leaders should take note of. It is high time that all the political parties sat together and found out a remedy. The Government also should take prompt steps to stop such a tendency by banning such parties who keep para-military organisations. The culprits should be rounded up and punished suitably.

Sir, as a remedy, I would strongly suggest that our educational system should be reorganised so as to build up good character and morality and non-violence amongst our youngsters. Then only can we eliminate all such evils from our political and social life.

Lastly, I understand that lawyers going to the High Court and the Supreme Court are now a days searched on security grounds. If this is true, I would suggest that the lawyears might be allowed to show only their identity cards instead of being victimised by being searched.

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS DE-
PARTMENT OF PERSONNEL AND AD-

MINISTRATIVE REFORMS AND DE-
PARTMENT OF PARLIAMENTARY
AFFAIRS (SHRI OM MEHTA): Mr. Vice-
Chairman, Sir, I have listened with great
attention, the remarks made by Members on
all sides of the House. I am glad the Members
who spoke unreservedly condemned the
teridency on the part of any individual or
section of the community to inject the cult of
violence into our public life. Shri Rajnarain
has his own obsessions and predilections. But
if I understood him correctly he also does not
believe in violence.

श्री राजनारायण : मैं करता ही नहीं, बोलता
भी नहीं।

SHRI OM MEHTA : Public opinion
including the national press in the country has
expressed its horror at the incident of March
20 and it was really thanks to Providence that
no harm came to the person of the Chief
Justice or any other person who was
occupying the car.

Sir, the security of persons in high posi-
tions of responsibility should be a matter of
concern to any government. The security is
there in order to ensure that every peace-
loving citizen is protected against personal
harm or violence and is enabled to move
about freely and without fear.

The matter of providing adequate security
to the Judges has received attention of the
Ministry of Home Affairs from time to time.
As early as September, 1968 a decision was
taken to provide security guards at the
bungalows of all the Judges and in the court
premises and also personal body guards to
Judges. While the court agreed to have
security guards at the bungalows and in the
court premises they declined to have personal
body guards for the Judges. Sir, as Shri
Bhupesh Guptaaji and Shri Prakash Vir Shastri
referred today, I may read a letter which was
received by the Security section of the police
on 16-10-1968 from Shri V. T. Desai,
Registrar, Supreme Court of India, New
Delhi, to the Superintendent

[Shri Om Mehta]

of Police (Security), New Delhi. It says :—

I am directed to inform you that as agreed at the meeting held on 4-9-1968 in the office of Shri B. Venkatraman, Joint Secretary, Ministry of Home Affairs, 11 security guards may be posted at the bungalows of hon'ble Judges and 11 guards be posted in the court premises. It is now decided not to have 11 personal body guards for their Lordships and nothing need be done on that account. If any of their Lordship do not desire to have security guards at their bungalows they may be temporarily with drawn.

For the convenience of the Security Guards posted at the bungalows of the honourable Judges guard room with separate metres for lights and water and separate lavatories will have to be provided. May I request you to move the C.P.W.D. authorities in the matter since it concerns housing members of the police force.

Yours faithfully..... "

SHRI BHUPESH GUPTA : You are reading a letter which you received in 1968 but much has happened since then. For the last one year we have been faced with a movement, and many other incidents have taken place. Now you say a letter was received. Why should it be thought that only Judges should be helped ? The Home Ministry should be responsible for looking after everybody. I know very often Pandit Nehru did not like Security, but the Ministry insisted. Now, if you think that the situation demands security guards being provided, then you should persuade the Judges. Can you produce a corresponding letter from the Ministry to the Judges, at least in the recent period, say, last year, in which you have tried to persuade them to change their mind and accept the security guard ? Have you done any such thing ?

SHRI OM MEHTA: Sir, this incident has taken place and as I told Shri Bhupesh Guptaji and others, the position is being reviewed. We are trying that in the light of the recent incident, immediate steps may be taken to give them better security and to give them personal guards also.

श्री प्रकाशवीर शास्त्री : उन को तो आम्हें साईं दिया हुआ था और फिर वह वापस हुआ। लेकिन यह तो आप 1968 की बात कह रहे हैं।

श्री ओ३म् मेहता : हाँ, लेकिन अब दिया है।

Sir, it would be realised that Delhi is tin. Capital of the country and we have here the Parliament, the Central Government, the headquarters of all the leading political parties and several foreign embassies and missions. Any happening anywhere in India or even outside India has its immediate impact on the city, often resulting in demonstrations and law and order problems. We had, for instance, in Delhi during 1974, 2,670 demonstrations. Out of these, 1,094 were in New Delhi district. This works out approximately to 7 demonstrations per day. I am mentioning this only to show the enormity of the task faced by the authorities in charge of law and order and the tremendous pressure on the security staff in Delhi. I would, however, like to stress one aspect of the matter in this connection, namely, the imperative need of all sections of the population—and I would say, we, members of political parties, have a special responsibility in this—to give the maximum cooperation and assistance to the Police in the discharge of their duties. Sir, as was mentioned by my senior colleague, the Home Minister in the other House, the Police are making special efforts for tracing the culprits in this case and to bring the culprits to book quickly. Sir, questions have been raised . . .

श्री ओ३म् प्रकाश त्यागी : नेवर। Never.

श्री ओ३म् मेहता : आप तो एल एन मिश्र के मामले में भी नेवर कहते थे।

श्री ओ३म् प्रकाश त्यागी : कोई पकड़ा गया ?

श्री ओ३म् मेहता : मैं ने बताया नहीं था । अभी कहा था कि कितने लोग गिरफ्तार हुए थे ।

(Interruption)

SHRI BHUPESH GUPTA: All that we have got are a pair of sandals and two handkerchiefs.

SHRI OM MEHTA: No, no, we are trying to do our best.

श्री राजनारायण : पढ़ें न ।

SHRI OM MEHTA: Sir, questions have been raised about political motives. Questions have also been raised about a particular type of writing in one of the Delhi dailies. Shri Mishra and some other Members have referred to it. I would not, however, like to go into that discussion. Our immediate task is to see that we quickly get at the bottom of this crime and the other cases. I want to assure this House that the Government would spare no efforts at strengthening its vigilance and preventive measures.

Sir, Shri Bhupesh Gupta referred to a letter which was received by the hon. Chief Justice. That letter, as I said earlier, was given to us only after the incident.

श्री राजनारायण : कहाँ है वह लेटर ? अगर वह है तो पढ़ा जाय ।

SHRI OM MEHTA: We had no knowledge about that letter before. As I said earlier, the investigation is going on and it will not be proper to reveal the contents of that letter.

श्री ओ३म् प्रकाश त्यागी : श्रीमन्, मेरा प्वाइंट आफ़ आर्डर है । मैं एक चीज़ पूछना चाहता हूँ कि जो वहाँ का रजिस्ट्रार एडमिनिस्ट्रेशन है उस की ड्यूटी है कि वह लेटर अगर उन के पास आया था, चीफ़ जस्टिस के पास तो उस की ड्यूटी थी कि वह आप को इन्फार्म करते । मैं पूछना

चाहता हूँ कि उन्होंने आप को इन्फार्म किया या नहीं किया ? अगर उन्होंने आप को इन्फार्म नहीं किया तो उन के खिलाफ़ आप ने कोई ऐक्शन लिया ?

SHRI OM MEHTA: Sir, that was personal letter written to Mr. Ray which he kept with himself and did not take an notice of it.

श्री राजनारायण : कब वह लेटर लिखा गया था ?

SHRI OM MEHTA: That was written in the last week of January.

Sir, Mr. Niren Ghosh, who is in the habit of making all sorts of wild charge referred in his speech to one case, the case of Mr. Ramanatheri, a CBI Inspector who was killed in an accident. While replying to a question here, I made it quite clear that he had nothing to do with the Pondicherry case.

श्री ओ३म् प्रकाश त्यागी : उस लेटर को देखा गया है ।

SHRI OM MEHTA: And, Sir, he was having a desk job only in which he was only referring to the files. But, Sir, since then the police has done some more commendable work and they have impounded the vehicle of the British Airways which was responsible for this accident and was from the broken glasses that they found a clue. This was the only chance which was available to the police apart from that. Sir, they have been able to impound the vehicle and also, they have arrested the driver and the CFL report has been obtained and the case is being challoaned . . .

SHRI SUBRAMANIAN SWAMY: You can sue the British Airways for some compensation.

SHRI OM MEHTA: It is for them to do. But our job is only to catch the culprit and the police has done it.

[Shri Om Mehta]

Sir, this is the way in which wild charges are being levelled by these people day in and day out. I would only request the honourable Members not to say things like this, not to put all the incidents in one box and then say, "Oh, it is in this way that that DC was killed in the accident and he was killed by somebody." It is just like this that they have been saying that Mrs. Indira Gandhi got Mr. L. N. Mishra murdered. This is the sort of charges that they are levelling and I would request the honourable Members sitting opposite to desist from levelling such charges, such baseless charges, against anybody.

Then, Sir, two of my friends on this side of the House, Mr. Shyam Lai Yadav and Mr. Kalp Nath, referred to a conspiracy of murdering Mrs. Indira Gandhi. Sir, if such a conspiracy has taken place, it is condemnable and I would request...

श्री राजनारायण : आप श्यामलाल जी से पूछिये कि जब चौधरी चरण सिंह जी के साथ थे तो उन्होंने कोई बात आज तक कही ? इन्होंने कभी चरण सिंह का विरोध किया था ?

श्री ओम् मेहता : अब तो छोड़ दिया है उनको . . .
(*Interruption*)

श्री राजनारायण : इंदिरा जी के साथ आ गये हैं तो आपकी बात कहते हैं। कुछ तो मारेलिटी होनी चाहिये। चौधरी चरण सिंह के बारे में जितनी बातें कही गई वे सब झूठी हैं।

(*Interruption*)

श्री श्याम लाल यादव : राजनारायण जी आप कुछ मत कहिये, आप अधिकारी नहीं हैं कुछ कहने के। . . . (*Interruption*) ये भी चरण सिंह के विरोध में कहते थे।

श्री राजनारायण : जो यह बात कही जाती है कि राजनारायण जी ने इनको यह कहा, तो मैं ईमानदारी से कबूलता हूँ कि मैंने विभीषण कहा था। चरण सिंह का मैं पहले विरोधी था जब वह इंदिरा जी के साथ थे। जब चौधरी चरण सिंह हमारे साथ आ गये तो हम एक हो गये। इंदिरा जी भी हमारे साथ आ जाती तो हम एक हो जाते।

श्री ओम् प्रकाश त्यागी : श्रीमन्, पाइंट आफ़ ऑर्डर। यादव जी ने इस बात को स्वीकार किया है कि चौधरी चरण सिंह ने 5 बार इंदिरा जी को मारने की बात कही। इन्होंने इस भयंकर तथ्य को छिपाया। क्या इनके खिलाफ़ आप ऐक्शन लेंगे ? इन्होंने तो यह बात आज कहा जब ये पार्टी छोड़ गये। पहले यह बात क्यों छिपाई ?

श्री ओम् मेहता : इन्होंने सीरियसली नहीं लिया। जब इलाहाबाद में इन्होंने देखा कि जनेश्वर मिश्र के साथी वहाँ घुस गये और जब देखा कि चीफ़ जस्टिस पर भी हमले हो रहे हैं तो इनको ख्याल आया कि इनकी कांसपिरेसी हो सकती है।

(*Interruption*)

श्री राजनारायण : ललित नारायण मिश्र की हत्या हुई तो उस समय भी बोले होते। . . .

(*Interruption*)

SHRI BHUPESH GUPTA : Sometimes you do not investigate. My complaint is that you do not investigate. A member has said it now and it is a serious matter. Please take note of it. Sir, previously also, another man, a follower of Mr. Charan Singh, said, "I know that Mr. Charan Singh was taking money from the CIA." He talked about Mr. Charan Singh . . .

SHRI RAJNARAIN : Who made the statement ?

SHRI BHUPESH GUPTA : Some person made the statement.

SHRI RAJNARAIN : No. ■JTTW^tTT L . . .
THE VICE-CHAIRMAN (SHRI V. B. RAJU) : Order, please.

श्री राजनारायण : भूपेश गुप्त! जब चाहें खड़ हो जाते हैं बोलने के लिये। He is telling a total lie...

(*Interruption*)

SHRI S. P. GOSWAMI : Who are you? What are you talking ? 8

P.M.

श्री राजनारायण : यहाँ पर जो बैठे हैं इन्होंने सफाई दी थी। उस वक़्त इन्होंने यह कभी नहीं कहा। यह अब जो कहते हैं असत्य और गलत बात कहते हैं।

श्री प्रकाशचोर शास्त्री : मेरा निवेदन यह है कि यह विषय बड़ा गम्भीर है। अगर कहीं भी प्रधान मंत्री की हत्या का कोई षडयंत्र किया जाता है—चाहे वह किसी पक्ष के द्वारा हो—हमारे में से कोई पक्ष हो या सत्तासूढ़ पक्ष हो दोनों को मिल कर उसकी निन्दा करनी चाहिये। मैं यह कहना चाहता हूँ कि माननीय सदस्यों ने जो यहाँ आरोप लगाए हैं क्या वे हाउस के बाहर ही यह बात कह सकते हैं ताकि दूसरा पक्ष, संबंधित पक्ष इसका जबाब दे सके या ये यहाँ प्रिविलेज का फायदा उठाना चाहते हैं ?

श्री कल्प नाथ : मैं बाहर भी कहने को तैयार हूँ।

माननीय सदस्य : चरण सिंह ने प्राइम मिनिस्टर की हत्या का षडयंत्र किया है।

श्री राजनारायण : श्याम लाल जी ने चरण सिंह जी का साथ इसलिए छोड़ा, जैसा वह कहते हैं कि बी० के० डी० जो बनी थी इस लिए बनी थी कि वह सत्याग्रह की बात नहीं करेगी, जेल की बात नहीं की जाएगी मगर अब क्योंकि चरण सिंह राजनारायण के साथ हो कर सत्याग्रही बन गए हैं इसलिए हमने साथ छोड़ दिया।

(*Interruption*)

SHRI BHUPESH GUPTA: This is very unfair. It is the option of Mr. Yadav whether he is going to say it outside the House. It is his option...

(*Interruptions*)

श्री राजनारायण : मैं आपसे कहता हूँ कि आप राजनारायण को भी नहीं रोक सकेंगे अगर आप भूपेश गुप्ता को बोलने से नहीं रोकते हैं।...

(*Interruptions*)

SHRI BHUPESH GUPTA : The leader of the BLD group in the past...

SHRI SHYAM LAL YADAV : Not BLD, but B.K.D.

SHRI BHUPESH GUPTA: You were leader of a something there. You are

now B.K.D. or whatever it is. You said this thing. At that time you were also a colleague of Charan Singh...(*Interruptions*) You said it. Sir, he has said it. He has repeated it.

SHRI RAJNARAIN : Khrushchev said something about . . .

(*Interruptions*)

SHRI BHUPESH GUPTA: Don't go by that. I would like to know from the Home Minister whether on the basis of this statement a proper investigation would be conducted in order to find out whether the statement is wrong or correct... (*Interruptions*)

श्री राजनारायण : हम यह कहते हैं श्याम लाल जी बराबर चरण सिंह जी पर यह आरोप लगाते रहे कि आप तो राजनारायण को फिलीसफी को मानते हैं (*Interruption*) यह चरण सिंह जी पर तरह तरह के आरोप लगाते रहते हैं। मैं बताना चाहता हूँ कि ये वही चरण सिंह जी हैं जिनको इन्दिरा गांधी ने उत्तर प्रदेश का मुख्य मंत्री बनाया था। ये वही चरण सिंह जी हैं जिनको तीस पार्लियामेंट के सत्रों को अपनी तरफ कराने के लिये 3 करोड़ रुपये देने के लिये प्रधान मंत्री तैयार थी और इन्होंने ठोकर मारी। अब चरण सिंह इनके लिए दूसरे हो गए।...

(*Interruptions*)

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Hon. Members have got the right of freedom of speech and expression here. For every statement they make in the House, they are taking advantage of the right freedom of speech. Throwing a challenge that they should actually speak the same thing outside may not actually be doing justice to the Members...

(*Interruptions*)

When two hon. Members have made specific allegations, the Home Ministry will look into it as to what should be done.

SHRI OM MEHTA: Yes.

श्री प्रकाशबीर शास्त्री : अगर कोई साधारण बात हो और उसके बारे में कुछ कह दिया जाए तो कोई बात नहीं। लेकिन जैसा श्री ओम् मेहता जी ने कहा यह काफी गम्भीर बात है कि प्रधान मंत्री की हत्या का कोई पडयंत्र इधर से हो या उधर से हो इसलिए इसकी हमें गहराई में जाना चाहिये। वह बात जो इन्होंने यहाँ कही वह बाहर भी कहे ताकि बाहर का व्यक्ति इस का उत्तर दे सके।

श्री राजनारायण : श्रीमन्, इसकी इन्कवायरी तो अब हम लोग करायेगे। इसकी इन्कवायरी तो बी० एल० डी० कराएंगी, चरण सिंह कराएंगे। कल्प नाथ और श्याम लाल ने अब यह बात क्यों कही। कैसे कही ?

(Interruptions)

श्री कल्प नाथ : चौधरी चरण सिंह ने इन्दिरा गांधी की हत्या का पडयंत्र किया है

(Interruption)

SHRI OM MEHTA: Mr. Rajnarain in his own style said . . .

(Interruption)

श्री रणबीर सिंह : उपसभाध्यक्ष महोदय, जिस वक्त राजनारायण जी बोले रहे थे...

(Interruptions)

श्री ओम् प्रकाश त्यागी : क्या इनका प्वाइन्ट आफ आर्डर है ?

उपसभाध्यक्ष (श्री बी० बी० राजू) : नहीं, प्वाइन्ट आफ आर्डर पर नहीं बोल रहे हैं।

श्री रणबीर सिंह : श्रीमन्, आप जानते हैं कि श्री राजनारायण सदन में बारबार बोलते हैं। लेकिन अभी जब माननीय सदस्य बोल रहे थे तो श्री राजनारायण जी बाहर चले गये। आपको याद होगा कि श्री राजनारायण ने एक दिन कहा था कि गोविन्द मिश्रा जो है वह कांग्रेस पार्टी का आदमी है, और उसका बाप कांग्रेसी था...

(Interruption)

श्री राजनारायण : मैं तो आज भी कह रहा हूँ कि डायरेक्टर, इन्फार्मेशन, उत्तर प्रदेश...

(Interruption)

श्री रणबीर सिंह : इन्होंने यह बात कही है कि गोविन्द मिश्रा जो अबबार निकालता है उसकी भी मदद की जाती है। आप जानते हैं कि गोविन्द मिश्रा का अबबार श्री जनेश्वर मिश्र का सम्पर्क था। श्री राजनारायण जी यह भी जानते हैं कि

श्री राजनारायण : 18 मार्च को क्या हुआ ?

कम्युनिस्ट पार्टी का एक एम० एल० ए० पकड़ा गया ... (Interruption) इंदिरा बिप्रेड के दफ्तर से रिबोल्वर, कारतूस आदि पकड़े गये 5 जून को।

श्री राजनारायण : हमारी पोजीशन बिल्कुल साफ है ...

(Interruptions)

उपसभाध्यक्ष (श्री बी० बी० राजू) : कृपया आप सब बैठ जाइये।

SHRI OM MEHTA: Sir, Mr. Rajnarain and my other friends sitting opposite have said that the Sangharsh Andolan which is going on in Bihar is very much non-violent. Sir, I have a list of incidents which have taken place in Bihar during the last three months.

SHRI OM MEHTA: Even before Mr. Lalit Narain Mishra was killed, there were other attempts made on his life. I will bring one or two instances to the notice of the House.

SHRI G. LAKSHMANAN: On a point I of order, Sir. The subject under discussion is about the grenade and so many members from both the sides have made so many charges, politically or otherwise. I think that this has been cooked. This subject has been brought in to make it political. Therefore, I would say that the Ministers must reply only to the subject-matter and not to other issues which are not connected with it. I want your ruling, Sir.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): This is no point of order. The Minister has a right to reply to the debate and he is replying to it.

श्री राजनारायण : श्रीमन्, पाइन्ट ऑफ आर्डर। मैं यह निवेदन करना चाहता हूँ कि इस बारे में मैथ्यू कमीशन बैठा हुआ है। श्री ललित नारायण मिश्र के बारे में कोई स्टेटमेंट यदि ये करेंगे तो वह मैथ्यू कमीशन को प्रेरित करेगा। क्या ये नहीं चाहते हैं कि मैथ्यू कमीशन ईमानदारी के साथ श्री मिश्र की हत्या के मामले पर किसी नतीजे पर पहुँचे? मेरा पाइन्ट ऑफ आर्डर यह है कि श्री मिश्र के बारे में कोई बात इस समय कहने की जरूरत नहीं है।

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Leave it to the responsibility of the Minister. He knows it.

SHRI OM MEHTA: Sir, one hon. friend from the opposite side said that we have been instrumental in bringing this subject. He forgets that when I read out the statement here, all the sections of the House demanded a discussion. And the notice for discussion was given by Shri Bhupesh Gupta, by Mr. Kadershah, who is not a Congress Member, by Dr. V. P. Dutt, Shri Prakash Vir Shastri and Dr. Matbew Kurian. Sir, he should be more careful in making a charge. Sir, here is the order paper and you can see the names of the people who have given the notice. Then this discussion has been brought before the House. Today, they come with the charge that we have been instrumental in bringing this discussion.

श्री राजनारायण : अरे भाई, डिमिक्शन मांगा गया 20 तारीख की बटना पर, न कि 2 जनवरी की बटना पर।

SHRI OM MEHTA: Sir, when the discussion is recoiling on them, they are taking shelter under this. Sir, here is the order paper.

SHRI BHUPESH GUPTA: We gave the notice. We took the initiative. We fully own it. I do not know what they do.

SHRI OM MEHTA: Sir, in Bihar, a lot of incidents have taken place . . .

SHRI O. P. TYAGI : Sir, I am on a point of order.

SHRI S. P. GOSWAMI: Sir, on a point of order.

श्री ओम् प्रकाश त्यागी : मेरा पाइन्ट ऑफ आर्डर पहले है। उपन्यास महादय, मैं सिर्फ इतनी ही बात जानना चाहता हूँ—हम मेम्बरों में से कोई भी आदमी किसी पौइन्ट पर बोले, यह बात समझ में आती है—अभी एक पोलिटिकल हत्या के बारे में मैथ्यू कमीशन इन्क्वायरी कर रहा है, एल० एन० मिश्र के डेथ के संबंध में . . .

श्री ओम् मेहता : मैं उसमें नहीं कह रहा हूँ।

श्री ओम् प्रकाश त्यागी : . . . ऐसी स्थिति में श्री एल० एन० मिश्र के संबंध में कोई स्टेटमेंट देना उचित नहीं होगा।

SHRI S. P. GOSWAMI: What is this, Sir? When the Minister replies, we should listen carefully and afterwards, if we want any clarification, we can ask him. If the Members go on cross-examining him, then how will you control them? Here, the Minister has every right to say something to which he takes the responsibility. And that speech may be contradicted afterwards. But he cannot reply according to Mr. Rajnarain's or somebody's written speech. He will make his own speech and not Mr. Rajnarain's speech.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): This is a sound advice.

SHRI BHUPESH GUPTA: Kindly, do not unnecessarily take the time. We all mentioned, despite the Mathew Commission, and in our own way referred to the case of L. N. Mishra's murder. And we are discussing also the climate and the

[Shri Bhupesh Gupta.] situation in the country under which condition and climate, the incidents have taken place. I think the Minister would be as much justified if not more in telling us, in giving us some information about the incidents.

SHRI OM MEHTA: I was not referring to the enquiry about the murder of Shri L... N. Mishra. But I was only saying how in Bihar a climate of violence was created . . .

SHRI RAINARAIN : By the Communist Party and the Congress Party . . .

SHRI OM MEHTA: By you and your friends. Sir, I will read out:

“25 जनवरी, 1974 को ललित बाबू कांग्रेसी नेता स्वर्गीय राम बाबू सिंह, एम० एल० ए० के श्राद्ध में शिरकत करने के लिये मुजफ्फरपुर गये थे . . . अमर टाकीज की इफततह करने पहुंचे तो उनकी कार को निशाना बना कर संघर्ष के नाम पर जबरदस्त पथराव किया गया। खुश-किस्मती से मिथ जी की कार बच गई और एक निजी कार की जीप के शीशे बगैरह टूट गए। उस वक्त निशाना चूक गया लेकिन उसके बाद नहीं चूका।”

“इसी तरह से 11 और 12 जुलाई को दमियाने रात को डा० जुगल किशोर प्रसाद, एम० एल० ए० और सेन्ट्रल जेल के असिस्टेंट जेलर के मकानों पर एक साथ बम फटे, डा० जुगल किशोर के घर पर 2 अक्टूबर को 1 बजे रात में और 5 अक्टूबर को भी बम फेंके गए।”

Sir, I have got a complete list and it contains 47 incidents.

SHRI SUBRAMANIAN SWAMY: You have missed the 5th June, 1974 incident when the Indira Brigade tried to assassinate Mr. Jayaprakash Narayan.

SHRI OM MEHTA: We have nothing to do with that. And the Congress President immediately refuted that allegation

and said that he is not a member of the Indira Brigade.

Sir, 45 incidents of violence took place in two three months period in Bihar where arms were thrown.

Sir, I won't take much time now.

Sir, the Government's attention has been drawn to a report appearing in one of the newspapers yesterday about a band of extremists reaching Delhi with V.I.P.s. as their targets. The Government have so far no information of any such organised band of extremists being in the capital. However, since such reports can create undue alarm and fear, security has been tightened wherever considered necessary.

श्री राजनारायण : श्रीमन्, मैं यह कहना चाहता हूँ कि इस तरह की जो सरकार की ओर से व्यवस्था की जा रही है, वह एक तरह की साजिश है और इस के जरिये श्री जयप्रकाश नारायण और दूसरे लोगों की हत्या की साजिश की जा रही है।

SHRI OM MEHTA: Sir, Shri Bhupesh Gupta asked a question as to how such highly explosive hand-grenades had come in the possession of the culprits. I would not like to hazard any guess or offer any explanation on this point. These are matters for the investigating and other authorities to consider and come to proper conclusions.

श्री राजनारायण : यह इन लोगों की हत्या करने की साजिश है।

AN HON. MEMBER: Sir, this should not be recorded, this is out of context.

SHRI OM MEHTA: Sir, the growth of the cult of violence which we have been recently witnessing is a dangerous sign. Violence has no place in a civilised society and any tendency towards it in our public life must cause unquestionably the gravest concern.

Early in January this year we witnessed a dastardly and gruesome crime in Samastipur. Last week, there was the attempt by a person to gain entry into the Allahabad High Court premises with a loaded revolver, where the Prime Minister was to give evidence in the Court that day in her election case. While we are still in the process of sorting out the ramifications of the Allahabad incident, within two days came this most distressing and foul attempt on the life of the Chief Justice of India. All this, this chain of events which have taken place in such quick succession within a period of less than three months has, I submit, a lesson for the country which we must all ponder over with the deepest anxiety.

श्री राजनारायण : कौन इवैस्टीगेट कर रहा है ?

SHRI OM MEHTA: Sir, in this context, it would be unrealistic if we try to overlook or gloss over a certain atmosphere deliberately being built up in some parts of the country of contempt, disregard and disrespect for lawfully constituted authority and institutions which are the very basis of our democratic functioning. There is, inevitably, introduced...

श्री राजनारायण : श्रीमन्, ये गलत कह रहे हैं। इवैस्टीगेट कोई नहीं कर रहा है। जिस आफिसर को मैं जानता हूँ और जिस आफिसर को इन्होंने इवैस्टीगेट करने के लिये कहा है, उसको इस तरह के इन्स्ट्रक्शन दिये गये हैं कि वह इस बारे में किसी को न बलताये।

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Order, order, please.

SHRI OM MEHTA: Sir, I was saying that there is inevitably introduced into this movement campaigns of personal hatred and personal vilification. There is talk of a revolution—a total revolution—to reform society and to bring about, it is claimed, clean public life.

श्री ओम् प्रकाश त्यागी : श्रीमन्, मेरा एक वाइन्ट आफ आर्डर है और वह यह है कि श्री

सुलतान सिंह राजनारायण को जबर्दस्ती रोके हुए है।

(Interruptions)

SHRI. OM MEHTA : Sir, I must tell them, these crusaders of cleaning the public life that they have themselves claimed that there are some people who are corrupt in their ranks. The repeated emphasis in this movement, it is significant to note is to involve the youth of the country. Students are asked to come out of colleges, given up their studies and lead the movement to break up duly elected legislatures, paralyse administration and disrupt governmental functioning—all in the name of democracy.

The future of youth is so closely interlinked with the progress and well-being of the country as a whole that any attempt to divert them from constructive channels can result only in serious harm to themselves and to the nation.

श्री राजनारायण : श्रीमन्, आन ए पोइन्ट आफ इनफार्मेशन। क्या विश्वामित्र ने राजा दशरथ से राम, लक्ष्मण को नहीं मांगा था, क्या उन्होंने वहाँ ताड़का राक्षसी को नहीं मारा था।।

श्री ओम् मेहता : रावण को भी मारा था।

श्री राजनारायण : गांधी जी ने तीन चीजों का बहिष्कार करवाया—स्कूलों का बहिष्कार, अदालतों का बहिष्कार, विदेशी माल का बहिष्कार। हम लोग भी उस समय विद्यार्थी थे। क्या हम लोगों ने कालेज नहीं छोड़ा। सरकार सम्मले और गरीबी, बेकारी और अन्धकार को मिटाए।

श्री ओम् मेहता : जिन लड़कों को आप लोगों ने कालेज में जाने नहीं दिया आज उनकी क्या हालत है। उनमें से आज 99 परसेंट लड़के कालेज में वापस चले गए हैं। उन्होंने आपकी बात नहीं मानी

श्री राजनारायण : नहीं मानी तो अच्छा है, सरकार खुश रहे। मगर जो एक फीसदी है वही सरकार को खा जायेगा।

श्री ओम् मेहता : अभी जाकर बिहार में देखो क्या हालत है।

SHRI SUBRAMANIAN SWAMY: One per cent is all that matters.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Now please allow the reply to go on.

SHRI OM MEHTA: Sir, nobody denies that there is room for frustration and discontent among sections of our people in the country today and, may be, more so among the youth. We have been passing through difficult times and Government's efforts and emphasis always have been to find means and methods to meet these challenges—challenges of unemployment, poverty and economic pressures. I would claim that Government has achieved a measure of success in this direction though in a vast country like ours the pace of progress may not be as fast as we desire. But, where do disorder and disruption lead to? Let no one who has the good of the country and the people at heart mislead any section of our community into activities which may cut at the very root of a civilised and democratic society. Let us not do anything which will shake people's faith in the rule of law and in parliamentary and constitutional processes.

Sir, in the end I would like to say that there have been several press comments on issues arising out of the incident of 20th March. I would like to quote here one particular observation by one of our leading dailies on this situation.

"Criminals tend to become more active when society itself shows less concern for law and order. The youth who made an attempt on the life of the Chief Justice is the symbol of an evil and a threat, and it is the duty not only of the Government but of the nation to destroy it".

Thank you, Sir

MESSAGES FROM THE LOK SABHA

I. The Nagaland Appropriation (Vote on Account) Bill, 1975

II. The Nagaland Appropriation Bill, 1975.

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:—

in

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Nagaland Appropriation (Vote on Account) Bill, 1975 as passed by Lok Sabha at its sitting held on the 25th March, 1975.

The Speaker has certified that this Bill is a Money Bill."

(11)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Nagaland Appropriation Bill, 1975 as passed by Lok Sabha at its sitting held on the 25th March, 1975.

The Speaker has certified that this Bill is a Money Bill."

Sir, I lay a copy of each of the Bills on the Table.

STATEMENT BY MINISTER

RE. ORDERS OF DETENTION UNDER MISA IN TRIPURA

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Sir, in